



The Tamil Nadu Co-operative Societies Act, 1983

Act 30 of 1983

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THE TAMIL NADU CO-OPERATIVE SOCIETIES ACT, 1983

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THE TAMIL NADU CO-OPERATIVE SOCIETIES ACT, 1983

(Tamil Nadu Act 30 of 1983)

(Received the assent of the President on the 15th July, 1983)

An Act to amend and consolidate the law relating to and to make better provision for, the organization, management and supervision of co-operative societies in the State of Tamil Nadu.

WHEREAS it is expedient to promote voluntary formation, autonomous functioning, democratic control and professional management of co-operative societies in the State of Tamil Nadu;

AND WHEREAS it is expedient further to provide for an orderly development of the co-operative movement in accordance with co-operative principles such as open membership, democratic management, limited interest on capital, distribution of surplus based on patronage, provision for co-operative education and co-operation among co-operatives for the promotion of thrift, self-help and mutual aid among persons with common socio-economic needs so as to bring about improvement in agriculture and industry, better methods of production, better business and better living and for that purpose to amend and consolidate the law relating to co-operative societies in the State of Tamil Nadu.;

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty- fourth Year of the Republic of India as follows:—

CHAPTER I.

PRELIMINARY.

1. Short title, extent and commencement. — (1) This Act may be called the Tamil Nadu Co-operative Societies Act, 1983.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the Government may, by notification, appoint.

2. Definitions.— In this Act, unless the context otherwise requires —

(1) "**administrator**" means a Government servant or an employee of anybody corporate owned or controlled by the Government appointed under this Act in the place of the board;

(1A) "**agriculture**" includes horticulture, floriculture, raising of crops (including plantation, tree crops and garden produce), seed farming and forestry and the word 'agricultural' shall be construed accordingly;

(2) "**agricultural producers marketing society**" means a registered society which has as its principal object the arranging for and the undertaking of purchase, storing, processing and marketing of the agricultural and other produce or products of its members or the

undertaking of the distribution of commodities and includes any registered society which has as its principal object the provision of facilities for the operation of an agricultural producers marketing society,

(3) "**agricultural service co-operative society**" means a registered society, which has as its principal object the raising of funds to be lent to its members primarily for agricultural production, animal husbandry, pisciculture including fish catching, apiculture and sericulture and all activities incidental or ancillary thereto or for such other purpose as the Government may, by notification, specify in this behalf, but does not include a financing bank;

(4) "**animal husbandry**" includes cattle breeding, dairy farming, piggery and poultry farming;

(5) "**apex society**" means a state level registered society whose area of operation extends to the whole of the State of Tamil Nadu and which has as its principal object, the promotion of the principal objects of, and the provision of facilities for the operations of, other registered societies affiliated to it and classified as an apex society by the Registrar;

(6) "**associate member**" means a member who possesses only such privileges and rights of a member and who is subject only to such liabilities of a member as may be specified in this Act, the rules and the by-laws;

(7) "**board**" means the board of directors or the governing body of a registered society by whatever name called, to which the direction and control of the management of the affairs of the society is entrusted to;

(8) "**by-laws**" means the registered by-laws for the time being in force and includes a registered amendment of such by-laws;

(9) "**central society**" means a registered society whose area of operation is confined to a part of the State of Tamil Nadu and which has as its principal object, the promotion of the principal objects of, and the provisions of facilities for the operations of, other registered societies affiliated to it and classified as a central society by the Registrar and includes any registered society notified by the Government as a Central society;

Explanation- For the purpose of notifying any registered society as a central society under this clause, the Government shall have regard to such volume of transactions and such number of members and such other factors as may be prescribed.

(10) "**consumer society**" means a registered society which has as its principal object the supply of the requirements of its members for the consumption of such members;

(11) "**co-operative union**" means a registered society which has as its principal object the undertaking of co-operative education, propaganda, training and mobilisation of savings;

(12) "**co-operative year**" means the period commencing on the first day of April of any year and ending with the 31st day of March of the succeeding year;

(13) "**credit society**" means a registered society which has as its principal object the raising of funds to be lent to its members for the purposes of agriculture, animal husbandry, pisciculture (including fish catching), apiculture, sericulture, petty trade, cottage and small scale industries including farm based industries, purchase of implements or raw materials, construction, purchase or repair of dwelling houses, discharge of prior debts, meeting ceremonial or educational expenses, purchase of domestic and other requirements or for such other purposes as the Government may, by notification specify in this behalf;

(14) "**financing bank**" means a registered society which has as its principal object the lending of money to other registered societies;

(15) "**Government**" means the State Government,

(16) "**member**" means a person joining in the application for the registration of a society and a person admitted to membership after registration in accordance with the provisions of this Act, the rules and the by-laws and includes an associate member;

(17) "**milk producers society**" means a registered society which has as its principal object the arranging for, and the undertaking of purchase of milk produced by its members and storing, processing and marketing of such milk and its products and includes any registered society which has as its principal object the provision of facilities for the operation of a milk producers society;

(18) "**office-bearer**" means a president or a vice-president of the board by whatever name called such as chairperson or vice chairperson and includes any other person to be elected by the board of any registered society as may be specified in the rules or the by-laws;

(19) "**officer**" includes a president, vice-president, managing director, secretary, assistant secretary, member of board and any other person empowered under the rules or the by-laws to give directions in regard to the business of the registered society;

(20) "**oil-seeds growers society**" means a registered society which has as its principal object the arranging for, and the undertaking of purchase of oil-seeds produced by its members and storing, processing and marketing of such oil-seeds and their products and includes any registered society which has as its principal object the provision of facilities for the operation of an oil-seeds growers society;

(21) "**primary society**" means a registered society, but does not include-

- (i) an apex society; or
- (ii) a central society;

(22) "**registered society**" means a co-operative society registered or deemed to be registered under this Act.

(23) "**Registrar**" means an officer of the Government appointed to perform the duties of a Registrar of Co-operative Societies under this Act, and includes any other officer of the Government or any officer of any body corporate owned or controlled by the Government

on whom all or any of the powers of a Registrar under this Act have been conferred under section 3;

(24) "**rules**" means rules made under this Act;

(25) "**scheduled co-operative society**" means any registered society specified in Part A or Part B of the Schedule to this Act;

(26) "**self-reliant society**" means a registered society which does not receive assistance in any form from the Government under Chapter VI or from any registered society receiving such assistance from the Government.

Explanation- A cash credit with financing bank for the maintenance of fluid resources shall not be regarded as assistance for the purpose of this clause, notwithstanding that the financing bank received assistance from the Government;

(27) "**society with limited liability**" means a registered society, the liability of whose members for the debts of the society on its liquidation is limited by its by-laws;

(28) "**society with unlimited liability**" means a registered society, whose members are, on its liquidation, jointly and severally liable for and in respect of all its obligations and to contribute to any deficit in the assets of the society;

(29) "**Tribunal**" means a Tribunal constituted under section 151 and having jurisdiction;

(30) "**weavers society**" means a registered society which has as its principal object the production of handloom cloth or fabrics or clothes through, or with the help of, its members and marketing the same and includes any registered society which has as its principal object the provision of facilities for the operation of a weavers society.

CHAPTER II.

REGISTRATION.

3. The Registrar.— The Government may appoint any officer of the Government to be Registrar of co-operative societies for the State of Tamil Nadu or any portion of it or for any class or classes or category or categories of registered societies, and may, by general or special order, confer on any other officer of the Government or any officer of anybody corporate owned or controlled by the Government all or any of the powers of a Registrar under this Act.

4. Societies which may be registered.— Subject to the provisions of this Act, a society which has as its object the promotion of the economic interest or general welfare of its members in accordance with co-operative principles, or a society established with the object

of facilitating the operations of such a society, may be registered under this Act with limited or unlimited liability:

Provided that the liability of –

- (i) a society of which a registered society is a member; and
- (ii) an agricultural service co-operative society registered after the commencement of this Act, shall be limited.

5. Change of liability.— (1) Subject to any rules made in this behalf, any registered society may, at a meeting of its general body specially called for the purpose of which at least fifteen clear days' notice shall be given to its members, resolve to change its liability from unlimited to limited and to amend its by-laws for this purpose.

(2) (i) When a registered society has passed a resolution under sub-section (1), a copy of the said resolution shall be sent to all the members and creditors of the society.

(ii) Any member of such society may, notwithstanding any by-law to the contrary, by notice given to the society within a period of two months from the date of receipt by him of the resolution, intimate his intention not to continue as a member of the society and to withdraw his share or interest in the capital and other moneys due to him.

(iii) Any creditor of such society may, notwithstanding any agreement to the contrary, by notice given to the society within a period of two months from the date of receipt by him of the resolution, intimate his intention to demand a return of the amount due to him.

(3) Every member or creditor who has given notice under clause (ii) or clause (iii) of sub-section (2), shall be entitled to receive his share or interest in the capital and other moneys due to him, if he be a member and the amount in satisfaction of his dues, if he be a creditor.

(4) If the Registrar is satisfied that the repayment of the share or interest in the capital and other moneys due to all the members and the satisfaction of the claims of all the creditors referred to in sub-section (3) have not been made, he may refuse to register the amendment of the by-law.

6. Conditions of registration.— (1) No society, other than a society of which a member is a registered society, shall be registered under this Act which does not consist of at least twenty-five independent persons qualified to be admitted as members under this Act and residing or owning immovable property in the area of operation of the society.

Explanation- I.—For the purposes of this sub-section, an independent person means a person who is not dependent upon another person joining in the application for the registration of the society for his means of livelihood and who does not belong to the family of any other person joining in the application for the registration of the society.

Explanation- II- For the purposes of Explanation I, “*family*” includes husband or wife, as the case may be, and the dependent children and dependent parents.

(2) The word “*limited*” shall be the last word in the name of every society with limited liability registered under this Act.

7. Power of Registrar to decide certain questions.— When any question arises whether for the purposes of this Act any person is an independent person or is a resident of, or owns immovable property in the area of operation of a society, the question shall be decided by the Registrar within such period as may be prescribed.

8. Application for registration.— (1) An application for registration shall be made to the Registrar in the prescribed form.

(2) The application shall be signed—

(a) in the case of a society of which no member is a registered society, by at least twenty-five persons qualified in accordance with the requirements of sub-section (1) of section 6 and sub-section (1) of section 21 and who are not disqualified for admission as members under sub-section (1) of section 23; and

(b) in the case of a society of which a member is a registered society, by a duly authorized person on behalf of every such registered society, and, where all the members of the society are not registered societies, by twenty-five other members or, when there are less than twenty-five other members, by all of them.

(3) The application shall be accompanied by a copy of the proposed by-laws of the society and the chief promoter shall furnish such information in regard to the society as the Registrar may require.

Explanation.—For the purposes of this section and sections 9 and 10, “*chief promoter*” means the person who has signed the application for the registration of the society and who has been nominated in this behalf by the persons who have signed that application.

9. Registration.— (1) If the Registrar is satisfied that —

(a) the application for registration of the proposed society complies with the provisions of this Act and the rules;

(b) the objects of the proposed society are in accordance with the provisions of section 4;

(c) the proposed society complies with the requirements of sound business and has reasonable chances of success;

(d) the area of operation of the proposed society does not overlap the area of operation of another registered society of the same class or category save as permitted by the Registrar; and

(e) the proposed by-laws of the society are not contrary to the provisions of this Act or the rules or to the co-operative principles or to any other law applicable to the society, he

may, within a period of one hundred and twenty days from the date of receipt by him of the application for registration, register the society and its by-laws.

(2) If the Registrar refuses to register a society and its by-laws, he shall communicate within the period of one hundred and twenty days specified in sub-section (1) the order of refusal together with the reasons for the refusal to the chief promoter.

(3) Where no order of refusal is communicated under sub-section (2) within the said period of one hundred and twenty days, it shall be deemed that the Registrar has registered the society and its by-laws on the one hundred and twentieth day from the date of receipt by the Registrar of the application for registration.

(4) Notwithstanding anything contained in sub-section (3), the Registrar shall review within such period as may be prescribed the case of every society which is deemed to have been registered under sub-section (3), and satisfy himself whether such society complies with the provisions of sub-section (1) and in case such society does not comply with any of the provisions of the said sub-section (1), the Registrar shall, notwithstanding anything contained in section 137, by an order in writing, direct the winding up of such society and the provisions of sections 138 to 142 shall apply to such society which has been ordered to be wound up under this section.

10. Evidence of registration.— Where a society is registered or deemed to have been registered under sub-section (1), or as the case may be, under sub-section (3) of section 9, the Registrar shall issue to the chief promoter a certificate of registration signed by him, which shall be conclusive evidence that the society therein mentioned is duly registered unless it is proved that the registration of the society has been cancelled.

11. Amendment of the by-laws of registered society.— (1) No amendment of any by-law of a registered society shall be valid until the same has been registered under this Act.

(2) An application for the registration of amendment of the by-laws of a registered society shall be made to the Registrar in the prescribed manner and shall be accompanied by a copy of the amendment of the by-laws.

(3) If the Registrar is satisfied that an amendment of the by-laws is not contrary to the provisions of this Act or the rules or to the co-operative principles or to any other law applicable to the society, he may within such time as may be prescribed register the amendment:

Provided that no order refusing to register the amendment of the by-laws shall be passed except after giving the registered society an opportunity of making its representations.

(4) If the Registrar refusing to register an amendment of the by-laws of a registered society, he shall communicate within the time prescribed under sub-section (3) the order of refusal to the registered society together with the reasons for the refusal.

(5) When the Registrar registers an amendment of the by-laws, he shall issue to the registered society a copy of the amendment of the by-laws certified by him, which shall be conclusive evidence that the amendment has been duly registered.

(6) Where no order of refusal is communicated under sub-section (4) within the time specified in that sub-section, it shall be deemed that the Registrar has registered the amendment on the last date of the time specified in sub-section (4).

(7) Notwithstanding anything contained in sub-section (6), the Registrar shall review within such period as may be prescribed, the case of every amendment of the by-laws which is deemed to have been registered under sub-section (6), and satisfy himself whether such amendment of the by-laws complies with the provisions of sub-section (3) and in case such amendment does not comply with any of the provisions of the said sub-section (3), the Registrar shall annul the amendment of the by-laws deemed to have been registered.

(8) An amendment of the by-laws of a registered society shall take effect from the date, if any, specified in the amendment. Where no such date is specified, the amendment shall take effect from the date on which it is registered.

(9) Without prejudice to the provisions of this section, where any amendment of the by-laws proposed by a society involves, in the opinion of the Registrar, a material change in the objects or operations of the society, the amendment shall be registered only subject to such rules as may be made in this behalf.

12. Power to direct amendment of by-laws.— (1) Where the Registrar is satisfied that for the purpose of altering the area of operation of a registered society or for the purpose of improving the services rendered by it or for any other purpose specified in the rules, an amendment of the by-laws is necessary, he may, after consulting in the manner prescribed the board of the financing bank, if any, to which the society is affiliated, by notice in writing, call upon the society to show cause, within such time as may be specified in the notice, why the amendment should not be made:

Provided that if the board of the financing bank does not communicate its comments within sixty days of the receipt of the communication from the Registrar in this regard it shall be deemed that the board of the financing bank has no comments to make on the amendment proposed to the by-laws under this sub-section.

(2) If, within the time specified in the notice referred to in sub-section (1), the registered society fails to make the amendment, the Registrar may, after giving the society an opportunity of making its representation, register the amendment and issue to the society a copy of such amendment.

(3) Any amendment of the by-laws registered under sub-section (2) shall have the same effect as an amendment of the by-laws registered under section 11 unless the registration is cancelled in pursuance of a decision in appeal.

13. Division and amalgamation of societies.— (1)(a) Any registered society may, at a meeting of its general body specially called for the purpose of which at least fifteen clear days notice shall be given to its members, resolve to divide itself into two or more societies. The said resolution (hereafter in this sub-section referred to as the preliminary resolution) shall contain proposals for the divisions of the assets and liabilities of the society among the new societies into which it is proposed to divide it and may prescribe the area of operation of, and specify the members who will constitute, each of the new societies. The proposed by-laws of the new societies shall be annexed to the preliminary resolution.

(b) (i) A copy of the preliminary resolution shall be sent to all the members and creditors of the society.

(ii) Any member of the society may, notwithstanding any by-law to the contrary, by notice given to the society within a period of one month from the date of receipt by him of the preliminary resolution, intimate his intention not to become a member of any of the new societies.

(iii) Any creditor of the society may, notwithstanding any agreement to the contrary, by notice given to the society within a period of one month from the date of receipt by him of the preliminary resolution, intimate his intention to demand a return of the amount due to him.

(c) After the expiry of two months from the date of despatch of the preliminary resolution to all the members and creditors of the society, a meeting of the general body of the society of which at least fifteen clear days notice shall be given to its members, shall be convened for considering the preliminary resolution and the proposed by-laws. If, at such meeting, the preliminary resolution and the proposed by-laws of the new societies are confirmed by a resolution passed by a majority of not less than two-third of the members present and voting, either without changes or with such changes, as, in the opinion of the Registrar, are not material, he may, subject to the provisions of clause (e) and of section 9, but notwithstanding anything contained in section 8 and on receipt of a copy of such resolution certified in the manner prescribed, register the new societies and the by-laws thereof. On such registration, the registration of the original society shall be deemed to have been cancelled.

The opinion of the Registrar as to whether the changes made in the preliminary resolution are, or are not, material shall be final.

(d) At the meeting referred to in clause (c) provision shall be made by another resolution for —

(i) (A) the repayment of the share or interest in the capital and other moneys due to all the members who have given notice under sub-clause (ii) of clause (b); and

(B) the satisfaction of the claims of all the creditors who have given notice under sub-clause (iii) of clause (b):

Provided that no member or creditor shall be entitled to such repayment or satisfaction until the preliminary resolution is confirmed as provided in clause (c); and

(ii) the constitution of a interim board consisting of the members specified in the resolution to conduct the affairs of each of the new societies for a period of three months from the date of registration or for such further period or periods not exceeding six months in the aggregate from the date of registration as the Registrar may consider necessary; but the interim board constituted under this sub-clause shall cease to function as soon as a board has been constituted in accordance with the provisions of this Act, the rules and the by-laws.

(e) If the Registrar is satisfied the provision for the repayment of the share or interest in the capital and other moneys due to all the members and for the satisfaction of the claims of all the creditors referred to in clause (d) has not been made, he may refuse to register the new societies.

(f) The registration of new societies shall be a sufficient conveyance to vest the assets and liabilities of the original society in the new societies in the manner specified in the preliminary resolution as confirmed under clause (c).

(2) (a) Two or more registered societies may, at meetings of their respective general bodies specially called for the purpose of which at least fifteen clear days' notice shall be given to their respective members resolve to amalgamate into one society. The said resolution is hereafter in this sub-section referred to as the preliminary resolution. The proposed by-laws of the amalgamated society shall be annexed to the preliminary resolution.

(b) (i) A copy of the preliminary resolution of each society shall be sent to all the members and creditors thereof.

(ii) Any member of any such society may, notwithstanding any by-laws to the contrary, within a period of one month from the date of receipt by him of the preliminary resolution, intimate his intention not to become a member of the amalgamated society; by notice given to the society of which he is a member.

(iii) Any creditor of any such society may, notwithstanding any agreement to the contrary, within a period of one month from the date of receipt by him of the preliminary resolution, intimate his intention to demand a return of the amount due to him, by notice given to the society of which he is a creditor.

(c) After the expiry of two months from the date of despatch of the preliminary resolution to all the members and creditors of all the societies, a joint meeting of the members of such societies of which at least fifteen clear days notice shall be given to them, shall be convened for considering the preliminary resolution and the proposed by-laws. The quorum for the joint meeting shall be the sum total of the quorum specified in the by-laws of all the societies or one-fourth of the total number of members of all the societies, whichever is less. If, at such meeting the preliminary resolution and the proposed by-laws are confirmed by a resolution passed by a majority of not less than two-thirds of the members present and voting, either without changes or with such changes as, in the opinion of the Registrar, are not material, he may, subject to the provisions of clause (f) and of section 9, but notwithstanding anything contained in section 8, and on receipt of a copy of such resolution certified in the

manner prescribed, register the amalgamated society and the by-laws thereof. On such registration, the registration of the original societies shall be deemed to have been cancelled.

The opinion of the Registrar as to whether the changes made in the preliminary resolution are, or are not, material shall be final.

(d) At the joint meeting referred to in clause (c), provision shall be made by another resolution for—

(i) (A) the repayment of the share or interest in the capital and other moneys due to all the members who have given notice under sub-clause (ii) of clause (b); and

(B) the satisfaction of the claims of all the creditors who have given notice under sub-clause (iii) of clause (b) :

Provided that no member or creditor shall be entitled to such repayment or satisfaction until the preliminary resolution is confirmed as provided in clause (c); and

(ii) the constitution of an interim board consisting of the members specified in the resolution to conduct the affairs of the amalgamated society for a period of three months from the date of registration or for such further period or periods not exceeding six months in the aggregate from the date of registration as the Registrar may consider necessary; but the interim board constituted under this sub-clause shall cease to function as soon as a board has been constituted in accordance with the provisions of this Act, the rules and the by-laws.

(e) The person by whom a joint meeting referred to in clause (c) shall be convened and the procedure to be followed thereat shall be such as may be prescribed.

(f) If the Registrar is satisfied that provision for the repayment of the share or interest in the capital and other moneys due to all the members and for the satisfaction of the claims of all the creditors referred to in clause (d) has not been made, he may refuse to register the amalgamated society.

(g) The registration of the amalgamated society shall be a sufficient conveyance to vest in it all the assets and liabilities of the original societies.

14. Power to direct amalgamation in public interest, etc.— (1) Where the Registrar is satisfied that it is essential in the public interest or in the interest of the co-operative movement, or for the purpose of securing the proper management of any registered society, that two or more registered societies should be amalgamated, then, notwithstanding anything contained in section 13 but subject to the provisions of this section, the Registrar may, by order notified in the Tamil Nadu Government Gazette, provide for the amalgamation of these societies into a single registered society with such constitution, property rights, interests and authorities, and such liabilities, duties and obligations, as may be specified in the order.

(2) No order shall be made under this section, unless—

(a) a copy of the proposed order has been sent in draft to each of the societies concerned and a copy of the draft order or gist thereof has been communicated to every member and every creditor of the society by the society concerned and if that society fails to so communicate, by any person authorised by the Registrar in such manner and within such time as may be prescribed;

(b) The Registrar has considered and made such modifications in the draft order as may seem to him desirable in the light of any suggestions and objections which may be received by him within such period (not being less than two months from the date on which the copy of the order aforesaid was received by each of the societies concerned) as the Registrar may fix in that behalf, either from such society or from any member or class of members thereof or from any creditor or class of creditors.

(3) The order referred to in sub-section (1) may contain such incidental, consequential and supplemental provisions as may, in the opinion of the Registrar, be necessary to give effect to the amalgamation.

(4) Every member or creditor of each of the societies to be amalgamated who has objected to the scheme of amalgamation, within the period specified, shall be entitled to receive, on the issue of the order of amalgamation, his share or interest in the capital and other moneys due to him if he be a member, and the amount in satisfaction of his dues if he be a creditor.

(5) Where two or more societies are ordered to be amalgamated under this section, the Registrar may register the amalgamated society and the by-laws thereof. On such registration, the registration of the original societies shall be deemed to have been cancelled.

(6) The registration of the amalgamated society shall be a sufficient conveyance to vest the assets and liabilities of the original societies in the society in the manner specified in the order referred to in sub-section (1).

15. *Transfer of assets and liabilities among registered societies.*—(1) Two or more registered societies may, at meetings of their respective general bodies specially called for the purpose of which at least fifteen clear days notice shall be given to their respective members, resolve to effect in whole or in part a transfer among themselves of their respective assets and liabilities. The said resolution is hereafter in this section referred to as the preliminary resolution.

(2) (a) A copy of the preliminary resolution of such society shall be sent to all its members and creditors.

(b) Any member of any such society, may, notwithstanding any by-laws to the contrary, within a period of one month, from the date of receipt by him of the preliminary resolution, intimate his intention to withdraw his share or interest in the capital and other moneys due to him from the society, by notice given to the society of which he is a member.

(c) Any creditor of any such society may, notwithstanding any agreement to the contrary, within a period of one month from the date of receipt by him of the preliminary resolution, intimate his intention to demand a return of the amount due to him, by notice given to the society of which he is a creditor.

(3) After expiry of two months from the date of despatch of the preliminary resolution to all the members and creditors of all the societies, a meeting of the general body of each society of which at least fifteen clear days notice shall be given to its members, shall be convened for considering the preliminary resolution, If, at such meeting, the preliminary resolution is confirmed by a resolution passed by a majority of not less than two-thirds of the members present and voting, either without changes or with such changes as, in the opinion of the Registrar, are not material, he may, on receipt of a copy of such resolution certified in the manner prescribed, accord his approval for the transfer of the assets and liabilities among the societies.

The opinion of the Registrar as to whether the changes made in the preliminary resolution are, or are not, material shall be final.

(4) At the meeting referred to in sub-section (3), provision shall be made by another resolution for—

(a) the repayment of the share or interest in the capital and other moneys due to all the members who have given notice under clause (b) of sub-section (2); and

(b) the satisfaction of the claims of all the creditors who have given notice under clause (c) of sub-section (2):

Provided that no member or creditor shall be entitled to such repayment or satisfaction until the preliminary resolution is confirmed as provided in sub-section (3).

(5) (a) If the Registrar is satisfied that provision for repayment of the share capital of all the members and for the satisfaction of the claims of all the creditors referred to in sub-section (4) has not been made, he may refuse to accord his approval for the transfer of the assets and liabilities among the societies.

(b) Any transfer of the assets and liabilities of the societies under this section without the approval of the Registrar under sub-section (3) shall be null and void.

(6) The confirmation of the preliminary resolution under sub-section (3) shall, on approval by the Registrar, be a sufficient conveyance to vest in the societies concerned the assets and liabilities transferred under this section.

16. Classification and categorisation.— The Registrar shall, in accordance with the rules made in this behalf, classify and categorise registered societies with reference to this objects, area of operation, membership or any other matter specified in the rules.

17. Conversion.—Any registered society may, in accordance with and subject to such conditions as may be specified in the rules made in this behalf, resolve to convert itself into a registered society of a class or category different from the one to which it belongs:

Provided that where any amendment of the by-laws proposed by a society is in the opinion of the Registrar, such as to convert the society into a society of a class or category different from the one to which it belongs, the Registrar may direct the society to take action under this section.

18. Joint business.— Any registered society may, with the previous approval of the Registrar, by resolution passed by a majority of the members present and voting at a general meeting of such society, enter into an agreement with any other registered society, or any undertaking of the Government or the Central Government for carrying on jointly any specific business.

19. Co-operative Unions.— There shall be a co-operative union for the State of Tamil Nadu called "Tamil Nadu Co-operative Union Limited", and as many district co-operative unions as may be deemed necessary for a district or part thereof.

20. Registered societies to be members of co-operative unions.— (1) Notwithstanding anything contained section 21, every registered society shall, with effect on and from the date of the commencement of this Act, or with effect on and from the date of its registration, whichever date is later, be deemed to be a member of the District Co-operative Union or the Tamil Nadu Co-operative Union, as the case may be, if such registered society is eligible to become a member of any such union in accordance with the by-laws of such union.

(2) Every registered society shall pay to the co-operative union of which it is deemed to be a member under sub-section (1), an annual subscription at such rate as may be prescribed.

20-A Co-operative education and training.— Every Co-operative union established under section 19 shall under take co-operative education and training to the members of registered societies in the State and shall allocate necessary funds for the purpose in its annual budget.

CHAPTER III.

QUALIFICATIONS OF MEMBERS AND THEIR RIGHTS AND LIABILITIES.

21. Qualifications for membership of society.—(1) (a) Subject to the provisions of Section 23-

(i) any individual competent to contract under section 11 of the Indian Contract Act, 1872 (Central Act IX of 1872),

(ii) any other registered society,

(iii) the Government, and

(iv) any body of persons whether incorporated or not and whether or not established by or under any law, if such body is approved by the Government in this behalf by general or special order, shall be eligible for admission as a member of a registered society:

Provided that the individual or the registered society or the body of persons referred to in items (i), (ii) and (iv) shall possess such further qualifications as may be specified in the rules or the by-laws:

Provided further that a Hindu undivided family as such shall not be eligible for admission as a member of a registered society:

Provided also that persons who are minors or of unsound mind may be admitted as members of such class of registered societies as may be prescribed and such members shall possess only such privileges and rights of members and be subject only to such liabilities of members as may be prescribed:

Provided also that no individual shall be eligible for admission as a member of any financing bank or apex society, except as an associate member.

(b) Notwithstanding anything contained in this Act or in any other law for the time being in force, every individual member other than an associate member of every financing bank and every apex society shall cease to be a member of such bank or society, as the case may be, on and from such date as the Government may, by notification, specify and such individual member shall be entitled to receive his share or interest in the capital and other moneys due to him in such manner and within such time as may be prescribed.

(2) (i) In the case of every registered society, every individual eligible for admission as a member of any such society under the provisions of this Act, the rules and the by-laws of the society shall, on application made in such form and in such manner as may be prescribed, be admitted by the board or by the general body, where there is no board as a member of the society with effect from the date of receipt of such application in the office of such society:

Provided that the board or the general body, as the case may be, may, for good and sufficient reasons to be recorded in the minutes of the meeting at which the application for admission is considered, refuse admission to any individual and the decision of the board or the general body, as the case may be, shall be communicated to the individual:

Provided further that if the decision of the board or the general body, as the case may be, on the application is not communicated to the individual within a period of sixty days from the date of receipt of the application in the office of the society, the individual shall be deemed to have been admitted as a member of such society, on the sixtieth day after the date of receipt of the application in the office of the society.

(ii) Notwithstanding anything contained in clause (i), or in any other provision of this Act, the Registrar may, either *suo motu* or on application at any time, by order and after recording the reasons in writing, remove any individual deemed to have been admitted as a member of the society under clause (i) from such membership if such individual is not eligible to be a member of such society under the provisions of this Act, the rules and the by-laws of the society:

Provided that an order under this clause shall be passed within such period as may be prescribed.

(iii) No order under clause (ii) shall be passed without giving a reasonable opportunity of being heard to the parties concerned.

(3) No member of a registered society shall exercise the rights of a member unless and until he has made such payment to the society in respect of membership or acquired such interest in the society as may be specified in the rules or the by-laws within such time as may be prescribed:

Provided that no member in respect of whom a proceeding under clause (ii) of subsection (2) is pending shall be eligible to exercise the rights as a member till the termination of such proceeding.

22. Admission of associate members. – (1) Notwithstanding anything contained in section 21, every registered society of such class as may be prescribed may admit any person possessing such qualifications as may be prescribed, as an associate member.

(2) Except as otherwise provided in the rules, an associate member shall not be entitled to participate in the general meeting of the registered society, or in the elections to the board of such society or to become an officer of the registered society or to any share in any form whatsoever in the assets or profits of the registered society.

23. Disqualifications for membership of society. – (1) No person shall be eligible for admission as a member of a society, if he—

(a) is an applicant to be adjudicated as an insolvent or is an undischarged insolvent;
or

(b) has been sentenced for any offence involving moral turpitude punishable under any law with imprisonment for one year and upwards, such sentence not having been annulled and a period of one year has not elapsed from the date of the expiration of the sentence; or

(c) is a paid officer or servant of the society or of its financing bank or of any registered society for which it is the financing bank; or

(d) has been expelled from membership under this Act and a period of three years has not elapsed from the date of such expulsion; or

(e) is engaged directly or indirectly in a business or industry or activity similar to that of the registered society or inconsistency with, or prejudicial to, the work of the registered society; or

(f) has resigned from the membership of the registered society and a period of one year has not elapsed from the date of such resignation; or

(g) is already a member of a registered society of the same class except as otherwise prescribed; or

(h) does not possess the qualification, with reference to the principal object of the society, prescribed in the rules or the by-laws.

(2) A member of a registered society shall cease to be a member of the society, if he-

(a) applies to be adjudicated, or is adjudicated as an insolvent;

(b) is sentenced for any such offence as is described in clause (b) of sub-section (1)

Provided that where a person ceases to be a member under this clause, he shall be restored to membership if and when the sentence is annulled on appeal or revision; or

(c) becomes a paid officer or servant of the registered society or of its financing bank or of any registered society for which it is the financing bank; or

(d) is expelled from membership under this Act; or

(e) undertakes directly or indirectly any business or industry or activity similar to that of the registered society or inconsistent with, or prejudicial to, the work of the registered society; or

(f) is also a member of a registered society of the same class except as otherwise prescribed; or

(g) does not possess the qualification, with reference to the principal object of the society, prescribed in the rules or the by-laws; or

(h) has not used the services of the society up to the minimum level as specified in its by-laws; or

(i) absents himself from attending three consecutive general meetings of the society:

Provided that if at the commencement of this Act, any person is a member of more than one registered society of the same class, then at the expiry of a period of ninety days from such commencement, he shall cease to be a member of all such registered societies, unless he has previously resigned his membership of all but one registered society.

(3) (a) The provisions of clause (b) of sub-section (1) and clause (b) of sub-section (2) shall not apply to a person seeking admission to, or to a member of a registered society exclusively formed for the reclamation of such class of persons as may be prescribed.

(b) The provision of clause (c) of sub-section (1) and clause (c) of sub-section (2) shall not apply to a person seeking admission to, or to a member of, a registered society which has as its principal object the provision of employment to its members or which is composed exclusively of the employees of the financing bank:

Provided that a member of the registered society composed exclusively of the employees of the financing bank shall not be eligible for election to the board of the financing bank.

(4) Any question as to whether an applicant for admission as a member of a society is, or a member of a registered society was, or has become, subject to any of the disqualifications mentioned in this section, shall be decided by the Registrar.

24. Right of members to services by registered society and application for redress.—

(1) Every member of a registered society shall be entitled to the services available to the members of the registered society under the provisions of its by-laws and such services shall, on application made by him, be rendered to him by the board.

(2) If any member of any registered society is refused any services or where the decision of the board on his application for services is not communicated to him within such time as may be prescribed he may apply to the Registrar for redress.

(3) An application to the Registrar under sub-section (2) shall be made within such time as may be prescribed.

(4) If the Registrar is satisfied that the refusal of any service is unreasonable, improper or discriminatory, he may, after giving the board an opportunity of making its representations, by order, direct the board to render the service:

Provided that before passing an order under this sub-section, the Registrar shall consult the board of the financing bank of which the society is a member.

(5) Where any service is rendered by the board in pursuance of an order under sub-section (4), the board and the member to whom such service is rendered shall have the same rights and be subject to the same liabilities in relation to such service as if no such order has been made.

25. Expulsion.—(1) Any member of a registered society who has acted adversely to the interests of the society may be expelled upon a resolution of the general body passed at a special meeting convened for the purpose by the votes of not less than two-thirds of the total number of the members present and voting at the meeting. The quorum for such special meeting shall be -

(i) in the case of societies having membership not exceeding one thousand, not less than one-fourth of the total membership, or one hundred members, whichever is less;

(ii) in other cases two hundred members:

Provided that no such special meeting shall be called by the board except upon the requisition in writing by not less than one-fourth of the total number of members of the society or twenty-five members, whichever is less.

(2) No member shall be expelled under sub-section (1) without being given an opportunity in the manner prescribed of making his representations and until the resolution referred to in that sub-section is approved by the Registrar. A copy of the resolution expelling the member as approved by the Registrar shall be communicated to the member.

26. Votes of members.— (1) (a) No member of a registered society shall have more than one vote in the affairs of the society.

(b) Every question which may come before a meeting of a registered society or of the board shall save as otherwise provided, be decided by a majority of the members present and voting at the meeting and in every case of equality of votes the president shall have a casting vote.

(c) Save as otherwise provided under this Act and the rules, no member of a registered society shall be deprived of his rights to vote in the election of the members of the board of such society:

Provided that—

(i) In the case of an equality of votes at an election or in a meeting called under clause (a) of sub-section (4) of section 32 or item (ii) of clause (e) of sub-section (2) of section 81, the choice or the decision, as the case may be, shall be, by casting lots;

(ii) the Government may make rules restricting the right of a member to vote in any specified matter in specified circumstances;

(iii) every person nominated to the board of a society by the Government or the Registrar or the prescribed authority or the financing bank, or the board of another registered society or other interests (such as the Tamil Nadu State Agricultural Marketing Board), as the case may be, or an *ex-officio* member of the board, shall have one vote;

(iv) an associate member shall not be entitled to vote, except as otherwise provided in the rules;

(v) save as otherwise provided in the by-laws, a member who is a minor or of unsound mind shall not be entitled to vote.

(2) Where a registered society has invested any part of its funds in the shares of or is a member of, another registered society (which latter society hereafter in this sub-section referred to as such other society) –

(a) in the case of a registered society of the same class or category, of such other society, the President of the first mentioned society, and

(b) in the case of any other registered society, one of the members of the board of that society not disqualified for such election under the rules or the by-laws of such other society elected from among themselves in such manner as may be prescribed, shall be the delegate of such registered society entitled to vote in the affairs of such other society.

(2-A) Where the Government are, or any body of persons referred to in item (iv) of clause (a) of sub-section (1) of section 21 is, a member of any registered society, the Government or, as the case may be, that body of persons may appoint a person to represent them or it on the general body or in a meeting thereof and to vote in the affairs, of such society.

(3) Save as provided in the foregoing sub-sections no member of a registered society shall vote by proxy.

(4) Notwithstanding anything contained in this Act, the nominee of the Government or the nominee of the financing bank to the board of a registered society shall not be entitled to vote at, or contest for, any election in any registered society in his capacity as such member of that board

27. *Inspection of accounts by member.*— Any member of a registered society may, at any time during office hours and on payment of such fee as may be prescribed, by himself or by an agent who is a member specially authorized by him in writing, inspect and shall have access to the books, information and the accounts of the society in so far as they relate to his transactions with it.

28. *Restrictions on transfer of share or interest.*— No transfer by a member of any share held by him or his interest in the capital of a registered society or any part thereof shall be valid unless—

(a) the member has held such share or interest for not less than one year ; and

(b) the transfer is made to a member of the registered society with the approval of the board.

29. *Restriction on withdrawal of share or interest by members of registered societies.*— Except in the case of death or expulsion or removal of the member or the permanent shifting of his residence outside the area of operation of the registered society, the share or interest in the capital of such member shall not be refunded unless-

(a) such member has held the share or interest for not less than two years; and

(b) such refund is in accordance with the by-laws of the registered society;

Provided that the Government may, by rules, specify the class or classes of cases in respect of which refund may be made before the expiry of the period of two years.

30. *Transfer of share or interest on death of member.*— (1) Subject to the provisions of section 42, on the death of a member of a registered society, the society shall transfer the share or interest of the deceased member in the capital to the person nominated in accordance with the rules, or if no person has been so nominated, to such person as may appear to the board to be the heir or legal representative of the deceased member:

Provided that such nominee, heir or legal representative, as the case may be, being eligible for admission, is admitted as a member of the society:

Provided further that nothing in this sub-section shall prevent a minor or a person of unsound mind from acquiring by inheritance or otherwise the share or interest of a deceased member in the capital of the society.

(2) Notwithstanding anything contained in sub-section (1) and subject to such conditions as may be specified in the rules, a registered society may of its own motion and shall, if so required by any such nominee, heir or legal representative, as the case may be, pay to him the value of the share or interest of the deceased member in the capital ascertained in accordance with the rules.

(3) A registered society may pay all other moneys due to the deceased member from the society to such nominee, heir or legal representative, as the case may be.

(4) All transfers and payments made by a registered society in accordance with the provisions of this section shall be valid and effectual against any demand made upon the society by any other person.

31. *Liability of past member or of the estate of a deceased member.*— (1) Subject to the provisions of sub-section (2), the liability of a past member or of the estate of a deceased member of a registered society for the debts of the society as they existed,-

(a) in the case of a past member, on the date on which he ceased to be a member, and

(b) in the case of a deceased member, on the date of his death, shall continue for a period of two years from such date:

Provided that the liability of the Government or of a financing bank which have or has taken shares in a registered society shall cease on the date on which the Government or the financing bank cease or ceases to be a member.

(2) Where the Registrar has, by order in writing under sub-section (1) of section 137 directed a registered society to be wound up, the liability of a past member or of the estate of a deceased member who ceased to be a member or as the case may be, died within two years immediately preceding the date of the order shall continue until the entire liquidation proceedings are completed, but such liability shall extend only to the debts of the society as they existed on the date of his ceasing to be a member or on the date of his death, as the case may be.

CHAPTER IV.

MANAGEMENT OF REGISTERED SOCIETIES.

32. General meetings.— (1) (a) Subject to the provisions of this Act, the rules and the by-laws, the ultimate authority of a registered society shall vest in the general body of its members:

Provided that nothing contained in this clause shall affect the exercise by the board or any officer of a registered society of any power conferred on such board or such officer by this Act or the rules or the by-laws.

(b) Notwithstanding anything contained in clause (a) where the area of operations of a registered society is not less than such area as may be prescribed, or where the registered society consists of not less than such number of members as may be prescribed, the registered society may provide by an amendment of its by-laws for the constitution of a smaller body consisting of such number of the members of the registered society as may be prescribed, elected in accordance with the rules (hereinafter referred to as the representative general body) to exercise all or any of the powers of the general body as may be specified in the by-laws and any reference, by whatever form of words, in this Act to the general body or a meeting thereof shall, where a representative general body has been constituted under this clause, have effect in respect of the powers exercisable by the representative general body as if such reference were a reference to the representative general body or a meeting thereof, as the case may be:

Provided that the representative general body shall not alter any provision in the by-laws relating to its constitution or powers:

Provided further that nothing in this clause shall be construed as empowering the representative general body to elect the members of the board of the registered society; and the members of the board of that society shall be elected by all the members of the society in such manner as may be prescribed.

(c) The exercise of any power by the representative general body shall be subject to such restrictions and conditions as may be specified in the rules or the by-laws.

(2) A general meeting of a registered society shall be held within a period of six months from the close of the financial year for the purpose of—

(a) approval of the budget for the ensuing year with reference to the programme of the activities of the society prepared by the board:

Provided that if the general meeting does not approve the budget before the commencement of the year to which it relates, even after the budget is placed before it, the board shall refer the budget to the Registrar for approval. The Registrar after examining the

reasons for the non-approval of the budget by the general meeting, shall have power to modify the budget taking into account the interests of the registered society.

(b) consideration of the audit report and the annual report;

(c) disposal of the balance of the net profits as specified in sub-section (2) of section 72;

(d) consideration of the details of the services, if any rendered to any member of the board or any such near relation as may be prescribed of any member of the board during the preceding year,

(dd) appraisal of the programme of the activities of the society; and

(e) consideration of any other matter which may be brought forward in accordance with the by-laws.

Provided that nothing contained in this sub-section shall prevent the registered society from convening general meetings as often as may be necessary in the interest of the society.

(3) (a) The board may, at any time, call a special general meeting of the registered society, and shall call such a meeting within one month of the date of a requisition in that behalf from-

(i) such number of the members or proportion of the total number of members as may be specified in the by-laws; or

(ii) the board of the financing bank to which the society is affiliated; or

(iii) any other registered society of such class as may be prescribed for the purpose; or

(iv) the Registrar.

(b) The requisition referred to in clause (a) shall be in writing and shall specify the subjects that shall be placed for consideration at the special general meeting.

(4) (a) If the board refuses or fails to call a meeting in accordance with a requisition under clause (a) of sub-section (3) or under sub-section (1) of section 25 or if, in the opinion of the Registrar, there is no board or officer competent under this Act or the rules or the by-laws to call a meeting, or if there be an order of the Registrar or of the civil court restraining the board to function, the Registrar shall if he is satisfied that there are sufficient and valid reasons to convene the special general meeting, call the meeting himself.

(b) If at a special general meeting of the registered society the quorum is not present for holding the meeting,-

(i) in cases where the meeting was called in pursuance of requisition from the members, the meeting shall stand dissolved; and

(ii) in any other case, the meeting shall stand adjourned to such other day, time and place as the board or the Registrar may determine.

If, at the adjourned meeting also, the quorum is not present for holding the meeting, the members present shall be the quorum.

(c) In respect of any meeting called under clause (a) of this sub-section, the Registrar may, notwithstanding anything contained in the by-laws of the society, determine the period of notice for such meeting, the time and place of the meeting and the subjects to be considered thereat and may preside over such meeting or authorise any person to so preside.

(5) The Registrar may order that the expenses incurred in calling the special general meeting shall be paid out of the funds of the society or any other registered society at whose instance such meeting was called or by such person as, in the opinion of the Registrar, was responsible for the refusal or failure to call the meeting under sub-section (4)

33. Constitution and meetings of the board.— (1) (a) The management of every registered society shall vest in a board constituted in accordance with the provisions of this Act, the rules and the by-laws, which shall exercise such powers and perform such duties as may be conferred or imposed on it by this Act, the rules and the by-laws:

Provided that of the members to be elected to the board of every registered society, there shall be thirty per cent reservation for women and eighteen per cent reservation for Scheduled Castes and Scheduled Tribes:

Provided further that the members of the board may co-opt not exceeding two persons having experience in the field of banking, management, finance or specialisation in agriculture, sericulture, dairy, marketing, small or cottage industry or in any other field relating to the objects and activities undertaken by the registered society, as members of the board of the registered society:

Provided also that the board may also consist of such number of functional directors, not exceeding nine, as may be prescribed in the rules or in the by-laws of the registered society:

Explanation I . — For the purpose of this proviso and for clause (c) of sub-section (2), “functional director” means a paid officer of the society or an officer of Government department or representative of central or apex society or such other bodies like Reserve Bank of India or National Bank for Agriculture and Rural Development having relation with functioning of the registered society.

Explanation II— For the purpose of sub-section (1) and (2), while calculating the eighteen per cent or thirty per cent of reservation, the fraction, if any, shall be ignored if it is less than half, or rounded off to the nearest whole number if it equal to or more than half.:

Provided also that nothing contained in the first proviso shall be deemed to prevent any women or the members of the Scheduled Castes and Scheduled Tribes for whom

representations have been made thereunder in the board of any registered society from being elected to any of the seats in the board of such registered society:

Provided also that, in the case of a society registered after the commencement of this Act, the persons who have signed the application to register that society may constitute an interim board to conduct the affairs of that society for a period of three months from the date of registration or for such further period or periods not exceeding six months in the aggregate from the date of registration as the Registrar may consider necessary; but the interim board constituted under this proviso shall cease to function as soon as a board has been constituted in accordance with the provisions of this Act, the rules and the by-laws.

(2) Notwithstanding anything contained in clause (a) of sub-section (1), but subject to sub-section (3), in the case of every scheduled co-operative society the board shall consist of ,-

(a) Such number of members elected from such area or from such class or category of registered societies as maybe prescribed, of whom eighteen per cent shall be elected from members of Scheduled Castes and Scheduled Tribes and thirty per cent shall be elected from women, as provided in the first proviso to sub-section (1);

(b) such number of co-opted members not exceeding two as may be prescribed; and

(c) such number of functional directors not exceeding nine, as may be prescribed in the rule:

Provided that nothing contained in clause (a) shall be deemed to prevent any woman or the members of the Scheduled Castes and Scheduled Tribes for whom reservation have been made thereunder in the board of any scheduled co-operative society from being elected to any of the seats in the board of such scheduled co-operative society.

(3) The board shall consist of ,—

(a) in the case of an apex society and a central society, not less than eleven and not more than twenty one members as may prescribed in the rules or in the by-laws of the society, and

(b) in the case of primary society, not less than seven and not more than twenty one members as may be prescribed in the rules or in the by-laws of the society, ”

(4) (a) The number of co-opted members and functional directors mentioned in sub-section (1) and sub-section (2) shall be excluded for the purpose of counting the total number of members specified in sub-section (3);

(b) Notwithstanding anything contained in this Act, the co-opted members and functional directors shall have the right to participate and vote at the meetings of the board but shall not be entitled to vote at, or contest for, any election in the registered society in their capacity as such members; (5) Omitted

(5) Omitted

(6) Omitted

(7) The Government shall appoint a managing director or chief executive officer to-

(i) every apex society,

(ii) every scheduled co-operative society, and

(iii) such other registered societies as may be notified by the Government. The qualifications and the powers and functions of the managing director or chief executive officer shall be such as may be prescribed:

Provided that where the by-laws of any other registered society provide for the appointment of a managing director or chief executive officer by the Registrar such appointment shall be made by the Registrar.

(8) Where the Government or a financing bank have or has taken shares in, or given financial or other assistance to, a registered society, the Government or the financing bank, as the case may be, may notwithstanding anything contained in sub-section (1) or sub-section (2) nominate to the board of such registered society not more than two functional directors if such registered society is an apex society, and one functional director in other cases, and where the Government or a financing bank nominate under this sub-section, then notwithstanding anything contained in sub-section (3), the number of functional directors of the board shall stand increased by such number as is nominated under this sub-section. The Government or the financing bank may at any time withdraw any person or persons so nominated and fill up the vacancy or vacancies by fresh nomination:

Provided that where both the Government and financing bank have taken shares or given financial or other assistance, the Government shall determine whether the Government or the financing bank or both may make the nominations:

Provided further that the nominee of the Government to a board of a registered society under this sub-section shall be a Government servant:

(9) Every functional director, who is a Government servant nominated to a board of a registered society shall refer to the Government in the case of an apex society, and to the Registrar in the case of any other registered society any resolution of the board of such apex society or other registered society, as the case may be, which is not in accordance with this Act, the rules or the by-laws of the society or which is against the interest of such apex society or other registered society, as the case may be. On receipt of such report, the Registrar or the Government, as the case may be, shall take such action as he or they may deem necessary.

(10) (a) The term of office of a member who is elected to any board constituted under this Act, the rules or the by-laws shall be five years.

(b) Every co-opted member of the board shall hold office only for such period for which the members of the board who have co-opted the member would have been entitled to hold office;

(c) The Government, the Registrar, the prescribed authority or the financing bank or the board of another society or other interest may at any time withdraw any co-opted member or functional director if his or her action is detrimental to the interest of the society and fill up the vacancy or vacancies.

(11) (a) Notwithstanding anything contained in this Act, election of members to the board of a registered co-operative society shall be conducted before the expiry of the term of office of the members of the board so as to ensure that the newly elected members of the board assume office immediately on the expiry of the term of office of members of the outgoing board;

(b) The superintendence, direction and control of the preparation of the electoral rolls for, and conduct of, all elections to a co-operative society shall vest in the Tamil Nadu State Co-operative Societies Election Commission constituted under section 33-A;

(c) Save as otherwise provided in this Act or rules,—

(i) the member of the board of a registered society shall be elected by the members of the registered society by secret ballot in such manner as may be prescribed;

(ii) the office-bearers of a registered society shall be elected by the elected members of the board from among themselves by secret ballot in such manner as may be prescribed:

Provided that any casual vacancy in the office of a member of the board shall be filled up by the board by nomination out of the same class of members in respect of which the casual vacancy has arisen, if the remaining term of office of the board is less than half of its original term;

Provided further that any casual vacancy in the office of a member of the board, shall be filled up by election in such manner as may be prescribed, if the remaining term of office of the board is not less than half of its original term;

(12) Omitted

(13) The ordinary meetings of a board shall be held at least once in every three months for which a notice of not less than three clear days shall be given. The managing director or the chief executive officer, in consultation with the president or chairperson and in his absence the vice-president or vice-chairperson, as the case may be, of such board or where there is no managing director or chief executive officer, the president or the chairperson of such board, shall convene the meeting of such board.

(14) (a) The managing director or the chief executive officer in consultation with the president or the chairperson or in his absence the vice-president or the vice chairperson of the board or where there is no managing director or the chief executive officer, the president or

the chairperson of such board, may, at any time, call a special meeting of the board and shall call such a meeting within fifteen days of a requisition in that behalf from-

- (i) not less than one third of the members of the board; or
- (ii) the board of the financing bank to which such registered society is indebted; or
- (iii) any other registered society of such class as may be prescribed for the purpose; or
- (iv) the Registrar,

for which a notice of three clear days shall be given to the members of the board.

(b) the requisition referred to in clause (a) shall be in writing and shall specify the subjects that shall be placed for consideration at such requisitioned meeting.

(15) If the managing director or the chief executive officer or the president or the chairperson, as the case may be, fails to call a meeting in accordance with a requisition under clause (a) of sub-section (14), the Registrar shall, if he is satisfied that there are sufficient and valid reasons to convene the board meeting, call the meeting himself and order that the expenses incurred in convening the meeting shall be paid out of the funds of the society.

33-A. Tamil Nadu State Co-operative Societies Election Commission.—(1) The superintendence, direction and control of the preparation of electoral rolls for, and the conduct of, all elections to a co-operative society shall vest in the Tamil Nadu State Co-operative Societies Election Commission consisting of a Tamil Nadu State Co-operative Societies Election Commissioner.

(2) The Tamil Nadu State Co-operative Societies Election Commissioner shall be appointed by the Government.

(3) No person shall be qualified for appointment as Tamil Nadu State Co-operative Societies Election Commissioner unless he is or has been an officer of the Government not below the rank of Secretary to the Government.

(4) The Tamil Nadu State Co-operative Societies Election Commissioner shall hold office for a term of five years from the date on which he enters upon his office:

Provided that a person appointed as Tamil Nadu State Co-operative Societies Election Commissioner shall retire from office if he completes the age of sixty five years during the term of his office.

(5) Subject to the provision of sub-section (3), the conditions of service of the Tamil Nadu State Co-operative Societies Election Commissioner shall be such as may be prescribed.

(6) The Government may make available to the Tamil Nadu State Co-operative Societies Election Commission such staff as may be necessary for the discharge of the

functions conferred on the Tamil Nadu State Co-operative Societies Election Commission by sub-section (1).

34. Disqualifications for membership of board.—(1) No person shall be eligible for being elected or nominated as a member of a board of any registered society if he—

(a) is such near relation, as may be prescribed, of a paid employee of such registered society; or

(b) (i) is in default to such registered society or any other registered society, in respect of any loan or advance taken by him or dues under credit purchases made by him for a period exceeding three months: or

(ii) is a representative of a registered society which is in default to the financing bank or to any other registered society, in respect of any sum due by the registered society for a continuous period of one year:

Provided that the disqualification in sub-clause (ii) shall operate only when the default of the registered society exceeds thirty per cent of the sum due by that registered society; or

(iii) is a person against whom any decree, decision, award, order or certificate referred to in section 143 has been obtained; or a representative of the registered society against which such decree, decision, award, order or certificate has been obtained; or

(iv) is a person against whom proceedings have been initiated under sections 118, 119, 120, or 144 for the recovery of any debt; or

(c) (i) is employed as legal practitioner on behalf of the registered society or against it or on behalf of or against any other registered society which is a member of the first-mentioned registered society; or

(ii) was employed in any co-operative society or was working as Government servant engaged in administration or audit of co-operative societies and a period of two years has not elapsed from the date of his ceasing to be such employee or Government servant; or

(d) is an associate member; or

(e) is a minor or of unsound mind; or

(f) (i) has been sentenced for any offence under this Act such sentence not having been annulled and a period of three years has not elapsed from the date of the expiration of the sentence; or

(ii) has been sentenced for any offence involving moral turpitude punishable under any law with imprisonment for one year and upwards, such sentence not having been annulled and a period of five years has not elapsed from the date of the expiration of the sentence; or

(g) Omitted

(h) has been removed or disqualified from holding the office of the member of the board of the registered society or of any other registered society under section 36; or

(i) does not know to read and write Tamil or English or such other language as the Government may notify in this behalf in relation to any particular area.

(2) A member of the board shall cease to hold his office as such if he-

(a) becomes subject to any of the disqualifications mentioned in sub-section (1):

Provided that a member of the board who ceases to hold office by reason of his having incurred the disqualification mentioned in,___

(i) sub-clause (i) of clause (b) of sub-section (1), shall not be eligible for re-election or re-nomination as a member of the board of the registered society of which he was a member or for election or nomination to the board of any other registered society;

(ii) sub-clause (iii) or (iv) of the said clause (b), shall not be eligible for re-election or re-nomination as a member of that board or for election or nomination to, the board of any other registered society,

for a period of three years which shall be reckoned,—

(A) in the case of the disqualification mentioned in sub-clause (i) of the said clause (b), from the date on which the dues referred to therein have been fully cleared; and

(B) in the case of disqualification mentioned in sub-clause (iii) or (iv) of the said clause (b), from the date on which the dues involved in such decree, decision, award, order certificate or application in respect of which proceedings have been initiated, have been fully discharged:

Provided further that where a member of the board ceases to hold his office as such by reason of his having been sentenced for any offence under this Act, and the sentence is annulled on appeal or revision he shall be restored to office for such portion of the period for which he was elected or nominated as may remain unexpired at the date of such restoration and any person elected or nominated to fill the vacancy in the interim shall, on such restoration, vacate office; or

(b) ceases to be a member of the registered society; or

(c) purchases directly or indirectly any property of another member of the registered society brought to sale for recovery of any money due from such other member to the registered society; or

(d) absents himself from four consecutive meetings of the board or from all meetings of the board for a continuous period of three months, whichever is longer:

Provided that the member ceasing to hold office under this clause may be restored in accordance with the procedure prescribed if such member makes an application for condonation of the absence.

(3) The board of a registered society may *suo motu*, and shall on an application made by any person, consider whether any member of the board was or has become disqualified to hold office as such under this section and take a decision. Such a decision shall be communicated to the member and the applicant concerned, if any:

Provided that no decision shall be taken unless the member of the board is given an opportunity of making his representation:

Provided further that pending such decision, the member of the board shall be entitled to continue as such as if he is qualified or is not disqualified.

(4) (a) No person shall, at the same time, be a member of the boards of more than five registered societies.

(b) subject to the provision of clause (a), no person shall, at the same time, be a member of a board of more than two apex societies or more than two central societies.

(c) If any person is, on the date of his election or nomination as a member of the board already—

(i) a member of the board of five registered societies ; or

(ii) a member of the board of two apex societies or two central societies and the board to which he is elected or nominated on that date is the board of an apex society, or, as the case may be, a central society, then, his election or nomination on the aforesaid shall be void.

(5) (a) No member of a board which has been superseded under section 88 and no person who was a member of such superseded board on the date of issue of notice of supersession shall be eligible for election or nomination to any board for a period of three years from the date of expiry of the period of supersession.

(b) No member of a board in respect of whom proceeding under section 87 is pending and no member of a board in respect of which proceeding under section 88 is pending, shall be eligible for election or nomination to the board till the termination of such proceeding.

(6) Whenever the Registrar has come to know that any member of the board of any registered society was or has become disqualified under this section to hold office as such and that the board of the registered society either *suo motu* or on an application made by any person has failed to give a decision under sub-section (3) within one month from the date of incurring the disqualification, the Registrar may, at any time, by an order in writing decide

the question and direct the removal of such member from the membership of the board, if he is found disqualified:

Provided that no member of the board shall be removed from such membership under this sub-section without such member and the board of which he is a member being given an opportunity of making his or its representation:

Provided further that pending such decision or removal, the member of the board shall be entitled to continue as such as if he is qualified or is not disqualified.

(7) No person shall be eligible for being elected or nominated as president for more than three registered societies.

(8) The provisions of this section shall apply also to—

(a) the members of the board who are not Government servants, whether *ex-officio* members or members nominated by the Registrar, the prescribed authority or the Government; and

(b) the members of the board nominated by the financing bank or the board of other registered Society or other interest;

but shall not apply to the members of the board who are Government servants, whether *ex-officio* members or members nominated by the Registrar, the prescribed authority or the Government.

35. Members of the board not to hold certain financial interests.—(1) Every person shall, prior to his election or nomination as a member of the board of any registered society, give such registered society, intimation of, and shall, before taking charge of his office as such member of the board sell or divest himself of any interest (other than investment and borrowing) which he may have for his own benefit whether in his own name or otherwise, in any contract made with the registered society or in any sale or purchase made by the registered society privately or any auction or in any contract or transaction of the registered society; and it shall not be lawful for a member of the board of any such registered society, so long as he holds office to acquire or purchase any such interest (other than investment and borrowing) and if he, under any will or by succession or by gift becomes entitled for his own benefit to such financial interest, he shall sell the same within three months after becoming so entitled thereto and he shall also within three months, sever any connections he may have and cease to have any such financial interest direct or indirect (other than investment and borrowing);

Provided that nothing contained in this sub-section shall apply to such class of contracts, sales, purchases or transactions as may be prescribed.

(2) Where any member fails to comply with the provisions of sub-section (1), the Registrar may, by an order in writing, remove such member from the office of membership of the board.

(3) No member shall be removed under sub-section (2) without being given an opportunity of making his representations. A copy of the order removing him shall be communicated to him.

36. Disqualification and removal.— (1) Where in the course of an audit under section 80 or an inquiry under section 81 or an inspection or investigation under section 82 or inspection of books under section 83 it appears that a person who is, or was, a member of a board has misappropriated or fraudulently retained any money or other property or been guilty of breach of trust in relation to the society or of gross or persistent negligence in connection with the conduct and management of, or of gross mismanagement of the affairs of the society, the Registrar may, without prejudice to any other action that may be taken against such member by order in writing, disqualify him permanently from holding in future any office in any registered society. The Registrar shall, if such person holds office of member of the board, also by the same order remove him from that office.

(2) No person shall be disqualified or removed, under sub-section (1) without being given an opportunity of making his representations. A copy of the order disqualifying or removing him shall be communicated to him.

36-A. Qualifications and disqualifications for co-option of members to board.— Notwithstanding anything contained in this Act, the provisions relating to the qualifications and disqualifications of the members of the board elected under this Act shall, as far as may be, apply in relation to the members co-opted to the board under sub-sections (1), (2) and (4) of Section 33, as they apply to the members elected to the board.

CHAPTER V.

DUTIES AND PRIVILEGES OF REGISTERED SOCIETIES.

37. Address of Societies.— Every registered society shall have an address registered in accordance with the rules, to which all notices and communications may be sent and shall send to the Registrar notice of every change thereof within thirty days of such change.

38. Copy of Act, rules and by-laws to be open to inspection.— Every registered society shall keep a copy of this Act and of the rules and of its by-laws and a register of its members open to inspection, free of charge, at all reasonable times at the registered address of the society.

39. Societies to be bodies corporate.— The registration of a society shall render it a body corporate by the name under which it is registered, with perpetual succession and a common seal and with power to hold property, to enter into contracts, to institute and defend suits and other legal proceedings and to do all things necessary for the purposes for which it is constituted.

40. First charge of society.— (1) Notwithstanding anything contained in any law for the time being in force and subject to the prior claim, if any, of the Government in respect of

land revenue, arrears of revenue other than land revenue, loans granted and advances made, any debt or outstanding demand due to a registered society from any member or past member or the estate of a deceased member shall be a first charge-

(i) upon the crops or other agricultural produce of such member whether or not raised with any loan taken from the registered society by such member;

(ii) upon any cattle, fodder for cattle, agricultural or industrial implements or machinery, or raw materials for manufacture, supplied or purchased in whole or in part out of the loan of money given by the registered society, or on any articles manufactured from raw materials so supplied, or purchased or on any workshop, godown, or place of business constructed or purchased out of any such loan; and

(iii) upon any movable property which has been hypothecated, pledged or otherwise mortgaged by the member with the society and remaining in the custody of the member, or as the case may be, forming part of the estate of the deceased member.

(2) No property or interest in property which is subject to a charge in favour of a registered society under sub-section (1) shall be sold or otherwise transferred or converted in any manner without the previous written permission of the society.

(3) A member or a past member or the nominee, heir or legal representative of a deceased member of a registered society shall, if so required by the society, deposit with or entrust to the custody of, the society such property as is subject to a charge under sub-section (1) at such place and in such manner as may be prescribed until the debt or outstanding demand due to the society is fully paid and shall also pay towards all expenses incidental to the removal, transport or maintenance of the property so deposited or entrusted to custody. The charge connected with the removal, transport or maintenance of such property shall be recovered from the member or the past member or the estate of the deceased member, as the case may be, in accordance with such scale as may be prescribed.

(4) Notwithstanding anything contained in any law for the time being in force, any transaction made in contravention of sub-section (2) shall be *null and void*.

(5) The charge created by sub-section (1) in favour of a registered society shall be available as against any claim of the Government arising from a loan granted under the Land Improvement Loans Act, 1883 (Central Act XIX of 1883), after the grant of the loan by the society.

41. Charge of immovable property of members borrowing loans from certain registered societies.— Notwithstanding anything contained in this Act or in any other law for the time being in force-

(i) a member who makes an application for a loan to a registered society other than an agriculture and rural development bank of which the majority of the members are agriculturists, shall if he owns land, or other immovable property, make a declaration in the form prescribed, if any, that he thereby creates a charge upon such land or other immovable property or such portion thereof as may be specified in the declaration, in respect of the loan,

which the society may make to the member on the application and future loans, if any, that may be made to him, from time to time, by the society together with interest on such loan or loans;

(ii) a declaration made under clause (i) may be varied or cancelled at any time by the member with the previous written permission of the society in favour of which such charge has been created;

(iii) no land or other immovable property in respect of which declaration under clause (i) has been made and no part of, nor any interest in such land or immovable property shall, without the consent of the society, be sold or otherwise transferred until the said declaration is cancelled; and any transaction made in contravention of this clause shall be *null and void*:

Provided that it shall be lawful to a member to mortgage such land or other immovable property or any part thereof in favour of an agriculture and rural development bank.

(iv) the declaration made under clause (i) or any variation or cancellation thereof under clause (ii) shall be sent by registered post by the society to the Sub-Registrar having jurisdiction over the area in which the land or the other immovable property is situated;

(v) on receipt of the declaration or variation or cancellation, the Sub-Registrar shall register such declaration or variation or cancellation and issue a copy thereof to the registered society;

(vi) any declaration made under clause (i) or any variation or cancellation thereof under clause (ii) which has not been registered under clause (v) shall be *null and void*;

(vii) the declaration and the variation, if any, upon registration under clause (v) shall be deemed to create an interest in the property to which the declaration relates and shall constitute notice to every person dealing with the said property.

42. Charge and set off in respect of shares or interest of member.— A registered society shall have a charge upon the share or interest in the capital and on the deposits of a member or past or deceased member and upon any dividend, bonus or profits payable to a member or a past member or the estate of a deceased member in respect of any debt due from such member or past member or the estate of such deceased member to the society, and may set off any sum credited or payable to a member or past member or deceased member or the estate of a deceased member in or towards payment of any such debt.

43. Financing bank not to have a claim on certain sums of money.— No financing bank shall have a charge upon or be entitled to set off towards any debt due from a registered society-

(i) any sum invested by a registered society with it, out of the reserve fund; or

(ii) any sum invested with it by such society out of the provident fund established under section 78; or

(iii) any sum invested with it by such society out of its employees' gratuity fund, if any established under section 79.

44. Shares, interest, etc., not liable to attachment— Subject to the provisions of section 42, the share or interest of a member in the capital of a registered society or the amount to the credit of a member in the thrift deposit held by the society or the amount to the credit of an employee of the society in the provident fund established under section 78, including contributions, if any, made to the fund by the society or any sum invested by the society from out of the provident fund accumulations or employees' gratuity fund, if any, established under section 79 shall not be liable to attachment or sale under any decree or order of a court in respect of any debt or liability incurred by such member or employee of the society, as the case may be, and neither the Official Assignee under the Presidency-Towns Insolvency Act, 1909 (Central Act III of 1909), nor a Receiver under the Provincial Insolvency Act, 1920 (Central Act V of 1920), shall be entitled to or have any claim on such share, interest amount or sum.

45. Reserve fund and bad debt reserve not liable to attachment.— The reserve fund or the bad debt reserve of a registered society invested by such society in accordance with the provisions of section 68 shall not be liable to attachment under any decree or order of a Court in respect of any debt or liability incurred by the society.

46. Register of members. — Any register or list of members or shares kept by any registered society shall be *prima facie* evidence of any of the following particulars entered therein, namely,-

- (a) the date on which the name of any person was entered in such register or list as a member; and
- (b) the date on which any such person ceased to be a member.

47. Proof of entries in societies' books.— (1) A copy of any entry in a book of a registered society regularly kept in the course of business shall, if certified in such manner as may be prescribed, be received in any suit or legal proceeding as *prima facie* evidence of the existence of such entry, and shall be admitted as evidence of the matters, transactions and accounts therein recorded in every case where, and to the same extent, as the original entry itself is admissible.

(2) No officer or liquidator of a registered society and no officer in whose office the books of a registered society are deposited after liquidation shall, in any legal proceeding to which the society or the liquidator is not a party, be compelled to produce any of the society's books the contents of which can be proved under sub-section (1), or to appear as a witness to prove the matters, transactions and accounts therein recorded, unless by order of the Court or the arbitrator made for a special cause.

48. Deduction from salary, wages or gratuity.— (1) A member of a registered society may execute an agreement in favour of that society providing that-

(a) his employer or the officer disbursing his salary or wages shall be competent, on a requisition in writing from the society to deduct every month from the salary or wages payable to him such amount as may be specified in the requisition towards the amount; and

(b) if he ceases to be an employee, his employer shall be competent on a requisition in writing from the society to deduct from the gratuity payable to such employee such amount as may be specified in the requisition towards the entire balance, due by him to the society in respect of any debt or other demand owing by the member to the society.

(2) (a) Where any such agreement as is referred to in sub-section (1) has been executed by a member of a registered society, the employer or the officer disbursing the salary or wages of such member shall, on receipt of a requisition from the society, make the deduction from the salary or wages or the gratuity, as the case may be, payable to the member in accordance with the requisition, and pay, within a period of fourteen days from the date on which such deduction is made in respect of any society or class of societies, the amount so deducted to the society.

(b) Where the amount to be deducted in any month in accordance with the requisition made by a society, or where a requisition has been made by two or more societies in respect of the same person, the total amount to be deducted in accordance with all the requisitions exceeds one-half of his gross salary or wages for the month, the employer or the officer disbursing the salary or wages shall deduct from the salary or wages of such person only a sum representing one-half of his gross salary or wages for the month. The amount deducted shall, where deductions have been made against requisitions received from two or more societies, be paid by the employer or the officer disbursing the salary or wages to all the societies in proportion to the amounts to be deducted according to their requisitions:

Provided that where any amount is due to such class of registered societies as may be prescribed, the entire net salary or wages for the month or such portion thereof as may be prescribed in respect of any such class of societies may be deducted and paid as aforesaid.

(c) Where a requisition has been made by two or more societies for deduction from the gratuity in respect of the same person, the amount deducted from the gratuity shall be paid by the employer to all the societies in proportion to the amounts to be deducted according to their requisitions.

(3) The employer or the officer disbursing the salary or wages shall maintain such registers as may be prescribed.

(4) The provisions of this section shall apply to all such agreements of the nature referred to in sub-section (1) as are in force at the commencement of this Act and also to agreements of the said nature executed by the members of any society registered or deemed to be registered in any other State having reciprocal arrangements with the State of Tamil Nadu.

(5) The requisition in writing from any society registered or deemed to be registered in any other State having reciprocal arrangements with the State of Tamil Nadu in respect of a member of that society who, for the time being is employed in the State of Tamil Nadu,

received by his employer or the officer disbursing the salary or wages of such member, shall be acted upon as if such requisition had been made by a society registered in the State of Tamil Nadu and the provisions of sub-section (2) in so far as it applies to a requisition made under sub-section (1) shall apply to requisition made under this sub-section.

(6) If any employer or the officer disbursing the salary or wages of any such member as is referred to in sub-section (1) or sub-section (5), fails to comply with any of the provisions of this section, he shall be punishable with fine which may extend to five thousand rupees and in the case of a continuing offence, with further fine of five hundred rupees for each day on which the offence is continued after conviction therefor.

(7) The provisions of this section shall apply notwithstanding any law to the contrary for the time being in force.

(8) Without prejudice to any other mode of recovery which is being taken or may be taken under this Act or any other law for the time being in force, any sum deducted under sub-section (2) or sub-section (5) but not paid to the society within a period of fourteen days on which such deduction is made may be recovered together with the interest at such rate as may be prescribed from the date of such deduction and the costs involved in such recovery as if it were an arrear of land revenue and for the purposes of such recovery, the Registrar shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864).

(9) Nothing contained in this section shall apply to establishments under a railway administration operating any railway as defined in clause (20) of Article 366 of the Constitution.

Explanation.— For the purpose of this section and the Explanation under clause (a) of section 143 “State having reciprocal arrangements with the State of Tamil Nadu” means such State having reciprocal arrangements as the Government may, by notification, specify in this behalf.

49. Exemption from compulsory registration of the instruments relating to share and debentures of registered society.— Nothing in clauses (b) and (c) of sub-section (1) of section 17 of the Registration Act, 1908 (Central Act XVI of 1908), shall apply to –

(1) any instrument relating to shares in a registered society, notwithstanding that the assets of such society consist in whole or in part of immovable property; or

(2) any debenture issued by any such society and not creating declaring, assigning, limiting or extinguishing any right, title or interest to or in immovable property except in so far as it entitles the holder thereof to the security afforded by a registered instrument whereby the society has mortgaged, conveyed or otherwise transferred the whole or part of its immovable property or any interest therein to trustees, upon trust for the benefit of the holders of such debentures; or

(3) any endorsement upon, or transfer of, any debenture issued by any such society.

50. Recovery of moneys due to registered society as arrears of land revenue.—(1) Without prejudice to any other mode of recovery which is being taken or may be taken under this Act or any other law for the time being in force, any moneys due to a registered society may be recovered as if it were an arrear of land revenue, and for the purposes of such recovery the Registrar shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864).

(2) Where any moneys due to any registered society is recoverable from any person and the immovable property of such person is brought to sale under the provisions of the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864) and the registered society is the purchaser at such sale, the provisions of section 36 of the said Act shall apply to such sale as if the third and fourth clauses of the said section 36 were omitted.

51. Powers to exempt from stamp duty and registration fee.— The Government, by notification, may, in the case of any registered society or class of registered societies, remit-

(a) the stamp duty not being the stamp duty referred to in clause (a) of sub-section (2) of section 9 of the Indian Stamp Act, 1899 (Central Act II of 1899), with which, under any law for the time being in force, instruments executed by or on behalf of or in favour of a registered society or by an officer or member and relating to the business of such society or any class of such instruments or decisions, awards or orders of the Registrar or arbitrators under this Act are respectively chargeable; and

(b) any fee payable under the law of registration for the time being in force.

CHAPTER VI.

STATE AID TO REGISTERED SOCIETIES.

52. Investment by Government in registered societies.—(1) The Government may subscribe directly to the share capital of a registered society.

(2) Notwithstanding any agreement to the contrary, the Government shall not be entitled to any dividend on the shares taken by them with any such registered society at a rate higher than that at which such dividend is payable in respect of any other share in that society.

53. Provision of funds by Government to apex society.— The Government may, subject to appropriation by law, provide moneys to a registered society (hereafter in this chapter referred to as the apex society) for the purchase of shares in other registered societies.

54. Partnership of Government with apex society.—(1) An apex society which is provided with moneys by the Government under section 53 shall, with such moneys, establish a fund to be called the “Principal State Partnership Fund”.

(2) An apex society shall utilize the Principal State Partnership Fund for the purpose of –

(a) directly purchasing shares in other registered societies;

(b) providing moneys to a registered society (hereafter in this chapter referred to as the central society) to enable that society to purchase shares in other registered societies (hereafter in this chapter referred to as the primary societies)

(c) making payments to the Government in accordance with the provisions of this chapter; and for no other purpose.

55. *Subsidiary State Partnership Fund.*—(1) A Central society which is provided with moneys, by an apex society from the Principal State Partnership Fund shall, with such moneys, establish a fund to be called the “Subsidiary State Partnership Fund”.

(2) A central society shall utilize the Subsidiary State Partnership Fund for the purpose of –

(a) purchasing shares in primary societies;

(b) making payments to the apex society in accordance with the provisions of this chapter; and for no other purpose.

56. *Approval of Government for purchase of shares.*— No shares shall be purchased in a registered society from the moneys in the Principal State Partnership Fund or the Subsidiary State Partnership Fund except with the previous approval in writing of the Government.

57. *Liability to be limited in respect of certain shares.*—Where shares are purchased in a registered society by –

(a) the Government; or

(b) an apex society or a central society from the Principal State Partnership Fund or the Subsidiary State Partnership Fund, as the case may be, the liability in respect of such shares shall, in the event of the registered society being wound up, be limited to the amount paid in respect of such shares.

58. *Restrictions on amount of dividend.*— An apex society which has purchased shares in other registered societies from the moneys in the Principal State Partnership Fund and a central society which has purchased shares in primary societies from the moneys in the Subsidiary State Partnership Fund shall be entitled only to such dividend on the said shares as is declared by the society concerned and is payable to other share holders of that society.

59. *Indemnity of apex and central societies.*— (1) If a registered society in which shares are purchased from the Principal State Partnership Fund is wound up or is dissolved, the Government shall not have any claim against the apex society which purchased the shares in respect of any loss arising from such purchase;

Provided that the apex society shall remit to the Government any money received from the liquidator of the dissolved society in payment of the share capital invested in the society from the said Partnership Fund and any dividend paid on such share capital.

(2) If a registered society in which shares are purchased from the Subsidiary State Partnership Fund is wound up or is dissolved, neither the Government nor the apex society shall have any claim against the central society which purchased the shares in respect of any loss arising from such purchase:

Provided that the central society shall credit to the Subsidiary State Partnership Fund and remit to the apex society to the credit of the Principal State Partnership Fund any money received from the liquidator of the dissolved society in payment of the share capital invested in the society from the Subsidiary State Partnership Fund and any dividend paid on such share capital.

60. Disposal of share capital and dividend, etc.,— (1) All moneys received by an apex society in respect of shares of other registered societies purchased from the money in the Principal State Partnership Fund on redemption of such shares or by way of dividends or otherwise shall be credited to the Fund.

(2) All moneys received by a central society in respect of shares of primary societies purchased from the moneys in the subsidiary State Partnership Fund on redemption of such shares or by way of dividends or otherwise, shall, in the first instance, be credited to that Fund and then transferred to the apex society which shall credit them to the Principal State Partnership Fund.

(3) All moneys and dividends referred to in sub-section (1) and sub-section (2) shall, notwithstanding that the shares stand in the name of the apex society or the central society, as the case may be, be paid to the Government.

(4) Save as provided in sub-section (3), the Government shall not be entitled to any other return on the moneys provided by them to an apex society under section 53.

61. Disposal of Principal State Partnership Fund and Subsidiary State Partnership Fund on winding-up of an apex or central society.—(1) If an apex society which has established a Principal State Partnership Fund is wound up or is dissolved, all moneys to the credit of, or payable to, that Fund shall be paid to the Government.

(2) If a central society which has established a Subsidiary State Partnership Fund is wound up or is dissolved, all moneys to the credit of, or payable to, that Fund shall be paid and credited to the Principal State Partnership Fund from which it received moneys under clause (b) of sub-section (2) of section 54.

62. Principal State Partnership Fund and Subsidiary State Partnership Fund not to form part of assets. —Any amount in a Principal State Partnership Fund or a Subsidiary State Partnership Fund shall not form part of the assets of the apex society or the central society, as the case may be.

63. Agreement by the Government and apex society.— Subject to the foregoing provisions of this chapter –

(a) the Government may enter into an agreement with an apex society setting out the terms and conditions on which they shall provide moneys to the apex society for the purpose specified in sub-section (2) of section 54;

(b) an apex society may, with the previous approval of the Government, enter into an agreement with a central society, setting out the terms and conditions on which it shall provide moneys to that society from the Principal State Partnership Fund for the purpose specified in clause (b) of sub-section (2) of section 54.

64. Other forms of State aid to registered societies.— Notwithstanding anything contained in this Act or any other law for the time being in force, the Government may subject to such conditions as they may, by general or special order, specify in this behalf –

(a) grant loans or make advances to any registered society;

(b) guarantee the re-payment of principal and payment of interest on debentures issued by a registered society;

(c) guarantee the re-payment of share capital of registered society and dividends thereon at such rates as may be specified by the Government;

(d) guarantee the re-payment of principal and payment of interest on loans and advances to a registered society;

(e) guarantee the re-payment of deposits received by a registered society and payment of interest on such deposits; and

(f) give financial assistance in any other form including subsidies, to any registered society.

65. Provisions of this chapter to override other laws.—The provisions of sections 53 to 63 shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force.

CHAPTER VII.

PROPERTY AND FUNDS OF REGISTERED SOCIETIES.

66. Restrictions on loans.— (1) A registered society shall not make a loan to any person other than a member:

Provided that, with the general or special sanction of the Registrar, a registered society may make loans to another registered society:

Provided further that a registered society may make such loans as may be specified in the by-laws to any of its paid employees.

(2) Notwithstanding anything contained in sub-section (1) -

(a) a registered society may make a loan to a depositor on the security of his deposit;

(b) a financing bank may provide overdraft to, or discount bills and cheques of, depositors subject to such limits and conditions as may be prescribed; and

(c) a financing bank may make a loan to depositors on the security of gold jewels and silver-ware, subject to such limits and conditions as may be prescribed.

(3) The Government may, by general or special order, prohibit or restrict the lending of money on mortgage of immovable property by any registered society or class or category of registered societies.

67. Restrictions on borrowings.— A registered society shall receive deposits and loans only to such extent and subject to such conditions as may be prescribed or specified in the by-laws.

68. Investment of funds.— Subject to the provisions of sub-section (3) of section 66, a registered society may invest or deposit its funds in –

(a) the shares or deposits of the financing bank, or

(b) the shares or deposits of any co-operative bank, or

(c) the shares or securities of any other registered society, or

(d) any of the securities specified in section 20 of the Indian Trusts Act, 1882 (Central Act II of 1882), or

(e) any other mode as may be prescribed:

Provided that no such investment shall be made in any manner as aforesaid, other than in the shares or deposits of the financing bank, except with the general or special sanction of the Registrar and subject to such terms and conditions as may be specified by him.

Explanation— For the purposes of this section, “*co-operative bank*” means such registered society as the Government may, by notification, specify in this behalf, to be a co-operative bank.

69. Funds not to be divided among members.— No part of the funds of a registered society, except net profits as declared by the Registrar for the purposes of this Act, shall be divided by way of bonus or dividend or otherwise among its members:

Provided that payment may be made to a member for work done by him as clerk in such class or category of societies and on such scale as may be prescribed:

Provided further that payment of rebate on patronage may be made to members with the prior sanction of the Registrar:

Provided also that in the case of any registered society with accumulated losses but working on current profit, payment of honorarium may be made to the members of the board including the president and the vice-president at such rates and subject to such conditions as may be prescribed, but the aggregate of the honorarium so paid shall not exceed five per cent of the current profit.

Explanation —For the purpose of this section “*current profit*” means the notional net profit of the registered society for the current year without taking into account the accumulated loss at the end of the previous year.

70. Expenditure from funds. —No registered society shall incur any expenditure out of its funds for any purpose not directly connected with the management or business of that society or on advertisement except in accordance with the rules made in this behalf.

71. Properties not to be misused.— No property of a registered society, whether movable or immovable shall be used or allowed to be used except in accordance with the provisions of this Act, the rules and the by-laws.

72. Disposal of net profits. —(1)(a) A registered society shall, out of its net profits as declared by the Registrar for the purposes of this Act in respect of any co-operative year, contribute —

(i) three per cent of the net profits to the co-operative research and development fund;
and

(ii) two percent of the net profits to the co-operative education fund,

within such time and in such manner as may be prescribed.

(b) The co-operative research and development fund and the co-operative education fund shall be maintained by the Tamil Nadu Co-operative Union Limited and administered by committees constituted in accordance with the rules. Such committees shall consist of nominees of the Government (who shall be specialists or technical experts in agriculture or animal husbandry or sugar technology or textile technology or in such other matters as may be prescribed or officers of the Government) and also of nominees of the prescribed apex societies.

(2) The balance of the net profits as so declared shall be appropriated, —

firstly, for being credited to a reserve fund, the amount so credited being not less than twenty percent of the net profits;

secondly, towards contribution to an agricultural credit stabilization fund at fifteen percent of the net profits in the case of every agricultural service co-operative society

including the State and primary agriculture and rural development banks and other financing banks.

Provided that the State Agriculture and Rural Development Bank shall also contribute to a failed wells fund and to a project service account at such rates as may be specified in the rules;

thirdly, towards payment of honorarium to the members of the board including the president and the vice-president of the registered society at such rates and subject to such conditions as may be prescribed:

Provided that the aggregate of the honorarium so paid shall not exceed ten percent of the net profits;

fourthly, towards payment of dividend on shares to members at a rate not exceeding fourteen per cent per annum on the paid-up value of each share:

Provided that the Government may by general or special order permit any registered society or any class or category of registered societies to declare dividend at a rate exceeding fourteen per cent per annum subject to the condition that the amount of dividend in excess of fourteen per cent shall be credited to the share account of the members in such manner as may be prescribed.

fifthly, towards payment of bonus to members with reference to business done with or services rendered to the registered society, at such rate and subject to such conditions as may be specified in the rules;

sixthly, towards payment of bonus to paid employees of the registered society not governed by the Payment of Bonus Act, 1965 (Central Act 21 of 1965) at such rate and subject to such conditions as may be specified in the rules;

seventhly, towards contribution to such other funds and at such rates as may be specified in the by-laws;

eighthly, towards contribution to the common good fund at such rate not exceeding ten percent of the net profits as may be specified in the rules; and

ninthly, the remainder, if any, of the net profits being credited to the reserve fund.

CHAPTER – VIII.

PAID OFFICERS AND SERVANTS OF SOCIETY.

73. Appointment of paid officers and servants of registered society and their conditions of service .—Subject to the provisions of sections 74, 75, 76 and 77 and subject

to the rules made in this behalf, a registered society may appoint such paid officers and servants as are necessary for the efficient performance of its functions :

Provided that the qualifications for the appointment of paid officers and servants, the conditions of service including disciplinary control and the cadre strength of such officers and servants of a registered society or class or category of registered societies shall be such as may be prescribed.

Explanation I— For the purpose of this chapter “*paid officers*” does not include the president, vice president and the members of the board.

Explanation II— For the purposes of this chapter and other provisions of this Act, “*competent authority*” means the competent authority constituted under sub section (3) of section 75 and includes the single officer referred to in the proviso to the said sub section (3) of section 75.

74. Recruitment Bureaus.— (1) The Government may by notification, constitute Recruitment Bureaus at the State and district levels for the recruitment of such categories of paid officers and servants for employment by such class or classes or category or categories of registered societies as may be prescribed. Nothing contained in this section shall apply to any of the posts in respect of which common cadre of service has been constituted under section 75.

(2) The manner of constitution of the Recruitment Bureaus and the procedure to be followed by such Bureaus shall be such as may be prescribed.

75. Constitution of common cadre of service .— (1) Notwithstanding anything contained in this Act or the by-laws made thereunder and subject to the rules made by the Government in this behalf, the Government may, in the interest of the co-operative movement, constitute from time to time, by order, in respect of –

(i) scheduled co-operative societies; or

(ii) primary societies affiliated to such scheduled co-operative societies; or

(iii) co-operative sugar mills, co-operative spinning mills, co-operative tea factories and such other registered societies prescribed for the purposes of sub section (4) of section 33; or

(iv) such other class or category of registered societies in which the Government have taken shares or given financial or other assistance as may be notified by the Government, one or more common cadre of service in respect of the posts of secretaries, assistant secretaries, executive officers, assistant executive officers, general managers, assistant general managers, managers, assistant managers, purchase managers, purchase officers, assistant purchase officers, development officers, chief accountants, chief accounts officers, accounts officers and such other class or classes of posts as may be notified by the Government. The common cadre of

service under this section may be constituted either separately in respect of the said posts in any group of registered societies mentioned in item (i) or item (ii) or item (iii) or item (iv), as the case may be, or jointly for the aforesaid posts in one or more of the groups of registered societies mentioned in the said items (i), (ii), (iii) and (iv) or of two or more of the registered societies in any one of the groups mentioned in the said items.

(2) When any such common cadre of service is constituted under sub-section (1) in respect of any post, all the employees holding such posts on the date of constitution of such common cadre of service, shall be deemed to have been absorbed in the common cadre of service with effect on and from the date of constitution of such common cadre of service:

Provided that the salary (including allowances) of any such employee shall not be varied to his disadvantage:

Provided further that any such employee may, within such period as may be prescribed, by notice in writing to the competent authority constituted under subsection (3) intimate his option for not becoming a member of such common cadre of service, and in that event, his services in the registered society shall stand determined with effect on and from the date of such notice and he shall be entitled to either,—

(i) all the terminal benefits to which he would have been eligible under the by-laws or contract or award, applicable to him immediately before the date of constitution of such common cadre of service as if such employee had retired from service; or

(ii) compensation which shall be equivalent to fifteen days salary of such employee (including allowances) for every completed year of continuous service or any part thereof in excess of six months, whichever is higher.

Explanation.—For the purposes of this sub-section “*continuous service*” shall mean an uninterrupted service including service which may be interrupted on account of sickness or authorised leave or an accident.

(3) The order under sub-section (1) shall provide for the constitution of the competent authority which shall be a committee consisting of both officers of the Government and non-officials and the total strength of such committee shall not exceed five, from among whom one of the officers of the Government not below the rank of Joint Registrar in the Co-operative Department or not below such rank in other departments of the Government as may be prescribed shall be appointed as the Chairman, to exercise the powers of recruitment, appointment, transfer and disciplinary control (including censure, stoppage of increment, withholding of promotion, suspension by way of punishment, reduction to a lower rank in the seniority list or to a lower post or time scale whether in the same service or in another service or to a lower stage in a time scale, compulsory retirement, removal or dismissal) and such other powers as may be prescribed in respect of holders of posts in such-common cadre of service. After the constitution of such competent authority, the registered society concerned shall not, in respect of holders of post

in such common cadre of service, exercise any of the powers which are conferred by or under this Act or the rules made thereunder on the competent authority in respect of such common cadre of service. There shall be a separate competent authority in respect of each common cadre of service:

Provided that the Government may direct that, for such period not exceeding three years from the date of constitution of a common cadre of service, such committee in relation to that common cadre of service, shall consist of only a single officer of the Government not below the rank of Joint Registrar in the Co-operative Department or not below such rank in other Departments of the Government as may be prescribed; and such officer shall be the “competent authority constituted under sub section (3) of section 75” for the purpose of this Act and any reference to the competent authority in this Act shall, for the period mentioned in this proviso, be construed as a reference to the single officer aforesaid:

Provided further that the registered society under which an employee borne on a common cadre of service is for the time being employed shall also have the power to impose on such employee the penalty of censure or stoppage of increment upto two years without cumulative effect.

Explanation.— For the purposes of this sub-section—

(i) “*officers of the Government*” means Government servants subordinate to the Registrar for the State not below the rank of Deputy Registrar in the Co-operative Department or not below the rank of Assistant Director in other Departments of the Government;

(ii) “*non-officials*” means president, vice president or any other member of the board of a registered society of the same class or category in respect of which common cadre of service is constituted.

(4) (a) The registered society under which an employee borne on a common cadre of service is employed may request the competent authority to take disciplinary action on, or to transfer such employee, and if the competent authority fails to take action within a period of thirty days from the date of such request, the registered society may report the matter to the Registrar for taking such action as he may deem necessary .

(b) If in the opinion of the Registrar, whether upon a request under clause (a) or otherwise, it is necessary or expedient in the interest of any registered society, to take disciplinary action on, or to transfer from any registered society, an employee borne on a common cadre of service, the Registrar may direct the competent authority to take disciplinary action on, or to transfer, such employee ; and where the competent authority fails so to do, the Registrar may himself take disciplinary action on , or order the transfer of, such employee from the registered society concerned.

(5) (a) Any employee of a common cadre of service aggrieved by any order of the competent authority relating to censure, stoppage of increment, withholding of promotion, suspension by way of punishment, reduction to a lower rank in the seniority list, or to a lower post or time scale whether in the same service or in another service or to a lower stage in a time scale, compulsory retirement, removal or dismissal, may appeal to the Registrar against such order within the sixty days from the date of such order and the Registrar shall follow such procedure as may be prescribed for the disposal of the appeal.

(b) Where the order appealed against is that of the Registrar for the State, the appeal under sub clause (a) shall lie to the Government :

Provided that in disposing of any appeal under this sub-section, the Registrar or the Government, as the case may be, shall give a reasonable opportunity of being heard to the parties concerned :

Provided further that the Registrar or the Government, as the case may be, may pass such interlocutory order pending the decision on the appeal as he or they deem fit:

Provided also that the Registrar or the Government, as the case may be, may award costs in any proceedings under this sub-section to be paid either out of the funds of the competent authority or by such party to the appeal as the Registrar or the Government, as the case may be, may deem fit.

(6) (a) Any employee borne on a common cadre of service, aggrieved by an order relating to censure or stoppage of increment, passed by a registered society, may appeal to the competent authority.

(b) An appeal under this sub-section shall be made within sixty days from the date of the order appealed against and the competent authority shall follow such procedure as may be prescribed for the disposal of the appeal:

Provided that, in disposing of an appeal under this sub-section, the competent authority shall give a reasonable opportunity of being heard to the parties concerned:

Provided further that the competent authority may pass such interlocutory order pending the decision on the appeal as the competent authority may deem fit:

Provided also that the competent authority may award costs in the any proceedings under this sub-section, to be paid either out of the funds of the registered society or by such party to the appeal, as the competent authority may deem fit.

(7) The provisions of section 41 of the Tamil Nadu Shops and Establishments Act, 1947. (Tamil Nadu Act XXXVI of 1947) shall not apply to the employees of common cadre of service constituted under sub section (1).

(8) The Government may, by general or special order, require the registered society or class or category of registered societies concerned to make contribution of

such sum as may be fixed by them towards the full or partial recoupment of the expenditure incurred or likely to be incurred by the competent authority.

(9) The Government may, by rules, specify the rate at which the registered societies shall contribute towards the salary, (including allowances) subsistence allowance, leave salary, provident fund and gratuity and such other sums or allowances as may be prescribed of the employees of the common cadre of service.

(10) Any sum to be contributed under sub section (8) or sub section (9) may be recovered as if it were an arrear of land revenue and for the purposes of such recovery, the Registrar shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864).

76. Suspension of a paid Officer or servant of society.— (1) Where

(a) in the course of an audit under section 80 or an inquiry under section 81 or an inspection or investigation under section 82, or inspection of books under section 83, it is brought to the notice of the Registrar that a paid officer or servant of a registered society whether or not he is borne on a common cadre of service has committed or has been otherwise responsible for misappropriation, breach of trust or other offences in relation to any registered society and if, in the opinion of the Registrar there is a "*prima facie*" evidence against such paid officer or servant and the suspension of such paid officer or servant is necessary in the interest of any such society, or

(b) a complaint against any paid officer or servant of any registered society whether or not he is borne on a common cadre of service of any alleged commission of any other offence involving moral turpitude is pending investigation or trial and if, in the opinion of the Registrar, the suspension of such paid officer or servant is necessary in the public interest or in the interest of such society, the Registrar may direct, where the paid officer or servant is borne on a common cadre of service, the competent authority constituted under sub section (3) of section 75, and in other cases the registered society under which the paid officer or servant is employed, pending such investigation, trial and disposal of the matter, to place or cause to be placed such paid officer or servant under suspension from such date and for such period as may be specified by him.

(2) On receipt of a direction from the Registrar under sub-section (1), the competent authority or the registered society, as the case may be, shall, notwithstanding any provision to the contrary in the rules or the by-laws or the order under sub-section (1) of section 75, place or cause to be placed the paid officer or servant under suspension forthwith.

(3) The Registrar may direct the competent authority or the registered society, as the case may be, to extend or cause to be extended, from time to time, the period of suspension and the paid officer or servant suspended shall not be reinstated except with the previous sanction of the Registrar.

(4) Notwithstanding anything contained in sub-sections (2) and (3) and without prejudice to the provisions contained in section 88, if in the opinion of the Registrar, the competent authority or any registered society, as the case may be, either willfully disobeys or willfully fails to comply with any direction, issued under sub-section (1) or sub-section (3), he may, by order, place or because to be placed the paid officer or servant under suspension forthwith or extend or cause to be extended from time to time, the period of suspension of such paid officer or servant.

77. Removal of paid officer or servant of society .—(1) Where a paid officer or servant of a registered society has been found guilty of or convicted by a competent court for an offence involving moral turpitude, the Registrar may, if in his opinion that the removal of such paid officer or servant is necessary in the public interest or in the interests of such society, after giving such officer or servant, and if such officer or servant is borne on a common cadre of service, the competent authority constituted under sub-section (3) of section 75 and in other cases, such registered society, an opportunity of making his or its representations, direct the competent authority or such registered society, as the case may be, to remove or cause to be removed such officer or servant from the service of such society.

(2) On receipt of a direction from the Registrar under sub-section (1), the competent authority or the registered society, as the case may be, shall, notwithstanding any provision to the contrary in the rules or the by-laws or the order under sub-section (1) of section 75, remove or cause to be removed the paid officer or servant from the service of that society forthwith.

(3) Notwithstanding anything contained in sub-section (2) and without prejudice to the provisions contained in section 88, if in the opinion of the Registrar, the competent authority or the registered society, as the case may be, either willfully disobeys or willfully fails to comply with any direction issued under sub-section (1) he may by order, remove such paid officer or servant from the service of that society.

(4) Where a paid officer or servant of a registered society removed from service under sub-section (2) or sub-section (3) is acquitted by the competent Court, or when the conviction of such officer or servant is set aside on appeal or revision by the appellate court, such officer or servant shall be reinstated to the same post held by him prior to such removal.

78. Provident Fund .—(1) A registered society not being an establishment to which the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (Central Act XIX of 1952) applies, may establish a Provident Fund for the benefit of its employees to which shall be credited all contributions made by the employees and the society in accordance with the by-laws .

(2) A Provident Fund established by a registered society under sub - section (1) shall be invested in the financing bank, but shall not —

(a) be used in the business of the society;

- (b) form part of the assets of the society;
- (c) be liable to attachment or be subject to any other process of any court or other authority.

79. *Gratuity Fund*.—(1) A registered society not being an establishment to which the Payment of Gratuity Act, 1972 (Central Act 39 of 1972) applies, may provide in its by-laws for payment of gratuity to the employees at such rates and on such conditions as may be specified in the by-laws and such society may establish a Gratuity Fund or make other arrangements for the purpose.

(2) A Gratuity Fund, if any, established by a registered society under sub - section (1) shall be invested in the financing bank, but shall not—

- (a) be used in the business of the society;
- (b) form part of the assets of the society;
- (c) be liable to attachment or be subject to any other process of any court or other authority.

CHAPTER – IX.

AUDIT, INQUIRY, INSPECTION AND INVESTIGATION, SURCHARGE AND SUPERSESSION.

80. *Audit*.—(1) (a) Every registered society shall maintain the accounts and such accounts shall cause to be audited at least once in each financial year by auditors of the Government, or by the auditing firms in respect of such class or classes or category or categories of registered societies as may be prescribed, within the time limit specified in clause (e);

(b) The minimum qualification and the experience of auditors of the Government or auditing firms, that shall be eligible for auditing accounts of the registered society shall be such as may be prescribed;

(c) In case of appointment of auditing firms, the general body of such classes or categories of registered societies shall appoint auditing firms from a panel approved by the Government or an authority authorized by the Government in this behalf;

(d) The registered society shall prepare the financial statements and other details required for the completion of audit within three months from the close of each financial year;

(e) The accounts of every registered society shall be audited within six months from the close of the financial year to which such accounts relate.

(2) The audit under sub-section (1) shall include an examination of overdue debts, if any, the verification of the cash balance and securities and a valuation of the assets and liabilities of the society.

(3) The auditor of the Government or auditing firms appointed under sub-section (1) shall, at all reasonable times, have free access to the books, accounts, documents, securities, cash and other properties belonging to or in the custody of the society and may summon any person in possession of, or responsible for, the custody of any such books, accounts, documents, securities, cash or other properties to produce the same at any place at the head quarters of the society or any branch thereof.

(4) Every person who is or has at any time been an officer or employee of the society and every member and past member of the society shall furnish such information in regard to the transaction and working of the society as the auditor of the Government or auditing firms appointed under sub-section (1) may require.

(5) The Registrar may by order in writing, direct any officer of the society to take such action as may be specified in the order to remedy within such time as may be specified therein the defects, if any, disclosed as a result of the audit.

(6) Every registered society shall pay to the Government such fee for the audit of its accounts for each co-operative year as may be fixed by the Registrar in accordance with the rules made in this behalf and the fee levied for audit shall be recoverable in the manner specified in section 148:

Provided that the Government may, by general or special order, exempt any registered society or class of registered societies from the payment of the whole or any part of the fee payable for audit for any co-operative year.

(7) If the result of the audit discloses any defect, the registered society shall, within three months from the date of communication of the result of the audit, take steps to remedy the defects disclosed as a result of the audit, and report to the Registrar of the action taken by it thereon.

(8) If it appears to the Registrar on an application by a registered society or otherwise, that it is necessary or expedient to re-audit any account of that society, the Registrar may by order provide for such re-audit and the provisions of this Act applicable to audit of accounts of that society shall apply to such re-audit.

(9) The audit report of the accounts of an apex society shall be laid before the Legislative Assembly of the state in such manner, as may be prescribed.

81. Inquiry.— (1) The Registrar may, of his own motion and shall, on the application of a majority of the board or of not less than one third of the members or on the request of the financing bank or of the District Collector, hold an inquiry, or direct some person authorised by him by order in writing in this behalf to hold an inquiry in to the constitution, working and financial condition of a registered society or any alleged

misappropriation, fraudulent retention of any money or property, breach of trust, corrupt practice or mismanagement in relation to that society or into any particular aspect of the working of that society.

(2) The Registrar or the person authorised by him under sub-section (1) shall have the following powers, namely:—

(a) He shall at all reasonable times have free access to the books, accounts, documents, securities, cash and other properties belonging to, or in the custody of, the society and may summon any person in possession of, or responsible for the custody of, any such books, accounts, documents, securities, cash or other properties to produce the same at any place at the headquarters of the society or any branch thereof.

(b) Where any person summoned under clause (a) fails or refuses to produce any record or property of the registered society as specified in the summons, any Metropolitan Magistrate or any Judicial Magistrate of the first class in whose jurisdiction the office of such society or the records and properties of such society is or are situated, shall on application by the Registrar or the person authorised by him under sub-section (1), direct the delivery to the Registrar or such person of the possession of the records and properties of such society :

Provided that no such application shall be made by the person authorised under sub-section (1) without the previous sanction of the Registrar.

(c) He may seize the books, accounts or documents of the society, if he considers that such seizure is necessary to ensure the safety of such books, accounts or documents or to facilitate his inquiry, and shall give the person from whose custody the books, accounts or documents have been seized a receipt for the same:

Provided that the books, accounts or documents seized shall be retained by him only for so long as may be necessary for their examination and for the purpose of inquiry:

Provided further that the books, accounts or documents shall not be retained for more than three months at a time except with the permission of the next higher authority.

(d) He may summon any person who, he has reason to believe, has knowledge of any of the affairs of the society and may examine such person on oath and may summon any person to produce any books, accounts or documents belonging to him or in his custody if the Registrar, or the person authorised as afore said has reason to believe that such books, accounts or documents contain any entry relating to transactions of the society.

(e) (i) He may, notwithstanding any rule or by-law specifying the period of notice for a general meeting of the society or for a meeting of the board, require any officer or officers of the society to call a general meeting or a meeting of the board at such time and place at the headquarters of the society or any branch thereof to consider such matters as may be specified by him and the provisions

of sub - clauses (i) and (ii) of clause (b) of sub-section (4) of section 32 shall apply to any meeting called under this sub-clause as if it were a meeting called in pursuance of a requisition under clause (a) of sub-section (3) of that section.

(ii) If the officer or officers of the society refuses or refuse or fails to call such meeting or if in the opinion of the Registrar there is no board or officer or officers competent under this Act, the rules or the by-laws to call such meeting, or if there be an order of the Registrar or of the Civil Court restraining the board to function, the Registrar or the person authorised by him under sub-section (1) shall have power to call the meeting himself and the provisions of clause (b) of sub-section (4) of section 32 and sub-section (5) of that section shall apply to such meeting as if it were a meeting called under clause (a) of the said sub-section (4).

(3) When an inquiry is held under this section, the Registrar shall within such time as may be prescribed communicate the result of the inquiry –

(i) in case the Government have subscribed directly to the share capital of the registered society or in case any moneys are due from the registered society either to the Principal State Partnership Fund or to the Subsidiary State Partnership Fund referred to in chapter VI, to the Government or to any officer appointed by the Government in this behalf;

(ii) to the financing bank, if any, to which the society is affiliated; and

(iii) to the society concerned.

(4) The inquiry shall be completed within a period of three months from the date of ordering the inquiry or such further period or periods not exceeding three months at a time as the next higher authority may permit provided that such extended periods shall not exceed six months in the aggregate.

(5) It shall be competent for the Registrar to withdraw any inquiry from the person authorised by him under sub-section (1) and to hold the inquiry himself or entrust it to any other person as he deems fit.

(6) The Registrar may, by order in writing, direct the registered society or any officer of the society or its financing bank to take such action as may be specified in the order to remedy, within such time as may be specified therein, the defects, if any, disclosed as a result of the inquiry.

82. Inspection and investigation.— (1) The Registrar may, of his own motion, or on the application of a creditor of a registered society inspect or investigate or direct any person authorised by him in this behalf by general or special order in writing to inspect the affairs of the registered society in general or to investigate into any alleged misappropriation, fraudulent retention of any money or property, breach of trust, corrupt practice or mismanagement in relation to that society or into any particular aspect of

the working of that society and the Registrar or the person so authorised shall have all the powers of the Registrar when holding an inquiry under section 81:

Provided that no such inspection or investigation shall be made or directed on application of a creditor unless the creditor—

- (a) satisfies the Registrar that the debt is a sum then due and that he has demanded payment thereof and has not received satisfaction within a reasonable time; and
- (b) deposits with the Registrar such sum as security for the costs of the proposed inspection or investigation as the Registrar may require.

(2) Where an inspection or investigation is made under sub-section (1), the Registrar shall within such time as may be prescribed communicate the results of such inspection or investigation to the society and where the inspection or investigation is made on the application of a creditor, also to the creditor, and to the financing bank, if any, to which the society is affiliated.

(3) It shall be competent for the Registrar to withdraw any inspection or investigation from the person to whom it is entrusted and to conduct the inspection or investigation himself or entrust it to any other person as he deems fit.

(4) The inspection or investigation shall be completed within a period of three months from the date of ordering the inspection or investigation or such further period or periods not exceeding three months at a time as the next higher authority may permit, provided that such extended periods shall not exceed six months in the aggregate.

(5) The Registrar may, by order in writing, direct the registered society or any officer of the society to take such action as may be specified in the order to remedy within such time as may be specified therein the defects, if any, disclosed as a result of the inspection or investigation.

83. Inspection of books by financing bank .—(1) A financing bank may at any time, but shall at least once in every year, inspect through an officer or a member of its paid staff the books of every registered society which is indebted to it. A financing bank shall also have the right to inspect the books of any other registered society financed by any registered society which is indebted to the financing bank.

(2) An officer or member of the paid staff of the financing bank inspecting the books of a registered society shall at all reasonable times have free access to the books, accounts, documents, securities, cash and other properties belonging to or in the custody of, that society and may also call for such information, statements and returns as may be necessary to ascertain the financial condition of that society.

(3) For the purposes of making inspection under sub - section (2), the officer or member of the paid staff referred to in that sub - section shall also, have power to summon any person in possession of, or responsible for, the custody of any books, accounts, documents, securities, cash and other properties referred to in that sub - section to produce the same for inspection or verification at any place at the headquarters

of the registered society or any branch thereof in respect of which the inspection is made.

84. Maintenance of accounts, and books by registered society.— The chief executive that is, the principal paid officer of every registered society by whatsoever designation he is called or the president of that society, if there is no such chief executive in that society, shall be bound to keep and maintain such accounts and books relating to that society in such manner as may be prescribed. He shall be responsible for the correct and upto date maintenance of such accounts and books and for producing them when called for in connection with audit under section 80 or inquiry under section 81 or inspection or investigation under section 82 or inspection of books under section 83.

84-A. Returns to be filed to the Registrar.— Every registered society shall file returns, within six months from the close of every co-operative year, to the Registrar, including the following matters, namely:—

- (a) annual reports of its activities;
- (b) its audited statement of accounts;
- (c) plan for surplus disposal as approved by the general body of the co-operative society;
- (d) list of amendments to the by-laws of the co-operative society, if any;
- (e) declaration regarding date of holding its general body meeting and conduct of elections when due; and
- (f) any other information required by the Registrar in pursuance of any of the provision of this Act or the rules.

85. Costs of inquiry and inspection etc. — (1) where an inquiry is held under section 81 or an inspection or investigation is made under section 82 the Registrar may, after giving the parties an opportunity of making their representations, order the recovery of the entire cost or such part of the cost as he may think just from the society or the members or the creditors demanding the inquiry or inspection or investigation or from the officers or former officers of the society in such proportion as may be determined by the Registrar from all or any of them. Costs may also be awarded by the Registrar to the financing bank in the case of inspection of books under section 83, by the financing bank.

(2) Any sum awarded by way of costs or ordered to be recovered under sub section (1) may be recovered as if it were an arrear of land revenue and for the purposes of such recovery the Registrar shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act 1864.(Tamil Nadu Act II of 864).

86. Registered society to pay certain expenses.— Every registered society shall pay to the Government such sum as may be determined in the prescribed manner in respect of any special or additional staff employed by the Government for the purpose of the society.

87. Surcharge.— (1) Where in the course of an audit under section 80 or an inquiry under section 81 or an inspection or investigation under section 82 or inspection of books under section 83 or the winding up of a society, it appears that any person who is or was entrusted with the organisation or management of the society or any past or present officer or servant of the society has misappropriated or fraudulently retained any money or other property or been guilty of breach of trust in relation to the society or has caused any deficiency in the assets of the society by breach of trust or willful negligence or has made any payment which is not in accordance with this Act, the rules or the by-laws, the Registrar himself or any person specially authorised by him in this behalf, of his own motion or on the application of the board, Liquidator or any creditor or contributory may frame charges against such person or officer or servant and after giving a reasonable opportunity to the person concerned and in the case of a deceased person, to his representative who inherits his estate, to answer the charges, make an order requiring him to repay or restore the money or property or any part thereof with interest at such rate as the Registrar or the person authorised as aforesaid thinks just or to contribute such sum to the assets of the society by way of compensation in respect to the assets of the society by way of compensation in respect of the misappropriation, misapplication of funds, fraudulent retainer, breach of trust or willful negligence or payments which are not in accordance with this Act, the rules or the by-laws as the Registrar or the person authorised as aforesaid thinks just:

Provided that no action shall be commenced under this sub section after the expiry of seven years from the date of any act or omission referred to in this sub section :

Provided further that the action commenced under this sub section shall be completed within a period of six months from the date of such commencement or such further period or periods as the next higher authority may permit but such extended period or periods shall not exceed six months in the aggregate.

(2) Without prejudice to any other mode of recovery which is being taken or may be taken under this Act or any other law for the time being in force, any sum ordered under this section to be repaid to a registered society or recovered as a contribution to its assets may be recovered as if it were an arrear of land revenue and for the purpose of such recovery the Registrar shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864).

(3) This section shall apply notwithstanding that such person or officer or servant may have incurred criminal liability by this act.

(4) The Registrar or the person authorised by him shall, when acting under this section, have all the powers of a Civil Court while trying a suit under the Code of Civil Procedure, 1908 (Central Act V of 1908) in respect of the following matters, namely:—

(a) summoning and enforcing the attendance of any person and examining

him on oath;

- (b) requiring the discovery and production of any documents;
- (c) reception of evidence on affidavits;
- (d) requisitioning any public record from any court or office,
- (e) issuing commission for examining of witnesses.

88. Supersession of board. — (1) Where the board of any registered society—

(i) is of persistent default in managing the affairs of the society in accordance with the provisions of this Act, the rules or by-laws; or

(ii) is of negligence in the performance of its duties; or

(iii) has committed any act prejudicial to the interests of the society or its members; or

(iv) there is stalemate in the constitution or functions of the board;

the Registrar may, after giving the board of the registered society an opportunity of making its representations, by order in writing, supersede the board and appoint a Government servant or an employee of any body corporate owned or controlled by the Government (hereinafter referred to as the administrator) to manage the affairs of the society for a specified period not exceeding six months:

Provided that an order under this sub-section shall be passed within a period of two months from the date of issue of notice of supersession;

Provided further that the board of any such registered society shall not be superseded where there is no government shareholding or loan or financial assistance or any guarantee by the Government:

Provided also that in the case of a registered society carrying on business of banking the provisions of the Banking Regulation Act 1949 (Central Act X of 1949) shall also apply:

Provided also that in the case of the registered society carrying on business of banking, the provision of the sub-section shall have the effect as if for the words 'six months', the words 'one year' had been substituted;

(2) Where an administrator is appointed, the Registrar may appoint an advisory board consisting of not more than five persons from among the members of that society who are not disqualified for being elected or nominated to the board of that society to advise the administrator in such matters as may be specified by him. The Registrar, may at any time withdraw any person or persons so appointed under this sub-section and fill up the vacancy or vacancies by fresh appointment.

(3) The administrator appointed under sub section (1) shall, subject to the control of the Registrar and to such directions as he may, from time to time give have power to

exercise all or any of the function of the board or of any officer of the society and to take such action as may be required in the interest of the society.

(4) The Registrar may fix the remuneration payable to the administrator appointed under sub-section (1). The amount of remuneration so fixed and such other expenditure incidental to the management of the society during the period of supersession as may be approved by the Registrar shall be payable from the funds of the society.

(5) The administrator appointed under sub-section(1) shall arrange for the constitution of a new board in accordance with the provisions of this Act, the rules and the by-laws so that the new board may be constituted and the members thereof come into office at the expiry of the period of his appointment.

(6) Before passing an order under sub-section(1) (a) (i) in respect of any registered society, the Registrar shall consult, in the manner prescribed, the board of the financing bank to which the society is indebted:

Provided that if the financing bank does not communicate its comments within fifteen days of the receipt of a communication from the Registrar in this regard, the board of the financing bank shall be deemed to have no comments to make on the order proposed to be passed under sub-section (1).

(7) Nothing contained in this section shall be deemed to affect the power of the Registrar to order winding up of the society under section 137.

(8) An order under sub section (1) shall take effect from the date specified therein unless stayed by an order of the appellate authority. Where an order under sub section (1) is reversed on appeal, the administrator appointed under sub-section (1) shall forthwith handover the management of the society to the board.

(9) Any paid officer or servant of the registered society against whom there is a *prima facie* evidence that he was also responsible for the acts leading to the supersession of the board under this section, shall, without prejudice to any other action that may be taken against him under this Act or any other law, be liable to disciplinary action including suspension, pending enquiry into grave charges.

89. Appointment of administrator in certain circumstances —(1) Where, —

(i) the Tamil Nadu State Co-operative Societies Election Commission or any officer appointed by it under this Act or the rules made thereunder has failed to conduct elections in accordance with the provisions of this Act and the rules; or

(ii) the new board constituted fails to enter, or is prevented from entering upon office on the expiration of the term of office of the earlier board;

the Registrar may, of his own motion or on application of any member of the registered society and in the case of new board which has failed to enter, or prevented from entering upon office, after giving an opportunity of making their representations, by order appoint the

Government servant or an employee of anybody corporate owned or controlled by the Government (hereinafter referred to as the administrator) for a specified period, not exceeding six months, to manage the affairs of the registered society pending the constitution of new board, or till the entering upon office by the new board, as the case may be.

(2) The provisions of sub-sections (2) to (5) and sub-sections (7) and (8) of section 88, so far as may be, shall apply in relation to the appointment of an administrator under sub-section (1), as they apply in relation to the appointment of an administrator under sub section (1) of the said section 88.

CHAPTER X.

SETTLEMENT OF DISPUTES.

90. Disputes.—(1) If any dispute touching the constitution of the board or the management or the business of a registered society (other than a dispute regarding disciplinary action taken by the competent authority constituted under sub section (3) of section 75 or the Registrar or the society, or its board against a paid servant of the society) arises—

(a) among members, past members and persons claiming through members, past members and deceased members, or

(b) between a member, past member or person claiming through a member, past member or deceased member and the society, its board or any officer, agent or servant of the society, or

(c) between the society or its board and any past board, any officer, agent or servant, or any past officer, past agent or past servant, or the nominee, heirs of legal representative of any deceased officer, deceased agent, or deceased servant of the society, or

(d) between the society and any other registered society,

such dispute shall be referred to the Registrar for decision.

Explanation.— for the purposes of this section, a dispute shall include --

(e) (i) a claim by a registered society for any debt or demand due to it from a member, past member or the nominee, heir or legal representative of a deceased member whether such debt or demand be admitted or not;

(ii) a claim by a registered society against a member, past member or the nominee, heir or legal representative of a deceased member for the delivery of possession to the society of land or other immovable property resumed by it for breach of the conditions to assignment or allotment of such land or other immovable property; and

(iii) a decision by the board under sub-section (3) of section 34 :

Provided that no dispute relating to, or in connections with any election shall be referred under this sub - section till the date of the declaration of the result of such election .

(2) The Registrar may, on receipt of such reference,-

(a) decide the dispute himself or transfer it for disposal to any person subordinate to and empowered by him; or

(b) subject to such rules as may be prescribed, refer it for disposal to an arbitrator or arbitrators.

(3) Subject to such rules as may be prescribed, the Registrar may withdraw any dispute referred under sub-section (1) to any person subordinate to him or transferred under clause (a) or referred under clause (b) of sub-section (2) by the Registrar or any person subordinate to him and -

(a) decide the dispute himself; or

(b) transfer it for disposal to any person subordinate to, and empowered by him; or

(c) refer it for disposal to an arbitrator or arbitrators; or

(d) re-transfer the same for disposal to the person from whom it was withdrawn; or

(e) refer it for disposal to the arbitrator or arbitrators from whom it was withdrawn.

(4) If a question arises, whether for the purposes of this section any person is or was a member of a registered society, or whether the dispute referred for decision is a dispute touching the constitution of the board, or the management or the business of the society, such question shall be decided by the Registrar.

(5) Where any dispute referred to the Registrar under sub-section (1) or withdrawn by him under sub-section(3) relates to immovable property, the Registrar or the person or the arbitrator or arbitrators to whom it is transferred, referred or retransferred under sub-section (2) or sub-section (3) may, on the application of a party to the dispute direct that any person who is interested in such property, whether such person be a member or not, be included as a party to the dispute and any decision that may be passed on the reference, by the Registrar, the person, the arbitrator or arbitrators afore said, as the case may be, shall be binding on the party so included, provided that he shall be liable only to the extent of such property.

(6) The Registrar may pass such interlocutory orders as he may deem fit in the interests of justice.

(7) Nothing contained in the Arbitration Act, 1940 (Central Act X of 1940) shall apply to any arbitration under this section.

(8) Nothing contained in section 34 of the Code of Civil Procedure 1908 (Central Act V of 1908) shall apply to any decision passed or award made under this section.

(9) (a) The period of limitation for referring a dispute under this section shall be regulated by the provisions of the Limitation Act, 1963 (Central Act 36 of 1963) as if the disputes were a suit and the Registrar, a Civil Court, subject to the following modifications, namely:—

(i) when the dispute relates to a society in respect of which a special officer has been appointed under section 88 or to a society which has been ordered to be wound up under section 137, the period of limitation shall be six years, from the date of the order issued under section 88 or section 137, as the case may be;

(ii) save as otherwise provided in clause (i), when the dispute relates to any act or omission on the part of any of the parties referred to in clause (b) or clause (c) of sub-section (1), the period of limitation shall be six years from the date on which the act or omission with reference to which the dispute arose, took place;

(iii) when the dispute is in respect of, or in connection with, any election, the period of limitation shall be two months from the date of declaration of the result of the election.

(b) Notwithstanding anything contained in clause (a), the Registrar may admit a dispute after the expiry of the period of limitation if the applicant satisfies the Registrar that he had sufficient cause for not referring the dispute within such period and the dispute so admitted shall be a dispute which shall not be barred on the ground that the period of limitation has expired.

CHAPTER XI.

INSURED CO-OPERATIVE BANKS.

91. Order for winding up, division, amalgamation, etc., of insured co-operative bank not to be made without sanction of Reserve Bank of India.— Notwithstanding anything contained in this Act, in the case of an insured co-operative bank –

(i) an order for the winding-up or division or amalgamation or transfer of assets and liabilities of the bank or an order sanctioning a scheme of compromise or arrangement or reconstruction (including division or re-organisation) of the bank may be made only with the previous sanction in writing of the Reserve Bank of India;

(ii) an order for the winding-up of the bank shall be made by the Registrar if so required by the Reserve Bank of India in the circumstances referred to in section 13-D of the Deposit Insurance and Credit Guarantee Corporation Act, 1961 (Central Act 47 of 1961);

(iii) if so required by the Reserve Bank of India in the public interest or for preventing the affairs of the bank being conducted in a manner detrimental to the interests of the depositors or for securing the proper management of the bank, an order shall be made by the Registrar for the supersession of the board and the appointment of an administrator therefor for such period or periods, not exceeding one year in the aggregate as may, from time to

time, be specified by the Reserve Bank of India, and the administrator so appointed shall, after the expiry of his term of office, continue in office until the day immediately preceding the date of the first meeting of the new board;

(iv) no appeal, revision or review shall lie against an order referred to in clauses (i), (ii) or (iii) made with the previous sanction in writing or on the requisition of the Reserve Bank of India and such order or sanction shall not be liable to be called in question in any manner; and

(v) the Liquidator or the insured co-operative bank or the transferee bank, as the case may be, shall be under an obligation to repay the Deposit Insurance and Credit Guarantee Corporation established under section 3 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961 (Central Act 47 of 1961), in the circumstances, to the extent and in the manner referred to in section 21 of that Act.

Explanation.— For the Purposes of this section, —

(i) “*co-operative bank*” shall have the meaning assigned to it in the Deposit Insurance and Credit Guarantee Corporation Act, 1961 (Central Act 47 of 1961);

(ii) “*insured co-operative bank*” means a registered society which is an insured bank under the provisions of the Deposit Insurance and Credit Guarantee Corporation Act, 1961 (Central Act 47 of 1961);

(iii) “*Reserve Bank*” means the Reserve Bank of India constituted under the Reserve Bank of India Act, 1934 (Central Act 2 of 1934);

(iv) “*transferee bank*” in relation to an insured co-operative bank, means a registered society, -

(a) into which such insured co-operative bank is divided under sub-section (1) of section 13 or converted under section 17; or

(b) with which such insured co-operative bank is amalgamated under sub- section (2) of section 13 or under section 14; or

(c) to which the assets and liabilities of such insured co-operative bank are transferred under section 15.

CHAPTER XII.

JOINT FARMING SOCIETIES.

92. Application of chapter.— This chapter shall apply only to joint farming societies.

93. Definitions.— In the chapter, unless the context otherwise requires,—

(1) “*competent authority*” means any person or authority authorised by the Government, by notification, to perform the functions of the competent authority under this Chapter for such areas as may be specified in the notification;

(2) “*joint farming society*” means a registered society, which has its object the cultivation on a joint basis of the lands of the members pooled for the purpose and such other lands owned or possessed by such registered society, where substantially the members or the members of their families engage themselves in such cultivation and are remunerated for the services rendered by them to the society;

(3) “*person interested*” in relation to lands, includes all persons claiming, or entitled to claim, an interest in the compensation payable on account of the acquisition of those lands under sub-section (2) of section 100;

(4) “*works*” include buildings, structures and improvements of every description.

94. Admission of members.— Notwithstanding anything contained in section 21 every application for membership of a joint farming Society shall be considered by the board which may grant or refuse admission.

95. Creation of charge in favour of joint farming society by a member.— (1) Notwithstanding anything contained in this Act or in any other law for the time being in force, a member of a joint farming society whose lands have been pooled in the manner set out in clause (2) of section 93, shall, if so required by such society, make a declaration in the form prescribed that he thereby creates a charge upon those lands in respect of any loan taken by the joint farming society in connection with, or to facilitate the operations of, such society and the charge so created shall be deemed to have been transferred to the person from whom the joint farming society has taken the loan.

(2) No declaration made under sub-section (1) shall be varied or cancelled by a member without the previous written permission of the joint farming society; and the joint farming society shall not give such permission without the approval of the person to whom the charge stands transferred under sub-section (1).

(3) (a) No land in respect of which a declaration has been made under sub-section (1) or any part of such land or any interest in such land shall be sold or otherwise transferred without the previous written permission of the joint farming society, and such permission shall not be given by the joint farming society without the approval of the person to whom the charge stands transferred under sub-section (1).

(b) Notwithstanding anything contained in any law for the time being in force, any transaction made in contravention of clause (a) shall be *null and void*.

(4) The declaration made under sub-section (1) or any variation or cancellation thereof shall be sent by registered post by the joint farming society to the Sub-Registrar having jurisdiction over the area in which the lands are situated.

(5) On receipt of the declaration, variation or cancellation, the Sub-Registrar shall notwithstanding anything contained in any law for the time being in force, register such declaration, variation or cancellation and issue a copy thereof to the joint farming society.

(6) Any declaration made under sub-section (1) or any variation or cancellation thereof which has not been registered under sub-section (5) shall, notwithstanding anything contained in this Act or in any other law for the time being in force, be *null and void*.

(7) The declaration and the variation, if any upon registration under sub-section (5) shall be deemed to create an interest in the property to which the declaration relates and shall constitute notice to every person dealing with the said property.

96. Agreement between the joint farming society and its members, in respect of lands.— A joint farming society may require any of its members to pool his lands for the purpose of cultivation by the joint farming society on a joint basis and for that purpose to place those lands at the disposal of the joint farming society for such period not being less than five years as may be agreed upon by the joint farming society and such member.

97. Vesting of lands in joint farming society and registration of agreement.— (1) Notwithstanding anything contained in this Act or in any other law for the time being in force, every member of a joint farming society whose lands have been pooled in the manner set out in clause (2) of section 93, shall, in addition to the declaration made under sub-section (1) of Section 95, execute an agreement with the joint farming society specifying the period for which the lands shall vest in the joint farming society, the basis on which the share of his income shall be determined and such other matters as may be prescribed.

(2) The agreement executed under sub-section (1) shall be sent by registered post by the joint farming society to the Sub-Registrar having jurisdiction over the area in which the lands are situated.

(3) On receipt of the agreement, the Sub-Registrar shall, notwithstanding anything contained in any law for the time being in force, register such agreement and issue a copy thereof to the joint farming society.

(4) Any agreement executed under sub-section (1), which has not been registered under sub-section (3) shall, notwithstanding anything contained in this Act or in any other law for the time being in force, be *null and void*.

98. Prohibition against withdrawal of lands during the period of agreement.— Notwithstanding anything contained in this Act or in any other law for the time being in force, no member of a joint farming society whose lands have been pooled in the manner set out in clause (2) of section 93, shall, before the expiry of the period specified in the agreement executed by him under sub-section (1) of section 97, be entitled or allowed to

withdraw the lands so pooled by him from the possession or control of the joint farming society.

99. Disposal of lands after the expiry of the agreement.— (1) The joint farming society may after the expiry of the period specified in the agreement executed by the member under sub-section (1) of section 97, purchase the lands pooled in the manner set out in clause (2) of section 93 by such member or exchange those lands for other lands of equal value belonging to the joint farming society.

(2) (a) Notwithstanding anything contained in sub-section (1), the Government may, if they are of opinion that it is necessary to acquire the lands specified in sub-section (1), at any time, acquire those lands by publishing in the Tamil Nadu Government Gazette, a notice to the effect that the Government have decided to acquire the lands in pursuance of this sub-section:

Provided that before publishing such notice, the Government shall call upon the owner of, or any other person who in the opinion of the Government may be interested in the lands to be acquired to show cause why the lands should not be acquired; and after considering the cause, if any, shown by any person interested in the lands and after giving the parties an opportunity of making their representations, the Government may pass such orders as they deem fit.

(b) When a notice as aforesaid is published in the Tamil Nadu Government Gazette, the lands to which such notice relates shall, on and from the beginning of the day on which the notice is so published, vest absolutely in the Government free from all encumbrances.

(c) No land shall be acquired under this sub-section except in the following circumstances, namely:—

(i) Where any works have, during the period specified in the agreement executed under sub-section (1) of section 97, been constructed on, in or over, the lands wholly or partially at the expense of the joint farming society and the Government decide that the value of, or the right to use, such works should be secured or preserved for the purposes of the joint farming society; or

(ii) where the lands to be acquired could not, in the opinion of the Government, be severed from the other lands which are cultivated in the manner specified in clause (2) of section 93, without detriment to the other lands cultivated as aforesaid.

(3) (a) Where any lands acquired under sub-section (2) are transferred to a joint farming society and such joint farming society proposes to sell or otherwise transfer any such land or portion thereof or in the event of the joint farming society being ordered to be wound up, the liquidator appointed under section 138, proposes to sell or otherwise transfer any such land or portion thereof, the person who immediately before the acquisition of such land or portion under sub-section (2) was the owner thereof (hereafter in this sub-section referred to as “the previous owner” which expression shall include his successors-in-interest) shall have the right to acquire such land or portion in preference to all other persons.

(b) The joint farming society or the Liquidator, as the case may be, proposing to sell the land or portion thereof shall give notice to the previous owner of the price at which the joint farming society or the Liquidator is willing to sell it.

(c) The previous owner to whom a notice is given under clause (b) shall lose the right under clause (a) unless within three months from the date of the receipt by him of such notice he pays or tenders the price specified in such notice to the joint farming society or the Liquidator, as the case may be.

100. Principles and method of determining compensation for land acquired under section 99.— (1) Where any land is acquired under sub-section (2) of section 99, there shall be paid compensation the amount of which shall be determined in the manner and in accordance with the principles hereinafter set out, that is to say,—

(a) where the amount of compensation can be fixed by agreement, it shall be paid in accordance with such agreement;

(b) where no such agreement can be reached, the Government shall appoint an arbitrator, a judicial officer not below the rank of Subordinate Judge;

(c) the Government may, in any particular case, nominate a person having expert knowledge as to the nature of the land acquired to assist the arbitrator and where such nomination is made, the person to be compensated may also nominate an assessor for the same purpose;

(d) at the commencement of the proceedings before the arbitrator, the Government and the person to be compensated shall state what in their respective opinion is a fair amount of compensation;

(e) the arbitrator shall, after hearing the dispute, make an award determining the amount of compensation which appears to him to be just and specifying the person or persons to whom such compensation shall be paid; and in making the award, he shall have regard to the circumstances of each case and the provisions of sub-section (2) so far as they are applicable;

(f) Where there is any dispute as to the person or persons who are entitled to the compensation, the arbitrator shall decide such dispute and if the arbitrator finds that more persons than one are entitled to compensation, he shall apportion the amount thereof amongst such person;

(g) Nothing in the Arbitration Act, 1940 (Central Act X of 1940) shall apply to arbitrations under this section.

(2) The amount of compensation payable for the acquisition of lands under sub-section (1) shall be—

(a) (i) the price which the lands would have fetched in the open market if they had been sold on the date of acquisition after deducting from such price the value of the works constructed on, in or over, the lands by the joint farming society; or

(ii) Twice the price which the lands would have fetched in the open market if they had been sold on the date on which the lands were pooled in the manner set out in clause (2) of section 93, whichever is less; and

(b) Such sum or sums, if any, as may be found necessary to compensate the person interested for all or any of the following matters, namely:-

(i) expense on account of vacating the lands; and

(ii) any other matter which may be relevant to the circumstances of the case.

101. *Payment of compensation.*—The amount of compensation payable under an award shall, subject to the rules, be paid by the competent authority to the person or persons entitled thereto in such manner and within such time as may be specified in the award.

102. *Restriction on the acquisition of land under the Land Acquisition Act, 1894, for joint farming societies.*— Notwithstanding anything contained in the Land Acquisition Act, 1894 (Central Act I of 1894), no land shall be acquired under that Act for the purpose of a joint farming society if the extent of the land to be so acquired exceeds ten per cent of the total extent of the lands pooled by the members:

Provided that no land shall be acquired as aforesaid unless the purpose of a joint farming society for which it is so acquired is a purpose specified in the rules made in this behalf.

CHAPTER XIII.

LIFT IRRIGATION SOCIETIES.

103. *Application of chapter.*— This chapter shall apply only to lift irrigation societies.

104. *Definitions.*— In this chapter, unless the context otherwise requires,-

(1) “*lift irrigation society*” means a society, the principal object of which is to supply water by lift irrigation mainly for agricultural purposes;

(2) “*small farmers lift irrigation society*” means a lift irrigation society of which no member owns more than such extent of land as may be prescribed.

105. *Declaration by members of a lift irrigation society.*— (1) (a) Notwithstanding anything contained in this Act or in any other law for the time being in force, every person making an application for admission as a member of a lift irrigation society shall specify in such application the particulars of the lands for which he desires supply of water by the lift irrigation society and if the by-laws of such society so require, also make a declaration in the form prescribed authorizing the lift irrigation society to mortgage the lands specified in the application as security for any loan to be taken by the lift irrigation society in connection with, or to facilitate, the operations of such society.

(b) Where a declaration referred to in clause (a) is made by any person and such person is admitted as a member of the lift irrigation society, such society shall be entitled to mortgage the lands specified in the declaration or any portion thereof in favour of the Government, any agriculture and rural development bank or any other financing institution from which such society takes a loan (hereafter in this section referred to as the creditor) and such mortgage shall be binding on the person who made the declaration and his successors-in-interest in such lands.

(c) Any lift irrigation society taking a loan from any financing institution (other than the Government or any agriculture and rural development bank) shall obtain the prior approval of the Registrar.

(2) No declaration made under sub-section (1) shall be varied or cancelled by a member without the previous written permission of the lift irrigation society and the lift irrigation society shall not give such permission without the approval of the creditor.

(3) (a) No land in respect of which a declaration had been made under sub-section (1) or any part of such land or any interest in such land shall be sold or otherwise transferred without the previous written permission of the lift irrigation society, and such permission shall not be given by the lift irrigation society without the approval of the creditor.

(b) Notwithstanding anything contained in any law for the time being in force, any transaction made in contravention of clause (a) shall be *null and void*.

(4) The declaration made under sub-section (1) or any variation or cancellation thereof shall be sent by registered post by the lift irrigation society to the Sub-Registrar having jurisdiction over the area in which the lands are situated.

(5) On receipt of the declaration, variation or cancellation, the Sub-Registrar shall, notwithstanding anything contained in any law for the time being in force, register such declaration, variation or cancellation and issue a copy thereof to the lift irrigation society.

(6) Any declaration made under sub-section (1) or any variation or cancellation thereof which has not been registered under sub-section (5) shall, notwithstanding anything contained in this Act or in any other law for the time being in force, be *null and void*.

(7) The declaration and the variation, if any, upon registration under sub-section (5) shall be deemed to create an interest in the property to which the declaration relates and shall constitute notice to every person dealing with the said property.

106. Agreement regarding period of membership, sharing of expenditure, etc.— (1) Notwithstanding anything contained in this Act, or in any other law for the time being in force, every person on being admitted as a member of a lift irrigation society, shall, in addition to the declaration, if any, made under sub-section (1) of section 105, execute an agreement with the lift irrigation society specifying –

(i) that he shall continue as a member of such society as long as he continues to own the land for which water is supplied by the lift irrigation society or any portion thereof;

(ii) that he agrees to pay his share of the capital expenditure at the maintenance charges for providing supply of water (including over-head charges and depreciation) as may be determined by the board, from time to time, with the approval of the Registrar ; and

(iii) such other matters as may be prescribed.

(2) The agreement executed under sub-section (1) shall be sent by registered post by the lift irrigation society to the Sub-Registrar having jurisdiction over the area in which the lands are situated.

(3) On receipt of the agreement, the Sub-Registrar shall, notwithstanding anything contained in any law for the time being in force, register such agreement and issue a copy thereof to the lift irrigation society.

(4) Any agreement executed under sub-section (1) which has not been registered under sub-section (3) shall, notwithstanding anything contained in this Act or in any other law for the time being in force, be *null and void*.

(5) The lift irrigation society shall be entitled to collect any sum due to the society under the agreement executed under sub-section (1) or on any account whatsoever by any member or past or deceased member.

107. Prohibition against withdrawal of membership.— Notwithstanding anything contained in this Act or in any other law for the time being in force, no member of a lift irrigation society shall, so long as he continues to own the land for which water is supplied by the lift irrigation society or any portion thereof, be entitled to withdraw his membership:

Provided that the lift irrigation society may, subject to such conditions as may be prescribed, permit any member to withdraw.

108. Regulation of supply of water.— The board of a lift irrigation society shall have the right to regulate the supply of water from the works of the society in accordance with such regulations as may be made by the board in this behalf with the approval of the Registrar.

109. Admission of transferees of land and heirs, etc., as members.— Where a member of a lift irrigation society.-

(i) sells or otherwise transfers any land for which water is supplied by the lift irrigation society or any portion thereof ; or

(ii) dies ;

the transferee, or the heir or the legal representative, as the case may be, shall, if he is qualified for membership of such society on application made in the form, if any, prescribed for the purpose, be admitted by the board as a member of the lift irrigation society:

Provided that any member admitted under this section may, with the approval of the Registrar, be removed from membership by the board; and any application for obtaining such approval shall be made within two months from the date of admission of such member.

110. Concessions and facilities for the small farmers' lift irrigation society.— Without prejudice to the provisions of chapter VI, a small farmers' lift irrigation society shall be entitled to such special concessions and facilities as may be prescribed.

CHAPTER XIV.

AGRICULTURE AND RURAL DEVELOPMENT BANKS.

111. Application of chapter.— This chapter shall apply only to agriculture and rural development banks.

112. Definitions.— In this chapter, unless the context otherwise requires,-

(1) "*Primary Agriculture and Rural Development Bank*" means a co-operative primary agriculture and rural development bank registered or deemed to be registered under this Act;

(2) "*State Agriculture and Rural Development Bank*" means the "Tamil Nadu Co-operative State Agriculture and Rural Development Bank Limited".

(3) "*Trustee*" means the Trustee referred to in section 115.

113. State and primary agriculture and rural development banks.— (1) There shall be a State Agriculture and Rural Development Bank for the State of Tamil Nadu and as many primary agriculture and rural development banks as may be deemed necessary.

(2) Every primary agriculture and rural development bank shall, with effect on and from the date of the commencement of this Act or with effect on and from the date of its registration, whichever is later, be deemed to be a member of the State Agriculture and Rural Development Bank.

(3) The board of the State Agriculture and Rural Development Bank shall have a general power of supervision over the primary agriculture and rural development banks.

114. Purposes for which loans may be granted.— A primary agriculture and rural development bank or the State Agriculture and Rural Development Bank may grant loans for all or any of the following purposes, namely:—

(a) development of agricultural including making land fit for cultivation, improvement of land, development of sources of irrigation;

(b) (i) Animal husbandry,

(ii) Pisciculture including fish catching,

(iii) Apiculture,

(iv) Sericulture,

and all activities incidental or ancillary thereto;

(c) construction of permanent farm houses with storage facilities, cattle sheds, pump - sheds, tractor sheds and shed for processing of agricultural produce;

(d) activities connected with processing, storage, transport and marketing of produce of agriculture, animal husbandry, pisciculture, apiculture and sericulture including farm based industries connected thereto;

(e) purchase of tools, implements, machinery and cattle for use in any of the above purposes;

(f) the purchase or acquisition of agricultural lands by agriculturists or tenants;

(g) such other purposes as the Government may, by notification, specify in this behalf.

115. *Appointment of Trustee, his powers and functions.*— The Registrar or such other person appointed by the Government in this behalf, shall be the Trustee for the purpose of securing the fulfillment of the obligations of the State Agriculture and Rural Development Bank to the holders of debentures issued under section 116 by the board of that bank. The mortgages and other assets transferred or deemed under the provisions of section 121 to have been transferred by the primary agriculture and rural development bank to the State Agriculture and Rural Development Bank shall vest in the Trustee from the date of such transfer. The holders of the debentures issued under sub-section (1) of section 116 shall have a floating charge on all such mortgages and assets, on the amount paid under such mortgages and remaining in the hands of the board of the State Agriculture and Rural Development Bank or of the Trustee and on the other properties of the State Agriculture and Rural Development Bank. The powers and functions of the Trustee shall be governed by the provisions of this Chapter and the instrument of trust executed between the State Agriculture and Rural Development Bank and the Trustee, as modified from time to time by mutual agreement between the board of the State Agriculture and Rural Development Bank and the Trustee.

116. *Issue of debentures by the board of State Agriculture and Rural Development Bank.*—(1) (a) With the previous sanction of the Trustee, the board of the State Agriculture and Rural Development Bank may issue debentures of one or more denominations for such periods as it may deem expedient on the security of the mortgages and other assets transferred or deemed under the provisions of section 121 to have been transferred by the primary agriculture and rural development banks to the State Agriculture and Rural Development Bank and of the other properties of the State Agriculture and Rural Development Bank.

(b) Such debentures may contain a term fixing a period not exceeding ten years from the date of issue during which they shall be irredeemable, or reserving to the board of the State Agriculture and Rural Development Bank the right to call in at any time any of the debentures in advance of the date fixed for redemption, after giving to the debenture-holder concerned, not less than three months' notice in writing.

(c) The total amount due on the debentures issued by the board of the State Agriculture and Rural Development Bank under this sub-section (including those issued before the commencement of this Act) and outstanding at any time shall not exceed the aggregate of the amounts due on the mortgages, and the value of the other assets, transferred or deemed under

the provisions of section 121 to have been transferred by the primary agriculture and rural development banks to the State Agriculture and Rural Development Bank and subsisting at such time and the amounts paid under the mortgages aforesaid and remaining in the hands of the board of directors of the State Agriculture and Rural Development Bank, or of the Trustee, at that time.

(2) (a) Notwithstanding anything contained in sub-section (1) in respect of loans granted to such.—

- (i) corporations;
- (ii) local bodies;
- (iii) institutions;
- (iv) co-operative societies; and
- (v) individuals

as may be approved by the Government, the board of the State Agriculture and Rural Development Bank may, with the previous permission of the Trustee, issue debentures with Government guarantee and without the security of mortgages, of one or more denominations for such periods as it may deem expedient and subject to such conditions as the Government may think fit to impose.

(b) The debentures issued under clause (a) may contain a term, fixing a period not exceeding ten years from the date of issue during which they shall be irredeemable or reserving to the board of the State Agriculture and Rural Development Bank the right to call in at any time any of such debentures in advance of the date fixed for redemption, after giving to the debenture-holder concerned, not less than three months notice in writing.

117. *Discontinuance or modification of guarantee by Government.*— The Government may, after consulting the board of the State Agriculture and Rural Development Bank and the Trustee-

(a) by notification; and

(b) by notice for not less than fourteen days in such of the principal newspapers in the State of Tamil Nadu and of other States as the Government may select in this behalf, discontinue any guarantee given by them in respect of the debentures issued under section 116 or restrict the maximum amount thereof or modify, the conditions subject to which it is given, with effect from a specified date, not being earlier than six months from the date of publication of the notification.

In cases where the maximum amount of the guarantee is to be restricted or the conditions subject to which the guarantee is given are to be modified, the notification and notice aforesaid shall set forth with sufficient clearness the scope and effect of the restriction or modification.

Explanation.— The withdrawal, restriction or modification of any guarantee under this sub-section, shall not affect in any way the guarantee carried by any debentures issued prior to the date on which such withdrawal, restriction or modification takes effect.

118. Recovery of moneys due to Primary Agriculture and Rural Development Banks by distraint and sale of produce.— If any instalment payable under a mortgage executed in favour of a primary agriculture and rural development bank or any part of such instalment remains unpaid for more than one month from the date on which it fell due, the board of the primary agriculture and rural development bank may, in addition to any other remedy available to the primary agriculture and rural development bank, apply to the Registrar for the recovery of such instalment or part thereof by distraint and sale of the produce of the mortgaged land including the standing crops thereon. On receipt of such application, the Registrar or any person authorised by the Registrar in this behalf may, notwithstanding anything contained in the Transfer of Property Act, 1882 (Central Act IV of 1882) take action to distraint and sell such produce in the manner prescribed.

119. Power of sale without the intervention of Court.— Notwithstanding anything contained in the Transfer of Property Act, 1882 (Central Act IV of 1882), where a power of sale without the intervention of the court is expressly conferred on the primary agriculture and rural development bank by the mortgage deed or any other document, the board of the primary agriculture and rural development bank shall in case of default in utilisation of loan or part thereof or in case of default of payment of the mortgage money or any part thereof, have power in addition to any other remedy available to the bank to bring the mortgaged property to sale, without the intervention of the court in the manner prescribed.

120. Recovery of moneys due to Agriculture and Rural Development Banks as arrears of land revenue.— (1) Without prejudice to any other mode of recovery which is being taken or may be taken under this Act or any other law for the time being in force, any moneys due to a primary agriculture and rural development bank or the State Agriculture and Rural Development Bank may be recovered as if it were an arrear of land revenue and for the purposes of such recovery the Registrar or any officer of the State Agriculture and Rural Development Bank or primary agriculture and rural development bank authorised by the Registrar in this behalf shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864).

(2) Where any moneys due to any primary agriculture and rural development bank or the State Agriculture and Rural Development Bank is recoverable from any debtor and the immovable property of such debtor is brought to sale under the provisions of the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864) and the primary agriculture and rural development bank or the State Agriculture and Rural Development Bank is the purchaser at such sale, the provisions of section 36 of the said Act shall apply to such sale as if the third and fourth clauses of the said section 36 were omitted.

121. Mortgages executed in favour of primary agriculture and rural development banks, etc., to stand vested in State Agriculture and Rural Development Bank — The mortgages executed in favour of, and all other assets transferred to, a primary agriculture and

rural development bank, by the members thereof shall, with effect on and from the date of such execution or transfer, be deemed to have been transferred by such primary agriculture and rural development bank to, and shall vest in, the State Agriculture and Rural Development Bank.

122. Powers of primary agriculture and rural development bank where mortgaged property is wholly or partially destroyed or the security is rendered insufficient— Where any property mortgaged to a primary agriculture and rural development bank is wholly or partially destroyed or the security is rendered insufficient and the mortgagor, having been given a reasonable opportunity by the board of the primary agriculture and rural development bank, to provide further security enough to render the whole security sufficient or to repay such portion of the loan as may be determined by the board of the primary agriculture and rural development bank has failed to provide such security or to repay such portion of the loan, the whole of the loan shall be deemed to fall due at once and the board of the primary agriculture and rural development bank shall be entitled to take action against the mortgagor for the recovery thereof under this Act.

Explanation.— A Security is insufficient within the meaning of this section; unless the value of the mortgaged property exceeds the amount for the time being due to the primary agriculture and rural development bank by such proportion as may be specified in the by-laws of the primary agriculture and rural development bank.

123. Power of board of the State Agriculture and Rural Development Bank or Trustee to give directions to primary agriculture and rural development bank for taking action for recovery of moneys due, etc.— (1) The board of the State Agriculture and Rural Development Bank or the Trustee may direct the board of a primary agriculture and rural development bank to take action for the recovery of moneys due to that primary agriculture and rural development bank against any person who has defaulted in the payment of his dues to, or has failed to provide adequate security under section 122 to that bank and, if the board of the primary agriculture and rural development bank neglects or fails to do so, the board of the State Agriculture and Rural Development Bank itself or the trustee himself may take such action.

(2) (a) Where such action is taken by the board of the State Agriculture and Rural Development Bank, the provisions of this Act and of any rules or by-laws made there under shall apply in respect thereto as if all references to the primary agriculture and rural development bank and to its board in the said provisions were references to the State Agriculture and Rural Development Bank and to its board respectively.

(b) Where such action is taken by the Trustee, the provisions of this Act and of any rules or by-laws made there under shall apply in respect thereto as if all references to the primary agriculture and rural development bank and to its board in the said provisions were references to the trustee.

124. Mortgagor's power to lease.— (1) Notwithstanding anything contained in the Transfer of Property Act, 1882 (Central Act IV of 1882), or any other law for the time being

in force, no mortgagor of property mortgaged to a primary agriculture and rural development bank, shall except with the prior consent in writing of the bank, and subject to such terms and conditions as the bank may impose lease or create any tenancy rights upon any such property:

Provided that, the rights of the primary agriculture and rural development bank shall be enforceable against the tenant-purchaser, the lessee or the tenant as the case may be, as if such tenant-purchaser or the lessee or the tenant were the mortgagor.

(2) Where the land mortgaged with possession to a agriculture and rural development bank is in the actual possession of a tenant, the mortgagor or the agriculture and rural development bank shall give notice to the tenant to pay the rent to the agriculture and rural development bank and on such notice being given, the tenant shall for the duration of the lease or of the mortgage, whichever is shorter, be deemed to have attorned to the agriculture and rural development bank.

124-A. Prohibition of transfer of the property mortgaged by the mortgagor.— (1) Notwithstanding anything contained in the Transfer of Property Act, 1882 (Central Act IV of 1882) or any other law for the time being in force, no property or portion thereof mortgaged to a primary agriculture and rural development bank, except with the prior consent in writing of the bank and sanction of the Registrar and subject to such terms and conditions as the Registrar may impose, shall be transferred by way of sale, mortgage, settlement, gift or otherwise.

(2) Any transfer of any property or portion thereof by sale, mortgage, settlement, gift or otherwise, in contravention of sub-section (1) shall be *null and void* and the transferor shall be liable to punishment provided in section 158.

125. Mortgage not to be questioned on insolvency of mortgagor.— Notwithstanding anything contained in the Presidency Towns Insolvency Act, 1909 (Central Act III of 1909) or the Provincial Insolvency Act, 1920 (Central Act V of 1920), a mortgage executed in favour of a primary agriculture and rural development bank shall not be called in question in any insolvency proceedings on the ground that it was not executed in good faith for valuable consideration or on the ground that it was executed in order to give the primary agriculture and rural development bank a preference over the other creditors of the mortgagor.

126. Priority of mortgage over other claims.— (1) A mortgage executed in favour of a primary agriculture and rural development bank shall have priority over any claim of the Government arising from a loan under the Land Improvement Loans Act, 1883 (Central Act XIX of 1883) granted after the execution of the mortgage.

(2) Without prejudice to the provisions of sub-section (1) and notwithstanding anything contained in this Act or in any other law for the time being in force, a mortgage executed in favour of a primary agriculture and rural development bank shall, subject to the claim of the Government in respect of land revenue, have priority over all other claims against the property secured by such mortgage.

127. Verification of encumbrances.— Every primary agriculture and rural development bank shall, before advancing any loan on the security of any immovable property, verify encumbrances, if any, for-

(i) a period of thirteen years immediately preceding the date of application for such loan; and

(ii) a further period on and from the date of such application up to four months from the date of execution of the mortgage.

128. Right of primary agriculture and rural development bank to pay prior debts of mortgagor.— Where a mortgage is executed in favour of a primary agriculture and rural development bank for payment of prior debts of the mortgagor the bank may notwithstanding the provisions of section 83 and 84 of the Transfer of Property Act, 1882 (Central Act IV of 1882) by notice in writing, require any person to whom any such debt is due to receive payment of such debt or part thereof from the bank at its registered office within such period as may be specified in the notice. If any such person fails to receive such notice or such payment, such debt or part thereof, as the case may be, shall cease to carry interest from the expiration of the period specified in the notice:

Provided that where there is a dispute as regards the amount of any such debt, the person to whom such debt is due shall be bound to receive payment of the amount offered by the primary agriculture and rural development bank towards the debt but such receipt shall not prejudice the right, if any, of such person to recover the balance claimed by him.

129. Power to summon witnesses and requisition documents.— (1) Subject to such restrictions, limitations and conditions as may be prescribed, the Registrar and persons subordinate to the Registrar who are authorised by him in this behalf by general or special order in writing, and such other persons, being officers of the State Agriculture and Rural Development Bank or of the primary agriculture and rural development bank as the Government may, by notification, authorise in this behalf, shall have the same powers as are vested in a court under the Code of Civil Procedure, 1908 (Central Act V of 1908) when trying a suit in respect of the following matters, namely:—

(a) enforcing the attendance of any person and examining him on oath or affirmation;

(b) compelling the production of documents; and

(c) issuing commissions for the examination of witnesses.

(2) Any officer or persons authorized by or under sub-section (1) may require any person present before him to furnish any information or to produce any document then and there in his possession or power.

(3) Any officer or person before whom any document is produced under sub-section (1) or sub-section (2) shall have power to take, or to authorise the taking of, such copies of the documents or of any entries therein as such officer or person may, consider necessary. Copies so taken shall, when certified in such manner as may be prescribed, be admissible in evidence for any purpose in the same manner and to the same extent as the original document or the entries therein, as the case may be.

(4) (a) Any person who willfully or without reasonable excuse disobeys any summons, requisition or order issued under sub-section (1) or sub-section (2) shall be punishable with fine which may extend to fifty rupees, and in the case of continuing disobedience with an additional fine which may extend to five rupees for every day during which such disobedience continues after conviction for the last such disobedience.

(b) No Court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first-class shall try any offence under clause (a).

(c) No prosecution shall be instituted under clause (a) without the previous sanction of the Registrar and such sanction shall not be given without giving the person concerned a reasonable opportunity to represent his case.

130. *Registration of documents executed on behalf of a primary agriculture and rural development bank or of the State Agriculture and Rural Development Bank.*—(1) Notwithstanding anything contained in the Registration Act, 1908 (Central Act XVI of 1908) it shall not be necessary for any member of the board, secretary or other officer of a primary agriculture and rural development bank or of the State Agriculture and Rural Development Bank to appear in person or by agent at any registration office in any proceedings connected with the registration of any instrument executed by him in his official capacity or to sign as provided in section 58 of that Act.

(2) Where any instrument is so executed, the registering officer to whom such instrument is presented for registration may, if he thinks fit, refer to such member of the board, secretary or officer for information respecting the same, and, on being satisfied of the execution thereof, shall register the instrument.

131. *Power of primary agriculture and rural development bank to receive moneys and grant valid discharges notwithstanding assignment of mortgage deeds to the State Agriculture and Rural Development Bank.*— Notwithstanding that a mortgage executed in favour of a primary agriculture and rural development bank has been transferred, or is deemed under the provisions of section 121 to have been transferred, to the State Agriculture and Rural Development Bank-

(a) all moneys due under the mortgage shall, in the absence of any specific direction to the contrary issued by the board of the State Agriculture and Rural Development Bank or Trustee and communicated to the mortgagor, be payable to the primary agriculture and rural development bank and such payment shall be as valid as if the mortgage had not been so transferred; and

(b) the primary agriculture and rural development bank shall, in the absence of any specific direction to the contrary issued by the board of the State Agriculture and Rural Development Bank, or the Trustee and communicated to the primary agriculture and rural development bank, be entitled to-

(i) sue on the mortgage or take any other proceeding for the recovery of the moneys due under the mortgage; or

(ii) release on repayment of any part of the moneys due to the primary agriculture and rural development bank, and with the previous permission of the board of the State Agriculture and Rural Development Bank and the trustee, any portion of the property subjected to the mortgage proportionate to the moneys repaid and execute and register the deed releasing that portion of the property.

132. *Special provisions for mortgage executed by managers of joint Hindu families, karnavans of Marumakkattayam tarwards or tavazhis or of Nambudri illoms, etc.*—Every mortgage executed in favour of a primary agriculture and rural development bank by the manager of a joint Hindu family or a karnavan of a Marumakkattayam tarward or tavazhi or of a Nambudri illom or the manager of a Thiyya or Ezhava family or the ejaman or ejamanthi of an Aliyasantana family shall notwithstanding any law to the contrary, be binding on the members thereof, whether majors or minors.

133. *Proof of documents and of entries therein.*— Any primary agriculture and rural development bank or the State Agriculture and Rural Development Bank may grant copies of any document obtained and kept by it in the course of its business, or of any entries in such document; and any copy so granted shall, when certified in such manner as may be prescribed, be admissible in evidence for any purpose in the same manner and to the same extent as the original document, or the entries therein, as the case may be.

134. *Service of notice.*— The provisions of sections 102 and 103 of the Transfer of Property Act, 1882 (Central Act IV of 1882), and of any rules made under section 104 of that Act shall apply so far as may be in respect of all notices to be served under this Chapter.

135. *Power to make regulations.*— (1) The board of the State Agriculture and Rural Development Bank may, subject to the approval of the trustee, make regulations not inconsistent with the provisions of this chapter and the rules made there under for the purpose of giving effect to the provisions of this chapter.

(2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide.—

(a) for fixing the period of debentures and rate of interest payable thereon;

(b) for calling in debentures after giving notice to debenture-holders;

(c) for the issue of new debentures in place of debentures damaged or destroyed;

(d) for converting one class of debentures into another bearing a different rate of interest;

(e) for the inspection of the account books and proceedings of primary agriculture and rural development banks;

(f) for the submission of returns and reports by primary agriculture and rural development banks in respect of their transactions.

(g) for the periodical settlement of accounts between primary agriculture and rural development banks and the State Agriculture and Rural Development Bank and for the

payments of the moneys recovered by primary agriculture and rural development banks on mortgages transferred or deemed under the provisions of section 121 to have been transferred to the State Agriculture and Rural Development Bank;

(h) for prescribing the form in which applications to primary agriculture and rural development banks for loans should be made and for the valuation of the property offered as security for such loans;

(i) generally for carrying out the purposes of this chapter.

136. *The provisions of this chapter to override other provisions.*— The provisions of this chapter shall have effect notwithstanding anything inconsistent therewith contained in any other provision of this Act or in any rule or by-law or in any other law for the time being in force.

CHAPTER XIV-A.

SPECIAL PROVISIONS APPLICABLE TO SHORT TERM CO-OPERATIVE CREDIT STRUCTURE SOCIETIES.

136-A. *Application of chapter.*—This Chapter shall apply only to short term co-operative credit structure societies.

136-B. *Provisions of this Chapter to have overriding effect.*— Notwithstanding anything contrary or inconsistent contained in any other chapter of this Act or rules framed thereunder or bye-laws of any registered society or orders issued thereunder, the provisions of this Chapter shall have overriding effect in respect of short term co-operative credit structure society.

136-C. *Definitions.*—(1) In this Chapter, unless the context otherwise requires,—

(a) “*capital to risk weighted assets ratio*” means the capital adequacy norms stipulated by the Reserve Bank from time to time;

(b) “*central co-operative bank*” means a central society engaged in the business of banking;

(c) “*federal society*” means an apex society to which central or primary societies of similar class or category are affiliated or a central society to which primary societies of similar class or category are affiliated;

(d) “*National Bank*” means the National Bank for Agriculture and Rural Development established under section 3 of the National Bank for Agriculture and Rural Development Act, 1981 (Central Act 61 of 1981);

(e) “*primary agricultural credit society*” means a co-operative society as defined under clause (cciv) of section 5 read with section 56 of the Banking Regulation Act, 1949 (Central Act X of 1949);

(f) “*Reserve Bank*” means the Reserve Bank of India constituted under section 3 of the Reserve Bank Act, 1934 (Central Act II of 1934);

(g) “*short term co-operative credit structure society*” means the short term co-operative credit society at the apex level, central level or primary level and includes the State Apex Co-operative Bank, a Central Co-operative Bank and a primary agricultural credit society;

(h) “*State Apex Co-operative Bank*” means an apex society engaged in the business of banking.

136-D. Special provisions applicable to short term co-operative credit structure societies.— (1) (a) A depositor holding a minimum deposit of rupees five thousand or such minimum sum as may be specified by the Government, from time to time, for a continuous period of minimum two years in a primary agricultural credit society shall become a member of the registered society under section 21 by subscribing the minimum share capital specified in the by-laws and shall have full membership, voting rights and eligible for patronage rebate, bonus and dividend.

(b) An individual or group borrower shall have the right to become a member of the registered society under section 21.

(c) Every group depositor or group borrower who has become a member under section 21 shall be entitled to vote through one delegate nominated by the group.

(2) A short term co-operative credit structure society shall have autonomy in all financial and internal administrative matters including the following areas: —

(i) interest rates on deposits and loans in conformity with the guidelines issued by the Reserve Bank;

(ii) borrowing and investments;

(iii) loan policies and decisions on individual loan;

(iv) personnel policy, staffing, recruitment, posting and remuneration to staff;

and

(v) internal control systems, appointment of auditors and remuneration for the audit.

(3) The Government’s subscription in the share capital of any short term co-operative credit structure society shall not exceed twenty-five per cent and the Government or short term co-operative credit structure society may reduce the Government’s subscription further at its choice.

(4) (a) There shall be only one nominee of the Government in the Board of the State Apex Co-operative Bank or a Central Co-operative Bank if the Government has subscribed to its share capital.

(b) There shall be no nominee of the Government in the Board of a primary agricultural credit society irrespective of Government's subscription to the share capital.

(5) A short term co-operative credit structure society may affiliate or disaffiliate with a federal society at its choice subject to the condition that the said short term co-operative credit structure society which exits with the existing structure and affiliates with another federal society shall display this in the name board of the said short term co-operative credit structure society.

(6) A short term co-operative credit structure society shall have the freedom of entry and exit at any tier and there shall be no mandatory restrictions of geographical boundaries for its operations.

(7) A short term co-operative credit structure society may, subject to the guidelines of the Reserve Bank, invest or deposit its funds in any Bank or financial institution regulated by the Reserve Bank and not necessarily in the federal society to which it is affiliated.

(8) A short term co-operative credit structure society may, obtain loans from any Bank or financial institution regulated by the Reserve Bank and re-finance from the National Bank or any other financing institution directly or through any Reserve Bank regulated financial institutions and not necessarily from the federal society to which it is affiliated.

(9) A primary agricultural credit society may pay dividend in accordance with the guidelines framed by the Registrar in consultation with the National Bank.

(10) The Government or the Registrar shall have no powers to direct any short term co-operative credit structure society to contribute to any fund other than those required for improving its net worth or own funds.

(11) No person shall be elected, nominated or co-opted or allowed to continue as a member of the Board of a short term co-operative credit structure society, if he,—

(i) is a person who represents a society other than a primary agricultural credit society on the Board of a Central Co-operative Bank or the State Apex Co-operative Bank, if such society to whom he represents has committed a default towards the payments of such Bank for a period exceeding ninety days;

(ii) is a person who committed a default towards the payments to a primary agricultural credit society or represents a primary agricultural credit society on the Board of a Central Co-operative Bank or the State Apex Co-operative Bank, if such society to whom he represents has committed a default towards the payments of such Bank for a period exceeding one year unless the default is cleared;

(iii) is a person, who represents a society whose Board is superseded.

(12) (a) The supersession of the Board of the State Apex Co-operative Bank and the Central Co-operative Banks shall be done only with prior consultation of the Reserve Bank.

(b) Omitted

(13) (a) Omitted

(b) Omitted

(c) A member of the Board of a primary agricultural credit society which has been superseded under this Act shall not be entitled to contest the election again for a period of three years from the date of supersession.

(14) (a) The bye-laws or any amendment to the bye-laws of a short term co-operative credit structure society shall be registered by the Registrar within thirty days from the date of receipt of the application.

(b) If the Registrar is satisfied that the proposed bye-laws or the amendments to the bye-laws are contrary to the provisions of the Act and the rules made thereunder, he shall reject the same duly recording his reasons thereon within thirty days from the date of receipt of the application.

(15) The prudential norms including capital to risk weighted assets ratio shall be prescribed by the Registrar for all the primary agricultural credit societies in consultation with the National Bank.

(16) The Directors and Chief Executive Officers of the State Apex Co-operative Bank or the Central Co-operative Banks who do not fulfill the criteria stipulated by the Reserve Bank shall be removed by the Registrar or the appointing authority, as the case may be, at the recommendation of the Reserve Bank or the National Bank.

(17) Omitted

(18) The Registrar shall ensure conduct of audit and certification of accounts of the State Apex Co-operative Bank and the Central Co-operative Banks by Chartered Accountants appointed by such Bank from a panel approved by the National Bank.

(19) The Registrar shall ensure conduct of special audit of the State Apex Co-operative Bank or a Central Co-operative Bank if requested by the Reserve Bank in the manner and form stipulated by the Reserve Bank and also furnish the report to Reserve Bank within the time stipulated.

(20) (a) The Registrar shall ensure that Reserve Bank's regulatory prescriptions in case of State Apex Co-operative Bank and Central Co-operative Banks including recommendation for supersession of the Board and winding up of the State Apex Co-operative Bank and Central Co-operative Banks are implemented within one month of being so advised by the Reserve Bank.

(b) The Registrar shall ensure that the liquidator or the Administrator, as the case may be, is appointed within two months of being so advised by the Reserve Bank for winding up or supersession.

(c) If in the opinion of the Reserve Bank or National Bank, the Chief Executive Officer of the State Apex Co-operative Bank or a Central Co-operative Bank, does not fulfill eligibility criteria specified by the Reserve Bank, the Registrar shall ensure removal of Chief Executive Officer within one month of being so advised by the Reserve Bank or the National Bank.

(d) If in the opinion of the Reserve Bank or the National Bank, a person has been co-opted as a member of the Board without having the requisite special knowledge or experience in such fields as may be stipulated by the Reserve Bank, the Registrar shall, on being advised by the Reserve Bank or the National Bank, ensure removal of that person co-opted within one month of being so advised by the Reserve Bank or the National Bank.

(21) No primary agricultural credit society or its federation or association, except those which are permitted to act as a Bank under the Banking Regulation Act, 1949 (Central Act X of 1949), shall be registered with the words 'Bank' or any other derivative of the word 'Bank' in its registered name or shall use the same as a part of its name:

Provided that where any primary agricultural credit society or its federation or association, except those which are permitted to act as a Bank under the Banking Regulation Act, 1949 (Central Act X of 1949), has been registered or using the same as a part of its name before the 21st day of October 2008 with the word 'Bank' or any of its derivatives in its registered name, it shall within three months from that date, change its name so as to remove the word 'Bank' or its derivative, if any, from its name:

Provided further that where any such society fails to comply with the above provisions within the period specified therein, the Registrar shall order the winding up of such society forthwith.

(22) Save as otherwise provided in this section, the existing provisions of the Act, rules and guidelines shall continue to be in force till the guidelines or stipulations are issued by the Reserve Bank or the National Bank wherever required for effective implementation of the provisions of this section.

(23) Omitted.

(24) No short term co-operative credit structure society shall be exempted by the Government from the application of the provisions of this Chapter without the prior approval of the Reserve Bank or the National Bank, as the case may be.

(25) The Government or the Registrar shall not do anything or take action or issue any order or direction which may have the effect of, curtailing any of the freedoms or powers given under this Chapter to any short term co-operative credit structure society or adversely affecting other provisions of this Chapter.

CHAPTER XV.

WINDING-UP AND CANCELLATION OF REGISTRATION OF REGISTERED SOCIETIES.

137. *Winding-up of registered societies.*— (1) If the Registrar in the course of an audit under section 80 or after an inquiry has been held under section 81 or an inspection or investigation has been made under section 82 or an inspection of books has been made under section 83 or on receipt of an application made by not less than three-fourth of the members of a registered society or on receipt of a resolution of general body of a registered society, is of opinion that the society ought to be wound up, he may issue a notice to the society calling upon it to make its representations to the Registrar within one month from the date of receipt of such notice and the society shall follow such procedure as may be prescribed in this regard. A copy of the notice issued to the society shall be communicated to every member of the society in such manner as may be prescribed. The Registrar may after considering the representations, if any, received from the society or from any member and on being satisfied that the society ought to be wound up, issue an order to that effect and shall communicate such order to the society by registered post.

(2) The Registrar may of his own motion and after giving a registered society an opportunity of making its representation by order in writing direct the winding-up of a registered society—

(a) Where it is a condition of the registration of the society that the society shall consist of at least twenty-five members and the number of members has been reduced to less than twenty-five; or

(b) Where the society has not commenced working within the prescribed period or has ceased to work.

Explanation.— For the purposes of this sub-section the expression “*ceased to work*” means the cessation of the primary activities by the society for at least two consecutive years.

(3) A copy of an order made under sub-section (1) or under sub-section (2) shall be communicated by registered post to the society and to the financing bank, if any, of which the society is a member.

138. *Liquidator.*— (1) Where the Registrar has made an order under section 137 for the winding-up of a registered society, he may appoint a liquidator for the purpose and fix his remuneration.

(2) A liquidator shall on appointment take into his custody or under his control all the property, effects and actionable claims to which the society is or appears to be entitled and shall take such steps as he may deem necessary or expedient to prevent loss or deterioration of, or damage to property effects and claims.

(3) Where an appeal is preferred under clause (a) of sub-section (2) of section 152, an order of winding-up of a registered society made under sub-section (1) of section 137 shall not operate thereafter until the order is confirmed in appeal:

Provided that the liquidator shall continue to have custody or control of the property, effects and actionable claims mentioned in sub-section (2) and have authority to take the steps referred to in that sub-section.

(4) Where an order of winding-up of a registered society is set aside in appeal the property, effects and actionable claims of the society shall re-vest in the society.

139. Powers of liquidator.— (1) Subject to any rules made in this behalf, the whole of the assets of a registered society in respect of which an order for winding-up has been made, shall vest in the liquidator, appointed under section 138 from the date on which the order takes effect and the liquidator shall have power to realize such assets by sale or otherwise.

(2) Such liquidator shall, subject to the control of the Registrar, also have power-

(a) to institute and defend suits and other legal proceedings on behalf of the registered society by the name of his office;

(b) to determine, from time to time, the contribution (including debts due) to be made or remaining to be made by the members or past members or by any officer or servant or former officer or servant or by the estates or nominees, heirs or legal representatives of deceased members, officers or servants to the assets of the society :

Provided that the contribution to be made under this clause by a nominee, heirs or legal representatives of a deceased member, officer or servant shall be limited to the extent of the assets of the deceased in the hands of such nominee, heir or legal representative;

(c) to investigate all claims against the registered society, and subject to the provisions of this Act, to decide questions of priority arising between claimants;

(d) to summon and enforce the attendance of witnesses and to compel the production of any books, accounts, documents, securities, cash or other properties belonging to, or in the custody of, the society by the same means and so far as may be in the same manner as is provided in the case of a Civil Court under the Code of Civil Procedure, 1908 (Central Act V of 1908);

(e) subject to any rules made in this behalf, to pay claims against the registered society including interest up to the date of winding up according to their respective priorities, if any in full or rateably, as the assets of the society may permit; to apply the surplus if any, remaining after payment of the claims for the payment of interest from the date of such order of winding up at a rate fixed by him but not exceeding the contract rate in any case;

(f) to determine by what persons and in what proportion the costs of the liquidation are to be borne;

(g) to determine whether any person is a member, past member, or nominee of deceased member;

(h) to give such directions in regard to collection and distribution of the assets of the society as may appear to him be necessary for winding-up the affairs of the society;

(i) to carry on the business of the society so far as may be necessary for the beneficial winding-up of the same;

(j) with the previous approval of the prescribed authority, to make any compromise or arrangement with creditors or persons having any claims, present or future, whereby the society may be rendered liable;

(k) with the previous approval of the prescribed authority, to compromise all calls or liabilities to any calls and debts and liabilities capable of resulting in debts, and all claims, present or future, certain or contingent, subsisting or supposed to subsist between the society and alleged contributory or other debtor or contributory or person apprehending liability to the society and all questions in any way relating to or affecting the assets or the winding-up of the society on such terms as may be agreed and take any security for the discharge of any such call, liability, debt or claim and give a complete discharge in respect thereof; and

(l) to specify the time or times within which the creditors shall prove their claims against registered society or be included for the benefit of any distribution made before those claims are proved.

(3) Without prejudice to any other mode of recovery which is being taken or may be taken under this Act or any other law for the time being in force, any sum ordered under this section to be recovered as a contribution to the assets of a registered society or as costs of liquidation may be recovered as if it were an arrear of land revenue and for the purposes of such recovery the Registrar shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864).

(4) Save as provided in sub-section (3), orders made under this section shall, on application, be enforced by any Civil Court having local jurisdiction in the same manner as a decree of such court.

(5) When the affairs of a registered society have been wound up, the liquidator shall make a report to the Registrar and deposit the record of the society in such place as the Registrar may direct.

140. Cancellation of registration.— (1) Where the affairs of a registered society have been completely wound up, the Registrar shall make an order cancelling the registration of the society. On the cancellation of its registration the society shall cease to exist as a corporate body from the date of such order of cancellation.

(2) An order made under sub-section (1) shall be communicated by registered post to the society and to the financing bank, if any, of which the society was a member.

141. Bar of legal proceedings.— Save in so far as is expressly provided in this Act, no Civil Court shall take cognizance of any matter connected with the winding-up or cancellation of the registration of a registered society under this Act, and when a liquidator has been appointed, no suit or other legal proceeding shall lie or be proceeded with against the liquidator as such or against the society or any member thereof on any matter touching the affairs of the registered society, except by leave of the Registrar and subject to such terms as he may impose;

Provided that where the winding-up order is cancelled or withdrawn under section 142, the provisions of this section shall cease to operate in respect of the liability of the society and its members to be sued but they shall continue to apply to the liquidator already appointed.

142. Restoration of society ordered to be wound up.— Where, in the opinion of the Registrar, a registered society which has been ordered to be wound up may be restored to a board constituted in accordance with the provisions of this Act, the rules and the by-laws, may, at any time before the affairs of the society have been completely wound up, cancel or withdraw the order of winding-up in consultation with the board of the financing bank and direct the Liquidator to constitute a board in accordance with the provisions of this Act, the rules and the by-laws and hand over the management of the registered society to such board:

Provided that the Registrar shall not cancel or withdraw the winding up of any insured co-operative bank without the prior permission of the Reserve Bank of India.

CHAPTER XVI.

EXECUTION OF DECREES, DECISIONS, AWARDS AND ORDERS.

143. Power of the Registrar to recover certain sums by attachment and sale of property— The Registrar or any person subordinate to him empowered by Registrar in this behalf may, subject to the rules and without prejudice to any other mode of recovery provided by or under this Act, recover -

(a) any sum due under a decree or an order of a Civil Court, a decision or an award of the Registrar or any person subordinate to and empowered by the Registrar or arbitrator or arbitrators or an order of the Registrar.

Explanation.— For the purpose of this clause, “ Registrar “ and “arbitrator” shall also include the Registrar of the State having reciprocal arrangements with the State of Tamil Nadu and any arbitrator appointed by such Registrar; or

(b) any sum due from a registered society or from an officer, former officer, member or past or deceased member of a registered society as such to the Government including any costs awarded to the Government in any proceedings under this Act; or

(c) any sum ordered to be paid towards the expenses of a general meeting of a registered society called under sub-section (4) of section 32 or sub-clause (ii) of clause (e) of sub section (2) of section 81; or

(d) any sum awarded by way of costs under section 85 to a registered society including a financing bank; or

(e) any sum ordered under section 139 to be recovered as a contribution to the assets of a registered society or as costs of liquidation; or

(f) any sum ordered under section 87 to be repaid to a registered society or recovered as contribution to its assets; or

(g) any amount due under a certificate granted by the Registrar under sub-section (1) of section 150,

together with the interest, if any, due on such sum and the costs of process by the attachment and sale or by the sale without attachment of the property of the person against whom such decree, decision, award, order or certificate, has been obtained or passed.

144. Recovery of debts.— Notwithstanding anything contained in this Act or in any other law for the time being in force and without prejudice to any other mode of recovery which is being taken or may be taken, the Registrar or any person subordinate to him empowered by the Registrar in this behalf may subject to the rules and on application from the registered society for the purpose, recover any debt or outstanding demand due to the society by any member or past or deceased member by sale of the property or interest in property which is subject to a charge under sub-section (1) of section 40;

Provided that no sale shall be ordered under this section unless the member or past member or the nominee, heir or legal representative of the deceased member has been served in the manner prescribed, with a notice of the application to sell and has failed to pay the debt or outstanding demand within fifteen days from the date of such service.

145. Publication of information respecting members or past or deceased members from whom any debt or outstanding demand is due to the society.— If the financing bank is of opinion that it is necessary or expedient, in the public interest or for the purpose of securing the recovery of any debt or outstanding demand due to any registered society which is affiliated to the financing bank to publish the names of any members or past or deceased members from whom any debt or outstanding demand is due to the registered society, the financing bank may, subject to such conditions as may be prescribed, cause to be published in such manner as it thinks fit the names of such members.

146. Registrar or person empowered by him to be a Civil Court for certain purposes.— The Registrar or any person empowered by him in that behalf shall be deemed when exercising any power under this Act for the recovery of any amount by the attachment and sale or by the sale without attachment of any property, or when passing any orders on any application made to him for such recovery or to take some steps in aid of such recovery, to be a Civil Court for the purposes of Article 136 of the Schedule to the Limitation Act, 1963 (Central Act 36 of 1963).

147. Officers or servants of registered societies and sale officers not to bid at sales.—

At any sale of movable or immovable property held for the recovery of any money due to a registered society, no officer or servant of such society or of the financing bank (except on behalf of the society or of the financing bank of which he is an officer or servant) and no sale officer or other person having any duty to perform in connection with such sale shall, either directly or indirectly, bid for or acquire or attempt to acquire any interest in such property.

148. Recovery of sums due to Government.— (1) All sums due from a registered society or from an officer, former officer, member or past or deceased member of a registered society as such to the Government including any costs awarded to the Government in any proceeding under this Act may, without prejudice to any other mode of recovery provided by or under this Act, be recovered in the same manner as arrears of land revenue and for the purposes of such recovery, the Registrar shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864).

(2) Sums due from a registered society to the Government and recoverable under sub-section (1) may be recovered, firstly, from the property of the registered society, secondly, in the case of a society the liability of the members of which is limited from the members, past members or the estates of deceased members subject to the limit of their liability and thirdly, in the case of other societies from the members, past members or the estates of deceased members.

Provided that the liability of the past members and of the estates of deceased members shall in all cases be subject to the provisions of section 31.

149. Powers of financing bank to proceed against the members of registered society.— (1) Where a member of a registered society has committed default in the payment any debt due by him to such society, such society shall take action for the recovery of the debt within such time as may be prescribed.

(2) Where any registered society is unable to pay its debts due to the financing bank by reason of its members committing default in the payment of debts due to such society and if such society fails to take action for the recovery of the debt within the period prescribed under sub-section (1) or in the opinion of the financing bank to which the society is indebted the action taken by such society is not adequate the financing bank may, without prejudice to any other mode of recovery which is being taken or may be taken and after giving such

society an opportunity of making its representation, take action against such defaulting members for the recovery of the debts.

(3) Where the financing bank takes action against the defaulting member the provisions of the Act, the rules and the by-laws shall apply as if all reference to the registered society or its board in the said provisions were references to the financing bank.

150. Powers of Registrar to issue certificate for recovery of sums due from members of registered society.— (1) Notwithstanding anything contained in this Act or in any other law for the time being in force, and without prejudice to any other mode of recovery which is being taken or may be taken under this Act or any other law for the time being in force, the Registrar may, on the application made by a registered society for the recovery of any sum due to it from any of its members and after making such enquiry as he deems fit, issue a certificate for recovery of such sums:

Provided that every application under this sub-section shall be accompanied by a statement of accounts in respect of the sums to be recovered from the member:

Provided further that no such certificate under this sub-section shall be issued unless the member concerned has been given an opportunity of making his representation.

(2) A certificate issued by the Registrar under sub-section (1) shall be final and conclusive evidence of the sum due to the registered society from its members and the same may be recovered as if it were an arrear of land revenue and for the purposes of such recovery, the Registrar shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act 1864 (Tamil Nadu Act II of 1864)

CHAPTER XVII.

APPEALS, REVISION AND REVIEW.

151. Co-operative Tribunal. — (1) The Government may constitute as many Tribunals as may be necessary for the purpose of this Act.

(2) Each Tribunal shall consist of one or more persons possessing such qualifications as may be prescribed:

Provided that at least one person shall be a judicial officer not below the rank of a Sub-ordinate Judge.

(3) Each Tribunal shall have such jurisdiction and over such area, as the Government may, by notification, from time to time, determine.

152. Appeals.— (1) Any person aggrieved by—

(a) any decision or award passed or order made or proceedings taken under sub-

section (1) of section 87, sub-section (2), sub-section (3) or sub-section (4) of section 90, section 118, section 119, section 143, section 144 or section 167; or

(b) any award of an arbitrator or arbitrators under sub-section (2) or sub-section (3) of section 90; or

(c) any award of an arbitrator under section 100, may appeal to the Tribunal:

Provided that nothing contained, in clause (a) or clause(b) of this sub-section shall apply to —

(i) any decision, order or award under sub-section (2), sub-section (3) or sub-section (4) of section 90, in respect of any matter relating to, or in connection with, the constitution of a board including any election thereto; or

(ii) any decision, order or award under sub-section (2), sub-section (3) or sub-section (4) of section 90 in respect of any matter relating to, or in connection with, any matter not being a money claim;

(iii) any order of transfer, reference, withdrawal or re-transfer of a dispute under sub-section (2) or sub-section (3) of section 90,

(2) (a) Any person aggrieved by any—

(i) decision under section 7, sub-section (4) of section 23, sub-section (6) of section 34; or

(ii) refusal to register the society under sub-section 9 or the amendment of the by-laws under section 11; or

(iii) registration of amendment of the by-laws under sub-section (2) of section 12; or

(iv) approval of or refusal to approve the expulsion of a member under sub-section (2) of section 25, the proposal to take loan under clause (e) of sub-section (I) of section 105, the decision of the board under clause (ii) of sub-section (1) of section 106, the regulations under section 108 or the removal of a member under the proviso to section 109; or

(v) order under section 14, clause (ii) of sub-section (2) of section 21, section 36, sub-section (1) of section 88, sub-section (1) of section 89, section 137 or section 181, may appeal if such decision, refusal, registration, approval or refusal to approve or order is that of—

(A) the Registrar for the State, to the Government; or

(B) any other person, to the Registrar.

Explanation.—For the purposes of this clause; "person aggrieved" means in relation to section 11 or section 12, the registered society.

(b) Any person, who is refused admission to a registered society under sub-section (2) of section 21 or who is aggrieved by any order of the liquidator under section 139, may appeal to the Registrar.

(3) Any appeal under sub-section (1) or sub-section (2) shall, subject to the other provisions of the Act, be preferred within sixty days from the date of communication of the decision, order, award, refusal, registration or approval complained of, but the appellate authority may admit an appeal preferred after the said period of sixty days if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the said period.

(4) In disposing of an appeal under this section, the appellate authority may, after giving the parties an opportunity of making their representations, pass such order thereon as the appellate authority may deem fit.

(5) Subject to the provisions of sections 153 and 154, the decision or order of the appellate authority on appeal shall be final.

(6) The appellate authority may pass such interlocutory order pending the decision on the appeal as the appellate authority may deem fit.

(7) The appellate authority may award costs in any proceedings before the appellate authority to be paid either out of the funds of the registered society or by such party to the appeal as the appellate authority may deem fit.

153. Revision.—(1) The Registrar may of his own motion or on application, call for and examine the record of any officer subordinate to him or of the board or any officer of a registered society or of the competent authority constituted under sub-section (3) of section 75 and the Government may, of their own motion or on application, call for and examine the record of the Registrar, in respect of any proceedings under this Act or the rules or the by-laws not being a proceeding in respect of which an appeal to the Tribunal is provided by sub-section (1) of section 152 to satisfy himself or themselves as to the regularity of such proceedings, or the correctness, legality or propriety of any decision passed or order made therein; and, if, in any case, it appears to the Registrar or the Government that any such decision or order should be modified, annulled, reversed or remitted for reconsideration, he or they may pass orders accordingly:

Provided that every application to the Registrar or the Government for the exercise of the powers under this section shall be preferred within ninety days from the date on which the proceedings, decision or order to which the application relates was communicated to the applicant.

(2) No order prejudicial to any person shall be passed under sub-section (1) unless such person has been given an opportunity of making his representations.

(3) The Registrar or the Government, as the case may be, may suspend the execution of the decision or order pending the exercise of his or their power under sub-section (1) in respect thereof.

(4) The Registrar or the Government may award costs in any proceedings under this section to be paid either out of the funds of the society or by such party to the application for revision as the Registrar or the Government may deem fit.

154. Review—(1) The appellant or the applicant for revision or the respondent may apply for the review of any order passed under section 152 or section 153 on the basis of the discovery of new and important facts which, after the exercise of due diligence, were not then within his knowledge or could not be produced by him when the order was made or on the basis of some mistake or error apparent on the face of the record or for any other sufficient reason:

Provided that no application for review shall be preferred more than once in respect of the same order.

(2) Every application for review shall be preferred within such time and in such manner as may be prescribed.

(3) The decision or order passed on the application in review shall be final.

(4) The authority competent to pass orders on an application for review may pass such interlocutory orders pending the decision on the application for review as that authority may deem fit.

(5) The authority referred to in sub-section (4) may award costs in any proceedings for review to be paid either out of the funds of the registered society or by such party to the application for review as it may deem fit.

155. Execution of orders passed in appeal, revision or review.— Any order passed by the Tribunal, the Registrar or the Government under section 152, 153 or 154 shall be enforced by such authority and in such manner as may be prescribed.

156. Bar of jurisdiction of Civil Courts.— Notwithstanding anything contained in any other law for the time being in force no order or award passed, decision or action taken or direction issued under this Act by an arbitrator, a liquidator, the Registrar or an officer authorised or empowered by him, the Tribunal or the Government or any officer subordinate to them, shall be liable to be called in question in any court and no injunction shall be granted by any court in respect of anything which is done or intended to be done by or under this Act.

CHAPTER XVIII.

OFFENCES AND PENALTIES.

157. *Punishment for furnishing false information or disobeying summons or other lawful order, requisition or direction.*— (1) The board of a registered society which wilfully makes a false return or furnishes false information or wilfully fails to aid or assist the completion of audit or wilfully fails to conduct the general meetings or wilfully disobeys or fails to comply with the lawful order or direction of the Registrar shall be punishable with fine which may extend to five thousand rupees.

(2) Any officer, employee or a paid servant or any member of the society who wilfully fails to furnish information required for audit or wilfully makes a false return or furnishes false information, or any person who wilfully or without any reasonable excuse, disobeys any summons, requisition or other lawful order, or direction issued under the provisions of this Act, or who wilfully, withholds or fails to furnish any information lawfully required from him by a person authorised in this behalf under the provisions of this Act, shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to five thousand rupees or with both.

158. *Punishment for acting in contravention of sections 40, 41, 95, 105, 124 or 124A.*— Any person who acts in contravention of sub-section (2) of section 40 or fails to deposit or entrust to custody property subject to a prior charge in favor of any registered society when required to do so by the society under sub-section (3) of that section or who acts in contravention of clause (iii) of section 41 or sub-section (3) of section 95 or sub-section (3) of section 105 or sub-section(1)of section 124 or section 124-A shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to five thousand rupees or with both.

159. *Prohibition of the use of the word 'co-operative' or its equivalent.*— (1) No person other than a registered society shall trade or carry on business under any name or title of which the word 'co-operative' or its equivalent in any regional language is part without the sanction of the Government:

Provided that nothing in this sub-section shall apply to the use by any person or his successor in interest of any name or title under which he traded or carried on business at the date on which the Co-operative Societies Act, 1912 (Central Act II of 1912) came into operation.

(2) Whoever contravenes the provisions of sub-section (1) shall be punishable with fine which may extend to five thousand rupees and in the case of a continuing offence, with further fine of five hundred rupees for each day on which the offence is continued after conviction therefor.

160. *Punishment for failure to give effect to decision, award or order.*— The board of any registered society or an officer or an employee or a servant thereof who fails to give effect to any decision or award under section 90 or to any order passed by the appropriate appellate authority where an appeal against such decision or award has been filed such decision or award or order not being a money decree, shall if such failure is by,-

(a) the board, be punishable with fine which may extend to five thousand rupees; and

(b) an officer or an employee or a paid servant of such society, be punishable with imprisonment for a term which may extend to six months or with fine which may extend to five thousand rupees or with both.

161. *Punishment for misuse of properties of the society.*—(1) Any officer or custodian who wilfully fails to handover custody of books, accounts, documents, records, cash, security or other property belonging to a registered society of which he is an officer or custodian, to an authorised person shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to ten thousand rupees or with both.

(2) Whoever not entitled to be in possession of any of the records and properties of the society (whether or not member of the board which has been reconstituted or superseded or a member, officer, an employee, or a paid servant of any society which has been ordered to be wound-up) referred to in sub-section (1) of section 165 prevents the reconstituted board, administrator or liquidator, as the case may be, from obtaining the possession of the said records and properties of the society shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to ten thousand rupees or with both and shall also be liable to fine which may extend to five hundred rupees for every day of such prevention until seizure of such records and properties of the society under sub-section (4) of section 165.

162. *Punishment for adopting corrupt practice in elections of members of the board or office bearers of the board.*— Any person, before, during or after the elections of members of the board or office bearers of the board,—

(a) fraudulently defaces or fraudulently destroys any nomination paper; or

(b) fraudulently defaces, destroys or removes any list, notice or other document affixed by or under the authority of an authorised person; or

(c) fraudulently defaces or fraudulently destroys any ballot paper or the official mark on any ballot paper or any declaration of identity; or

(d) without due authority supplies any ballot paper to any person or receives any ballot paper from any person or is in possession of any ballot paper; or

(e) fraudulently puts into any ballot box anything other than the ballot paper which he is authorised by law to put in; or

(f) without due authority destroys, takes, opens or otherwise interferes, with any

ballot box or ballot papers then in use for the purposes of the elections; or

(g) fraudulently or without due authority, as the case may be, attempts to do any of the foregoing acts or wilfully aids or abets the doing of any such acts; and

(h) offers any gift or promises to offer any gratification to any person with the object, directly or indirectly, of including,-

(i) a person to stand or not to stand as, or to withdraw or not to withdraw from, being a candidate at an election; or

(ii) a member to vote or refrain from voting at an election, or as a reward to a person for having so stood or not stood or for having withdrawn or not having withdrawn his candidature; or

(iii) a member for having voted or refrained from voting, shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to ten thousand rupees or with both.

163. *Punishment for offences not otherwise provided for.*— Any registered society or its board or any officer or member thereof or any other person guilty of an offence under this Act for which no punishment is expressly provided herein shall be punishable with fine not exceeding five thousand rupees.

164. *Cognizance of offences.*—(1) No court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first class shall try any offence under this Act.

(2) Every offence under this Act shall for the purpose of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), be deemed to be non-cognizable.

(3) No prosecution shall be instituted under this Act without the previous sanction of the Registrar and such sanction shall not be given without giving to the person concerned a reasonable opportunity to represent his case.

164-A. *Other provisions of law not barred.*— Any action taken against any person under this Act shall not affect, and shall be in addition to, any other proceedings by way of investigation or otherwise which might apart from this Act be instituted against him.

165. *Delivery of possession of records and properties of a registered, society.*— (1) Where an administrator is appointed under section 88, or under section 89 or where the society is ordered to be wound up and a liquidator is appointed under section 138 and such reconstituted board, administrator, or liquidator is resisted in, or prevented from, obtaining possession of the books, accounts, documents, securities, cash and other properties, whether movable or immovable, of the society (hereafter in this section referred to as the records and properties of the society) by the board which has been, reconstituted or superseded or by the society which has been ordered to be wound up or by any person who is not entitled to be in possession of the records and properties of the society, the reconstituted board, administrator or liquidator may apply to any Metropolitan Magistrate or a Judicial Magistrate of the first

class in whose jurisdiction the office of the society or the records and properties of that society is or are situate for delivery of possession of the records and properties of the society.

(2) Where in the opinion of the Registrar, the records and properties of any society are in possession of a person not entitled to be in possession thereof for any reason or where the Registrar is satisfied that the records and properties of the society are likely to be tampered with or destroyed, or the funds and properties of the society are likely to be misappropriated or misapplied, he or any person authorised by him in this behalf may apply to any Metropolitan Magistrate or a Judicial Magistrate of the first class in whose jurisdiction the office of the society or the records and properties of that society is or are situate for delivery of possession of the records and properties of the society.

(3) Every application under sub-section (1) shall be accompanied by a copy of the order made under sub-section (1) of section 88 or as the case may be, section 89 or under section 137.

(4) On receipt of an application under sub-section (1) or sub-section (2), the Metropolitan Magistrate or the Judicial Magistrate of the first class, as the case may be, shall by a warrant, authorise any police officer not below the rank of Sub-Inspector to enter and search any place where the records and properties of the society are kept or are believed to be kept and to seize such records and properties and the records and properties so seized shall be handed over to-

(a) in case the application is made by the reconstituted board, administrator, or liquidator, to such board, officer or liquidator; or

(b) in case the application is made by the Registrar or any person authorized by him, to the Registrar or to such authorised person :

Provided that the records and properties so handed over to the Registrar or to any person authorised by him shall be retained by the Registrar or such authorised person only for so long as may be necessary for their examination and for the purpose of inquiry, if any :

Provided further that the records and properties shall not be retained for more than three months at a time except with the permission of the next higher authority.

(5) All searches or seizures made under this section shall be carried out in accordance with the provisions of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), relating to searches or seizures made under the authority of a warrant issued by a magistrate.

166. Registrar's powers to enforce performance of duties.— (1) If at any time, it appears to the Registrar that a registered society has made default in performing any duty imposed by or under this Act or has failed to comply with a lawful order of the Registrar, he may by order in writing, fix a period for the performance of such duty or for the compliance of the order.

(2) If such duty is not performed or the order of the Registrar is not complied within the period so fixed, the Registrar or any person authorised by him in this behalf may take or cause to be taken such action as may be necessary and recover the expenses of taking such action from the society as if it were an arrear of land revenue and for the purposes of such recovery, the Registrar shall have the powers of a Collector under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864).

(3) Notwithstanding anything contained in sub-sections (1) and (2), the Registrar may direct the officer or officers, whom he considers responsible for the default to perform the duties or failure to comply with the order, to pay to the society the expenses recovered under sub-section (2).

(4) The Registrar may, where the officer or officers fail to pay the expenses referred to in sub-section (2), by order, require such officer or officers to pay to the society such sum not exceeding twenty-five rupees as he may think fit each day until his direction under sub-section (3) is carried out.

(5) No order or direction under this section shall be made or issued except after giving the society or officer concerned an opportunity of making its or his representations.

(6) The action taken under this section shall be without prejudice to any other action that may be taken under this Act and the rules.

CHAPTER XIX.

MISCELLANEOUS.

167. *Furnishing of security and attachment of property.*—(1) Where the Registrar is satisfied on the application of a registered society in respect of a reference made to him under sub-section (1) of section 90 or on the application of a liquidator appointed under section 138 in respect of the proceedings of such liquidator for determining the contribution to be made by a person to the assets of the society under clause (b) of sub-section (2) of section 139 or on the application of the board or liquidator or any creditor to the society or otherwise in respect of any inquiry ordered into the conduct of any person under section 87 that any party to the reference or the person, as the case may be, is about to dispose of or remove from the local limits of the jurisdiction of the Registrar, the whole or any part of his property with intent to defeat or delay the execution of any decision that may be passed on the reference or of any order that may be passed against him by the liquidator or the Registrar, as the case may be, the Registrar may, by order, direct the party or the person, to furnish security in such sum and within such time as may be specified in such order and to produce and place at the disposal of the Registrar when required, the said property or such part thereof as may be sufficient for the execution of any decision or order aforesaid.

(2) The Registrar may also in the order made under sub-section (1), or by a separate order, direct the conditional attachment of the said property, or such part thereof and such attachment shall have the same effect as if it had been made by a competent civil court:

Provided that no order for conditional attachment shall be made under this sub-section unless the Registrar, for the reasons to be recorded in writing, is satisfied that the whole or any part of the property will be disposed of or removed with intent to defeat or delay the execution of any decision or order of the liquidator or the Registrar, as the case may be.

168. Power to exempt societies from conditions as to registration.— Notwithstanding anything contained in this Act, the Government may by special order in each case and subject to such conditions, if any, as they may impose, exempt any society from any of the requirements of this Act as to registration.

169. Exemption of self-reliant societies.— Nothing contained in sub-section (8) of section 33 shall apply to any self-reliant society or class of self-reliant societies which complies with such conditions as the Government may by general or special order, specify.

170. Power to exempt registered societies.— Without prejudice to the power conferred by section 169, the Government may, in the public interest, by general or special order, whether prospectively or retrospectively,-

(a) exempt any registered society, from any of the provisions other than sub-section (1) of section 88 and sub-section (1) of section 89 of this Act, or of the rules, subject to such conditions as may be specified; or

(b) direct that such provisions of the rules shall apply to such society with such modifications as may be specified in the order.

171. Arbitrator in fixing compensation for lands acquired and Tribunal to be civil courts.— The arbitrator appointed under clause (b) of sub-section (1) of section 100 and the Tribunal shall have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 (Central Act V of 1908), when trying a suit or when hearing an appeal.

172. Delegation of powers of Government.— (1) The Government may, by notification, authorise any authority or officer to exercise any of the powers vested in them by this Act except the powers conferred under sections 170 and 180 and may in like manner withdraw such authority.

(2) The exercise of any power delegated under sub-section (1) shall be subject to such restrictions and conditions as may be prescribed or as may be specified in the notification and also to control and revision by the Government or by such officer as may be empowered by the Government in this behalf. The Government shall also have power to control and revise the acts or proceedings of any officer so empowered.

173. *Saving of existing societies.*—(1) Every society existing on the date of commencement of this Act which has been registered under the Co-operative Credit Societies Act, 1904 (Central Act X of 1904), or under the Co-operative Societies Act, 1912 (Central Act II of 1912), or under the Madras Co-operative Societies Act, 1932 (Madras Act VI of 1932), or under the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961), and every society to which the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934) applied immediately before the date of the commencement of this Act shall be deemed to be registered under this Act; and its by-laws, shall so far as the same are not inconsistent with the express provisions of this Act, continue in force until altered or rescinded.

(2) Every society which has been registered under the law applicable to co-operative societies in the areas which formerly formed part of the State of Pudukkottai or in the Kanyakumari district or the Shencottah taluk of the Tirunelveli district or in the territories specified in the Second Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959 (Central Act 56 of 1959), shall if the Registrar, by an order in writing, so declares, be deemed to be registered under this Act and its by-laws shall so far as the same are not inconsistent with the express provisions of this Act continue in force until they are altered or rescinded.

(3) All appointments, rules, regulations and orders made, notifications and notices issued and suits and other proceedings instituted under the Acts mentioned in sub-section (1) shall, so far as may be, deemed to have been respectively made, issued and instituted under this Act.

174. *Acts of societies, etc., not to be invalidated by certain defects.*— No act of a registered society or any board or of any officer of the society shall be deemed to be invalid merely on the ground—

(a) of any vacancy or defect in the organization of the society or the formation of the general body or the constitution of the representative general body or of the board;

(b) of any defect or irregularity in the election or co-option or nomination or appointment as the case may be, of a member of the board or an officer of the society or of any disqualification of such member or officer ; or

(c) of any defect or irregularity in such act or proceeding not affecting the merits of the case.

175. *Companies Act, 1956 not to apply.*— The provisions of the Companies Act, 1956 (Central Act I of 1956), shall not apply to registered societies.

176. *Protection of action taken in good faith.*— No suit, prosecution or other legal proceeding shall lie against the Government or any officer or servant of the Government or the Registrar or any person authorized by him for anything which is in good faith done or intended to be done under this Act or any rule or by-law made thereunder.

177. Construction of references to Co-operative Societies Act in enactments.— All references to the Co-operative Societies Act, 1912 (Central Act II of 1912), or the Madras Co-operative Societies Act, 1932 (Madras Act VI of 1932), or the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934) or the Travancore-Cochin Co-operative Societies Act, 1951 (Travancore-Cochin Act X of 1952), or the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961), occurring in any enactment made by any authority in India and for the time being in force in the State of Tamil Nadu shall, in its application to the said State, be construed as references to this Act.

178. Writing off non-recoverable assets.— The general body of any registered society may, with the approval of the Registrar, write off such of its assets as are bad and cannot be recovered.

179. Power to amend Schedule.— (1) The Government may, by notification, from time to time, amend the Schedule.

(2) When the Schedule is so amended, any reference to the Schedule in this Act, shall be construed as a reference to the Schedule as so amended.

180. Power to make rules.— (1) The Government may, for the whole or any part of the State of Tamil Nadu and for any registered society or class of such societies, make rules to carry out all or any of the purpose of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may-

(a) prescribe the forms to be used and the conditions to be complied with in the making of applications for the registration of a society and the procedure in the matter of such application and the fees to be paid in respect of such application;

(b) subject to the provisions of section 5, prescribe the procedure to be followed when societies change their form of liability;

(c) prescribe the procedure to be followed and conditions to be complied with for the amalgamation of registered societies;

(d) prescribe the matters in respect of which a society may or shall make by-laws and the procedure to be followed in making, altering and abrogating by-laws, and the conditions to be satisfied prior to such making, alteration or abrogation and the fees to be paid in respect of application for registration of amendment to by-laws;

(e) prescribe the conditions to be complied with by persons applying for admission or admitted as members, and provide for the admission, expulsion, disqualification and removal of members;

(f) provide for the payment to be made and the interests to be acquired before the exercise of the right of membership;

(g) regulate the manner in which funds may be raised by means of shares or debentures or otherwise and the manner in which fluid resources may be maintained for repayment of deposits;

(h) provide for general meetings of the members and for the procedure at such meetings and the powers to be exercised by such meetings;

(i) provide for the election, co-option nomination, suspension, resignation and removal of the members of the board and other officers (not being a paid officer) and for the convening of, and the procedure at meetings of the board and for the powers to be exercised and the duties to be performed by the board and other officers;

(j) prohibit a society from electing or co-opting or nominating a defaulting member of any society to its board or to the board of any other society and allowing him to exercise his rights of membership in the society or to represent it in another society and vote;

(k) prescribe the accounts and books to be kept and maintained by a society and in the case of failure to so keep or maintain, provide for the levy of expenses for writing them up or for withdrawing any form of assistance;

(l) provide for the periodical publication of a balance-sheet showing the assets and liabilities of a society;

(m) prescribe the returns to be submitted by a society to the Registrar and provide for the persons by whom and the form in which such returns shall be submitted, and in case of failure to submit any such return, for the levy of the expenses of preparing it;

(n) provide for the persons by whom and the form in which copies of entries in books of societies may be certified and for the charges to be levied for the supply of such copies;

(o) provide for the formation and maintenance of a register of members and, where the liability of the members is limited by shares, of a register of shares;

(p) provide for-

(i) the appointment of an arbitrator or arbitrators to decide disputes;

(ii) the procedure to be followed in proceedings before the Registrar, arbitrator or arbitrators or other persons deciding disputes including the appointment of a guardian for a party to the dispute, who is a minor or who by reason of unsoundness of mind or mental infirmity is incapable of protecting his interests.

(iii) the levy of the expenses incidental to such proceedings; and

(iv) the enforcement of the decisions or awards in such proceedings;

(q) provide for the withdrawal of members and for the payments, if any, to be made to members who withdraw and for the liabilities of past members or the estates of deceased members;

(r) prescribe the prohibitions and restrictions subject to which societies may trade with persons who are not members;

(s) provide for the mode in which the value of a deceased member's interest shall be ascertained and for nomination of a person to whom such interest may be paid or transferred;

(t) prescribe the payments to be made and the conditions to be complied with by members applying for loans, the periods for which loans may be made and the amount which may be lent, to an individual member;

(u) provide for the formation and the maintenance of reserve fund and other funds and the objects to which such funds may be applied and for investment of any funds under the control of a society;

(v) prescribe the extent to which a society may limit the number of its members;

(w) prescribe the conditions under which profit may be distributed to the members of a society with unlimited liability and the maximum rate of dividend which may be paid by societies;

(x) prescribe the procedure to be followed by a liquidator appointed under section 138 and provide for the disposal of the surplus assets, if any, of the society;

(y) prescribe the procedure to be followed in presenting and disposing of appeals, applications for revision and review, other petitions and applications under this Act, the rules and the by-laws and the fees to be paid in respect thereof;

(z) prescribe the period for which and the terms under which aid may be given by the Government to societies and the terms under which the Government may guarantee the payment of interest on debentures issued or deposits received by societies;

(aa) provide for the custody of property attached under this Act;

(bb) provide for the issue and service of processes and for proof of service thereof;

(cc) provide for the levy of fees for granting certified copies of documents in the Registrar's office;

(dd) provide for the investigation of claims and objections that may be preferred against any attachment effected by the Registrar or any person empowered by him.

(ee) prescribe the procedure for the attachment and sale of property under section 143 and for attachment under section 167;

(ff) prescribe the procedure and the disposal of the business of the Tribunal;

(gg) provide for the prescription by the Registrar of rates of travelling allowance, daily allowance, sitting fees and other compensatory allowance to the members of the societies and of the boards;

(hh) provide for the prescription by the Registrar of the securities to be furnished by the employees of societies;

(ii) provide for the maintenance of records and particulars pertaining to the societies;

(jj) provide for the preparation of financial statements and other details for audit and prescribe the procedure for conducting audit;

(kk) provide for the procedure to be followed in making of application for, and the grant of, extension of time under this Act;

(ll) provide for restrictions on hypothecation of shares by members;

(mm) provide for the manner of election of delegate of one society to the general body of another society and the powers and functions of such delegate;

(nn) provide for the constitution of executive committee or any sub-committee by the board and for delegating any of the powers or duties of the board to such committee or sub-committee;

(oo) provide for the constitution of advisory bodies in specified class or category of societies and the functions of such advisory bodies;

(pp) provide for the procedure to be followed in making purchases by sample, description or specification and where purchase is made by sample, description or specification, provide for the manner of, and matters incidental to, the verification that the goods received conform to such sample, description or specification;

(qq) prescribe prohibitions or restrictions subject to which societies may make purchases or transact their business;

(rr) prescribe prohibitions against societies entrusting the whole of their business to others or prescribe restrictions subject to which societies may entrust any part of their business to others; and

(ss) provide for all matters expressly required or allowed by this Act to be prescribed by, or specified in, the rules.

(3) The Government may make rules making it obligatory on the part of the registered societies-

(a) to purchase commodities intended for sale directly from producers or producers' societies, or

(b) to purchase for purposes of sale standardised products bearing AGMARK or ISI mark.

(4) All rules made under this Act shall be published in the Tamil Nadu Government Gazette and unless they are expressed to come into force on a particular day, shall come into force on the day on which they are so published.

(5) Every rule made under this Act shall, as soon as possible after it is made, be placed on the table of the Legislative Assembly and if, before the expiry of the session in which it is so placed or the next session, the Legislative Assembly agree in making any modification in any such rule or the Legislative Assembly agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

181. Power of Registrar to give directions in the public interest, etc.— (1) Where the Registrar is satisfied that in the public interest or for the purpose of securing proper implementation of co-operative production and other development programmes approved or undertaken by the Government or to secure the proper management of the business of any class of registered societies generally, or for preventing the affairs of any registered society being conducted in a manner detrimental to the interests of the members, or of the depositors or the creditors thereof, it is necessary to issue directions to any class of registered societies generally or to any registered society or registered societies in particular, he may, by order issue directions to them from time to time, and all registered societies or the registered society concerned, as the case may be, shall be bound to comply with such directions.

(2) The Registrar may, by order, modify or cancel any directions issued under sub-section (1), and in modifying or cancelling such directions may impose such conditions as he may deem fit.

182. Power of Government to give directions.— (1) The Government may, in the public interest, by order, direct the Registrar to make an inquiry or to take appropriate proceedings under this Act, in any case specified in the order, and the Registrar shall report to the Government the result of the inquiry made or the proceedings taken by him within a period of six months from the date of such order or such further period as the Government may permit.

(2) In any case, in which a direction has been given under sub-section (1), the Government may, notwithstanding anything contained in this Act, call for and examine the record of the proceedings of the Registrar and pass such orders in the case as they may think fit;

Provided that before passing any order under this sub-section, the person likely to be affected by such order shall be given an opportunity of making his representation.

183. *Repeals and savings.*— (1) The Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961) and the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934) (hereafter in this section referred to as the said Acts), are hereby repealed.

(2) The repeal, by sub-section (1), of the said Acts shall not affect –

(i) the previous operation of the said Acts or anything done or duly suffered thereunder ; or

(ii) any right, privilege, obligation or liability acquired, accrued or incurred under the said Acts; or

(iii) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said Acts; or

(iv) any investigation, legal proceedings or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid; and any such investigation-legal proceedings or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(3) Subject to the provisions of sub-section (2) anything done or any action taken, including any appointment or delegation made, notification, order, instruction or direction issued, or any rule, regulation or form framed, certificate granted or registration effected, under the said Acts shall be deemed to have been done or taken under this Act and shall continue to have effect accordingly, unless and until superseded by anything done or any action taken under this Act.

184. *Power to remove difficulties.*— (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, do anything not inconsistent with such provisions which appears to them to be necessary or expedient for the purpose of removing the difficulty.

(2) No order under sub-section (1) shall be made after the expiration of a period of two years from the date of commencement of this Act.

THE SCHEDULE.

[See section 2(25) and 179]

PART A.

1. Tamil Nadu State Co-operative Bank Limited.
2. Tamil Nadu Co-operative State Agriculture and Rural Development Bank Limited.
3. Tamil Nadu Co-operative Union Limited.
4. Tamil Nadu Co-operative Marketing Federation Limited.

5. Tamil Nadu Consumers' Co-operative Federation Limited.
6. Tamil Nadu Co-operative Housing Society Limited.
7. Tamil Nadu Handloom Weavers Co-operative Society Limited.
8. Tamil Nadu State Palmgur and Fibre Marketing Co-operative Federation Limited.
9. Tamil Nadu Agro-Engineering and Service Co-operative Federation Limited.
10. Tamil Nadu Co-operative Oilseeds Growers Federation Limited.
11. Tamil Nadu Co-operative Milk Producers Federation Limited.
12. Thanjavur Co-operative Marketing Federation Limited, Tiruvarur.
13. Central Co-operative Banks.
14. District Co-operative Supply and Marketing Societies.
15. Co-operative Wholesale Stores.
16. District Co-operative Unions.
17. Co-operative Printing Presses.
18. Co-operative Training Institutes.
19. District Palmgur Co-operative Federations.
20. Fishermen Co-operative Federations.
21. District Co-operative Agro-Service Societies.
22. Co-operative Milk Producers Unions.
23. Tamil Nadu State Silk Producers Industrial Co-operative Marketing Society.
24. Tamil Nadu State Apex Fisheries Co-operative Federation Ltd.
25. Tamil Nadu Small Tea Growers' Industrial Co-operative Tea Factories Federation Limited, Coonoor (INDCOSERVE).
26. Tamil Nadu State Federation of Urban Co-operative Banks Ltd.
27. Tamil Nadu Co-operative Sugar Federation Ltd.

PART B.

1. Agricultural Producers Co-operative Marketing Societies.
2. Coimbatore –Nilgiris District Oil Producers and Handpounding of Rice-Workers Co-operative Federation Limited.
3. Co-operative Agriculture and Rural Development Banks.
4. Co-operative Urban Banks.
5. Co-operative Sugar Mills.
6. Co-operative Handloom Projects.
7. The Tea Manufacturers' Service Industrial Co-operative Society Limited (TEASERVE).

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th November 1989 and is hereby published for general information:—

ACT No. 36 OF 1989.

An Act to amend the Tamil Nadu Co-operative Societies Act, 1983.

Enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 1989.

Short title and commencement.

(2) The provisions of this Act, except sub-section (6) of section 6 and sections 9 and 10, shall be deemed to have come into force on the 3rd day of July 1989.

Tamil Nadu Act,
30 of 1983.

2. In section 2 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act),—

Amendment of section 2.

(1) in clause (9),—

(a) for sub-clauses (a) and (b), the words "any registered society notified by the Government as a central society" shall be substituted;

(b) in the *Explanation*, the expression "sub-clause (b) of" shall be omitted;

(2) in clause (23), for the words "any other officer of the Government" the words "any other officer of the Government or any officer of any body corporate owned or controlled by the Government" shall be substituted.

3. In section 3 of the principal Act, for the words "any other officer of the Government", the words "any other officer of the Government or any officer of any body corporate owned or controlled by the Government" shall be substituted.

Amendment of section 3.

4. In section 26 of the principal Act,—

Amendment of section 26.

(1) for sub-section (2), the following sub-sections shall be substituted, namely:—

"(2) Where a registered society has invested any part of its funds in the shares of, or is a member of, another registered society (which latter society hereafter in this sub-section referred to as such other society)—

(a) in the case of a registered society of the same class or category, of such other society, the president of the first mentioned society, and

(b) in the case of any other registered society, one of the members of the board of that society not disqualified for such election under the rules or the by-laws of such other society elected from among themselves in such manner as may be prescribed,

shall be the delegate of such registered society entitled to vote in the affairs of such other society.

(2-A) Where the Government are, or any body of persons referred to in item (iv) of clause (a) of sub-section (1) of section 21 is, a member of any registered society, the Government or, as the case may be, that body of persons may appoint a person to represent them or it on the general body or in a meeting thereof and to vote in the affairs, of such society."

(2) in sub-section (2), for the expression "in sub-section (1) of section 21" the expression "in the foregoing sub-sections" shall be substituted.

Amendment of
section 32.

5. In section 32 of the principal Act, in sub-section (2),—

(1) in clause (i),—

(a) the brackets and figure “(i)” shall be omitted ;

(b) in sub-clause (d), the word “and” occurring at the end shall be omitted ;

(c) after sub-clause (d), the following sub-clause shall be inserted, namely :—

“(dd) appraisal of the programme of the activities of the society ; and” ;

(2) clause (ii) shall be omitted.

Amendment of
section 33.

6. In section 33 of the principal Act,—

(1) in sub-section (1), in clause (a),—

(a) for the first proviso, the following proviso shall be substituted, namely :—

“Provided that in the board of every agricultural producers marketing society, credit society, consumer society, milk producers society and oil seeds growers society and such other class or category of registered societies as may be prescribed, there shall be thirty per cent representation for women and eighteen per cent representation for Scheduled Castes and Scheduled Tribes and if the representatives of women or Scheduled Castes and Scheduled Tribes are not elected to that extent, then, the prescribed authority may nominate, in the public interest, from among the members of the registered society, the representatives of women or Scheduled Castes and Scheduled Tribes, as the case may be, to that extent” ;

(b) in the second proviso, for the portion beginning with the words “Provided further that” and ending with the words “or women”, the following shall be substituted, namely :—

“Provided further that in the board of every weavers society, there shall be thirty per cent representation for women and if the representatives of women are not elected to that extent, then, the prescribed authority may nominate, in the public interest, from among the members of the registered society, the representatives of women to that extent :

Provided also that nothing contained in the first proviso and the second proviso shall be deemed to prevent any woman or the members of the Scheduled Castes and Scheduled Tribes” ;

(2) in sub-section (2),—

(a) in the opening portion, for the expression “Notwithstanding anything contained in sub-section (1)”, the expression “Notwithstanding anything contained in sub-section (1) but subject to sub-section (3)” shall be substituted ;

(b) for the first proviso, the following proviso shall be substituted, namely :—

“Provided that in the case of scheduled co-operative societies, the majority of members of which are individuals, in the board of every such society, there shall be thirty per cent representation for women and eighteen per cent representation for Scheduled Castes and Scheduled Tribes and if the representatives of women or Scheduled Castes and Scheduled Tribes are not elected to that extent, then, the

prescribed authority may nominate, in the public interest, from among the members, if available, of the scheduled co-operative society, and if not so available, from among the members of the societies—

- (i) affiliated to the scheduled co-operative society, or
 - (ii) affiliated to the societies which are affiliated to the scheduled co-operative society,
- the representatives of women or Scheduled Castes and Scheduled Tribes, as the case may be, to that extent.”;

(c) in the second proviso, for the words “the members of the Scheduled Castes and Scheduled Tribes or the economically weaker sections or women”, the words “any woman or the members of the Scheduled Castes and Scheduled Tribes” shall be substituted ;

(d) for *Explanation I*, the following *Explanation* shall be substituted, namely :—

“*Explanation I*.—For the purposes of sub-sections (1), (2) and (4), while calculating the thirty per cent or eighteen per cent of representation, the fraction, if any, shall be ignored if it is less than half, or rounded off to the nearest whole number if it is equal to or more than half.”;

(3) for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) The board shall consist of—

(a) in the case of an apex society, not less than eleven and not more than twenty-nine members as may be specified in the rules or by-laws ;

(b) in the case of a central society, not less than nine and not more than twenty-five members as may be specified in the rules or by-laws ; and

(c) in the case of a primary society, not less than seven and not more than fifteen members as may be specified in the rules or by-laws.”;

(4) in sub-section (4), in clause (b),—

(a) in sub clause (i), for the proviso, the following proviso shall be substituted, namely :—

“Provided that there shall be thirty per cent representation for women and eighteen per cent representation for Scheduled Castes and Scheduled Tribes and if the representatives of women or Scheduled Castes and Scheduled Tribes are not elected to that extent, then, the prescribed authority may nominate, in the public interest, from among the members of the registered society, the representatives of women or Scheduled Castes and Scheduled Tribes, as the case may be, to that extent.”;

(b) in sub-clause (ii), the proviso shall be omitted ;

(5) in sub-section (11), in clause (b),—

(a) the words “and the delegates of the registered society to the general body of other registered society” shall be omitted ;

(b) the first and the second provisos shall be omitted ;

(c) in the third proviso,—

(i) for the words “Provided also that”, the words “Provided that” shall be substituted ;

(ii) the words “or a delegate” occurring in both the places shall be omitted ;

(iii) the words “or the delegate” shall be omitted ;

(6) in sub-section (12), for the words "an employee of the financing bank", the words "an employee of the financing bank or an employee of any body corporate owned or controlled by the Government" shall be substituted;

(7) in sub-section (13), for the words "every month", the words "every three months" shall be substituted.

Amendment of section 34.

7. In section 34 of the principal Act,—

(1) in sub-section (4),—

(a) in clause (a), for the words "three registered societies", the words "five registered societies" shall be substituted;

(b) in clause (b), for the words "one apex society or more than one central society", the words "two apex societies or more than two central societies" shall be substituted;

(c) in clause (c),—

(i) in sub-clause (i), for the words "three registered societies", the words "five registered societies" shall be substituted;

(ii) in sub-clause (ii), for the words "an apex society or a central society", the words "two apex societies or two central societies" shall be substituted;

(iii) clause (d) shall be omitted;

(2) for sub-section (7), including the *Explanation* thereunder, the following sub-section shall be substituted, namely:—

"(7) No person shall be eligible for being elected or nominated as president for more than three registered societies."

Amendment of section 80.

8. In section 80 of the principal Act, in sub-section (1), in clause (b), the following *Explanation* shall be added at the end, namely:—

"*Explanation.*—In computing the period referred to in this clause, sub-section (4) of section 81, sub-section (4) of section 82, the second proviso to sub-section (1) of section 87 or the first proviso to clause (e) of sub-section (1) of section 88, any period or periods during which any proceeding under the respective provision was held up on account of any stay or injunction by the order of any court shall be excluded."

Amendment of section 88.

9. In section 88 of the principal Act, in sub-section (1), in clause (a), for the words "a Government servant", the words "a Government servant or an employee of any body corporate owned or controlled by the Government" shall be substituted.

Amendment of section 89.

10. In section 89 of the principal Act, in sub-section (1), for the words "a Government servant", the words "a Government servant or an employee of any body corporate owned or controlled by the Government" shall be substituted.

Amendment of section 142.

11. To section 142 of the principal Act, the following proviso shall be added, namely:—

"Provided that the Registrar shall not cancel or withdraw the winding-up of any insured co-operative bank without the prior permission of the Reserve Bank of India."

Amendment of section 161.

12. Section 161 of the principal Act shall be numbered as sub-section (1) of that section, and after sub-section (1) as so numbered, the following sub-section shall be inserted, namely:—

"(2) Whoever not entitled to be in possession of any of the records and properties of the society (whether or not member of the board which has been reconstituted or superseded or a member, officer, an employee, or a paid servant of any society which has been ordered to be wound-up) referred to in sub-section (1)

of section 165 prevents the re-constituted board, special officer or liquidator, as the case may be, from obtaining the possession of the said records and properties of the society shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to two thousand rupees or with both and shall also be liable to fine which may extend to one hundred rupees for every day of such prevention until seizure of such records and properties of the society under sub-section (4) of section 165."

13. In section 180 of the principal Act, in sub-section (2), for clause (m), the following clause shall be substituted, namely :— Amendment of section 180.

"(m) provide for the constitution of executive committee or any sub-committee by the board and for delegating any of the powers or duties of the board to such committee or sub-committee ;".

14. Notwithstanding anything contained in the principal Act or the rules made thereunder, or in any other law for the time being in force, or in any judgment, decree or order of any court or other authority— Special provision relating to nomination or election under Tamil Nadu Act 30 of 1983.

(a) the term of office of every member of every board of a registered society nominated under the principal Act on or after the 13th day of April 1988 and holding office as such on the 3rd day of July 1989, shall expire on such date as may be specified by the State Government, by notification, and different dates may be specified for different classes or categories of societies ; and

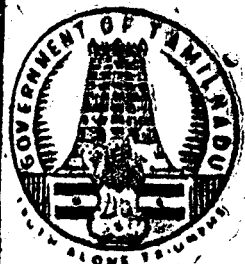
(b) any election held under the principal Act before the 3rd day of July 1989 to the board of any registered society shall be deemed never to have been held and accordingly no person shall be deemed ever to have been elected to any board under the principal Act.

Nadu 15. (1) The Tamil Nadu Co-operative Societies (Amendment) Ordinance, Repeal and saving-
ance 3 of 1989, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

P. JEYASINGH PETER,
Secretary to Government, Law Department.



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY** PUBLISHED BY AUTHORITY

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MADRAS, MONDAY, MAY 11, 1992

CHITHIRAI 29, AANGEERASA, THERUVALLUVAR AANDU—2023

Part IV—Section 2
Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 8th May 1992 and is hereby published for general information :—

ACT No. 19 OF 1992.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment and Special Provisions) Act, 1992. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
30 of 1983.

2. In section 23 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act),— Amendment of section 23.

(1) in sub-section (1),—

(a) in clause (g), the word “or” shall be added at the end;

(b) after clause (g), the following clause shall be added, namely :—

“(h) does not possess the qualification, with reference to the principal object of the society, prescribed in the rules or the by-laws.”;

(2) in sub-section (2),—

(a) in the proviso to clause (f), the word “or” shall be added at the end;

(b) after clause (f), the following clause shall be added, namely :—

“(g) does not possess the qualification, with reference to the principal object of the society, prescribed in the rules or the by-laws.”

Amendment of
Section 33,

3. In section 33 of the principal Act,—

(1) in sub-section (1) in clause (a), for the first and second provisos, the following provisos shall be substituted, namely:—

“ Provided that among the members elected to the board of every society belonging to such class or category of registered societies as may be prescribed, there shall be thirty per cent representation for women and eighteen per cent representation for Scheduled Castes and Scheduled Tribes and if the representatives of women or Scheduled Castes and Scheduled Tribes are not elected to that extent, then, the elected members of the board shall, at the first meeting of the board after the election, co-opt to the board, from among the members of the registered society, the representatives of women or Scheduled Castes and Scheduled Tribes, as the case may be, in accordance with such procedure as may be prescribed, and, notwithstanding anything contained in sub-section (3), the number of members of the board shall stand increased by such number as is co-opted under this proviso :

Provided further that among the members elected to the board of every weavers society, there shall be thirty per cent representation for women and if the representatives of women are not elected to that extent, then, the elected members of the board shall, at the first meeting of the board after the election, co-opt to the board, from among the members of such society, the representatives of women, in accordance with such procedure as may be prescribed, and, notwithstanding anything contained in sub-section (3), the number of members of the board of such society shall stand increased by such number as is co-opted under this proviso :” ;

(2) in sub-section (2), for the proviso, the following proviso shall be substituted, namely :—

“ Provided that in the case of scheduled co-operative societies in which the majority of members are individuals, among the members elected to the board of every such scheduled co-operative society as may be prescribed, there shall be thirty per cent representation for women and eighteen per cent representation for Scheduled Castes and Scheduled Tribes and if the representatives of women or Scheduled Castes and Scheduled Tribes are not elected to that extent, then, the elected members of the board shall, at the first meeting of the board after the election, co-opt to the board, from among the members, if available, of the scheduled co-operative society, and if not so available, from among the members of the societies—

(i) affiliated to the scheduled co-operative society, or

(ii) affiliated to the societies which are affiliated to the scheduled co-operative society,

the representatives of women and Scheduled Castes and Scheduled Tribes, as the case may be, and, notwithstanding anything contained in sub-section (3), the number of members of the board shall stand increased by such number as is co-opted under this proviso.” ;

(3) in sub-section (3),—

(a) in clause (b), for the expression “ not less than nine and not more than twenty-five members”, the expression “ not less than eleven and not more than twenty-seven members” shall be substituted ;

(b) in clause (c), for the expression “ not more than fifteen members”, the expression “ not more than seventeen members” shall be substituted ;

(4) in sub-section (4), in clause (b), in sub-clause (i), for the proviso, the following proviso shall be substituted, namely :—

“ Provided that among the members elected to the board of such of the societies referred to in clause (a) as may be prescribed, there shall be thirty per cent representation for women and eighteen per cent representation for Scheduled Castes and Scheduled Tribes and if the representatives of women or Scheduled Castes and

Scheduled Tribes are not elected to that extent, then, the elected members of the board shall, at the first meeting of the board after the election, co-opt to the board, from among the members of the registered society, the representatives of women or Scheduled Castes and Scheduled Tribes, as the case may be, in accordance with such procedure as may be prescribed, and, notwithstanding anything contained in sub-section (3), the number of members of the board shall stand increased by such number as is co-opted under this proviso.”]

(5) in sub-section (10), after clause (a), the following clause shall be inserted, namely :—

“(aa) Every co-opted member of the board shall hold office only for such period for which such member would have been entitled to hold office if such member had been elected to the board.”;

(6) after sub-section (16), the following sub-section shall be added, namely :—

“(17) Every co-opted member of the board shall have all the rights, powers and privileges of an elected member of the board.”.

4. After section 36 of the principal Act, the following section shall be inserted, namely :— Insertion of new section 36-A.

“ 36-A. *Qualifications and disqualifications for co-option of members to board.*— Notwithstanding anything contained in this Act, the provisions relating to the qualifications and disqualifications of the members of the board elected under this Act shall, as far as may be, apply in relation to the members co-opted to the board under sub-sections (1), (2) and (4) of section 33, as they apply to the members elected to the board.”.

5. In section 174 of the principal Act, in clause (b), after the words “ in the election ”, the words “ or co-option ” shall be inserted. Amendment of section 174.

6. In sub-section (2) of section 180 of the principal Act,— Amendment of section 180.

(1) in clause (i), after the words “ for the election ”, the word “ co-option ” shall be inserted.

(2) in clause (j), after the words “ from electing ”, the words “ or co-opting ” shall be inserted.

7. (1) Notwithstanding anything contained in the principal Act or the rules made thereunder, or in any other law for the time being in force, or in any judgment, decree or order of any court, tribunal or other authority, the term of office of every member, including the president and vice-president (whether elected or nominated), of the board of every primary society to which elections were held under the principal Act on or after the 1st day of January 1991 and before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, holding office as such immediately before the date of such publication shall expire on the date of the publication of this Act in the *Tamil Nadu Government Gazette* and such member shall vacate his office on and from the date of such publication. Term of office of members of certain primary societies to expire.

(2) (a) Notwithstanding anything contained in the principal Act, or in any other law for the time being in force, or in any decree or order of any court, tribunal or other authority, on and from the date of the publication of this Act in the *Tamil Nadu Government Gazette*, the Government shall appoint a person as Special Officer to manage the affairs of any primary society referred to in sub-section (1).

(b) Nothing in this sub-section shall prevent the appointment of the same person as Special Officer for two or more primary societies.

(3) The provisions of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1991 shall, as far as may be, apply to the Special Officers appointed under sub-section (2) as they apply to the Special Officers appointed under the said Tamil Nadu Act 30 of 1991.

(By order of the Governor)

MD. ISMAIL,
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th December 1999 and is hereby published for general information :—

ACT No. 50 OF 1999

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fiftieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 1999. *Short title and commencement,*

(2) It shall come into force at once.

*Tamil Nadu
Act 30 of 1983.*

2. In section 2 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), for clause (12), the following clause shall be substituted, namely :— *Amendment of section 2.*

“(12) “Co-operative year” means the period commencing on the first day of April of any year and ending with the 31st day of March of the succeeding year;”.

3. After section 124 of the principal Act, the following section shall be inserted, namely :— *Insertion of new section 124-A.*

“124-A. *Prohibition of transfer of the property mortgaged by the mortgagor.*—

(1) Notwithstanding anything contained in the Transfer of Property Act, 1882 (Central Act IV of 1882) or any other law for the time being in force, no property or portion thereof mortgaged to a primary agriculture and rural development bank, except with the prior consent in writing of the bank and sanction of the Registrar and subject to such terms and conditions as the Registrar may impose, shall be transferred by way of sale, mortgage, settlement, gift or otherwise.

(2) Any transfer of any property or portion thereof by sale, mortgage, settlement, gift or otherwise, in contravention of sub-section (1) shall be null and void and the transferor shall be liable to punishment provided in section 158.”.

*Amendment of
section 158.*

4. In section 158 of the principal Act,—

(1) In the marginal heading, for the expression “sections 40, 41, 95 or 105”, the expression “sections 40, 41, 95, 105, 124 or 124-A” shall be substituted ;

(2) After the expression “sub-section (3) of section 105”, the expression “or sub-section (1) of section 124 or section 124-A” shall be inserted.

*Substitution of
expressions in
Tamil Nadu
Act 30 of 1983.*

5. (1) In the principal Act, except in sections 173, 177 and 183—

(a) for the expression “land development bank”, wherever it occurs, the expression “agriculture and rural development bank” shall be substituted;

(b) for the expression “land development banks”, wherever it occurs, the expression “agriculture and rural development banks” shall be substituted ;

(c) for the expression “Land Development Bank”, wherever it occurs, the expression “Agriculture and Rural Development Bank” shall be substituted;

(d) in Chapter XIV, for the heading “LAND DEVELOPMENT BANKS”, the heading “AGRICULTURE AND RURAL DEVELOPMENT BANKS” shall be substituted ; and

(e) in the Schedule, in PART-B, for the expression "Co-operative Land Development Banks", the expression "Co-operative Agriculture and Rural Development Banks" shall be substituted.

*Construction of
reference to
land develop-
ment bank.*

6. Any reference to the expression "land development bank" in any other Act, or in any rule, notification, proceeding, order, by-law or other instrument made or issued or continued under such Act or under the principal Act shall be construed as reference to the "agriculture and rural development bank".

*Legal
proceedings.*

7. Where immediately before the commencement of this Act, any legal proceeding is pending to which the "land development bank" is a party, "agriculture and rural development bank" shall be deemed to be substituted for the "land development bank" in that proceeding.

(By order of the Governor)

K. PARTHASARATHY,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 21st September 2001 and is hereby published for general information:—

ACT No. 12 OF 2001.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2001.

Short title and commencement.

(2) It shall be deemed to have come into force on the 12th day of June 2001.

Tamil Nadu Act
30 of 1983.

2. After section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:—

Insertion of new section 89-A.

“89-A. *Power of special officer/administrator to admit any individual as member.*—Notwithstanding anything contained in this Act or in any other law for the time being in force or in any judgment, decree or order of any court or other authority, the special officer appointed under sub-section (1) of section 88 or under sub-section (1) of section 89, or the administrator appointed under sub-section (12) of section 33, as the case may be, shall have the power of exercising the functions of the board under clause (i) of sub-section (2) of section 21, to admit, any individual eligible for admission, as a member of the society, in accordance with the provisions of section 21.”

Tamil Nadu
Ordinance 3
of 2001.

3. (1) The Tamil Nadu Co-operative Societies (Amendment) Ordinance, 2001 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

M. BAULIAH,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 336]

CHENNAI, MONDAY, MAY 20, 2002
Vaikasi 6, Chitrabhanu, Thiruvalluvar Aandu-2033

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 19th May 2002 and is hereby published for general information:—

ACT No. 9 OF 2002.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2002.

Short title
and con-
mencen-

(2) It shall come into force at once.

Tamil Nadu
Act 30 of
1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "one year", the expression "two years" shall be substituted.

Amendme-
of secti
89.

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th May 2003 and is hereby published for general information:—

ACT No. 18 OF 2003.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2003.

Short title and commencement.

(2) It shall come into force at once.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "two years", the expression "three years" shall be substituted.

Amendment of section 89.

Nadu Act
of 1983

(By Order of the Governor)

A. KRISHNANKUTTY NAIR,
*Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 43]

CHENNAI, THURSDAY, FEBRUARY 12, 2004
Thai 29, Subhanu, Thiruvalluvar Aandu-2035

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 10th February 2004 and is hereby published for general information:—

ACT No. 3 OF 2004.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Second Amendment) Act, 2003.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. After section 137 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:—

Insertion of new section 137-A.

"137-A. *Special provisions in respect of Sick Registered Societies.*—(1)(a) Notwithstanding anything contained in this Act or the rules made thereunder or the bylaws of the societies concerned or in any other law for the time being in force, where in the opinion of the Registrar, a registered society in which shares are held by the Government, is or has become sick and there is no possibility to rehabilitate the same, the Registrar shall, after consulting the Government, and the financing bank, if any, to which such society is indebted and subject to such rules, including identification of the transferee as may be prescribed direct the board concerned in writing, within such time, as may be specified in the notice, to transfer its assets or its assets and liabilities, in whole or in part, to any other registered society, or a company, or a firm or a body, whether incorporated or not, on such terms and conditions, as may be prescribed and on such transfer, the said society shall stand dissolved.

(b) If, within the time specified in the notice referred to in clause (a), the registered society fails to comply with the direction of the Registrar, he shall, after giving an opportunity in the manner prescribed, to the general body, the board of such society and the creditors thereof to make their representations, if any, by order notified in the *Tamil Nadu Government Gazette*, take such action as he deems fit in

Tamil Nadu
Act 30 of
1983.

the matter, including the issue of a direction to the registered society to transfer its assets or its assets and liabilities, in whole or in part in the manner referred to in clause (a) and on such transfer the said society shall stand dissolved.

(2) It shall be competent for the Government to give such directions as they deem fit to the Registrar, for purposes of this section.

Explanation.—For the purpose of this section, "Company" means a company as defined in the Companies Act, 1956 (Central Act I of 1956)."

Amendment of
section 140.

3. In section 140 of the principal Act, for the expression "where the affairs of a registered society have been completely wound up", the expression "where the affairs of a registered society have been completely wound up or dissolved under section 137-A" shall be substituted.

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
*Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th August 2004 and is hereby published for general information:—

ACT No. 13 OF 2004.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2004.

Short title and commencement.

(2) It shall be deemed to have come into force on the 21st day of May 2004.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "three years", the expression "four years" shall be substituted.

Amendment of section 89.

3. (1) The Tamil Nadu Co-operative Societies (Amendment) Ordinance, 2004 is hereby repealed.

Repeal and saving

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

L. JAYASANKARAN,
*Secretary to Government-in-charge,
Law Department.*

Tamil Nadu
Act 30 of
2004.

Tamil Nadu
Ordinance
of 2004.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th August 2004 and is hereby published for general information:—

ACT No. 18 OF 2004.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:—

- | | |
|---|--|
| <p>1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Second Amendment) Act, 2004.</p> <p>(2) It shall come into force on such date as the State Government may, by notification, appoint.</p> | <p>Short title and commencement.</p> |
| <p>2. In section 23 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in sub-section (2), in clause (b), the expression "or is sentenced under section 162" shall be omitted.</p> | <p>Amendment of section 23.</p> |
| <p>3. In section 34 of the principal Act, in sub-section (1),—</p> <p>(a) in clause (f), in sub-clause (i), the expression "other than an offence under section 162" shall be omitted;</p> <p>(b) clause (g) shall be omitted.</p> | <p>Amendment of section 34.</p> |
| <p>4. In section 36 of the principal Act, in sub-section (1), the expression "or of any corrupt practice as defined in section 162" shall be omitted.</p> | <p>Amendment of section 36.</p> |
| <p>5. Section 162 of the principal Act shall be omitted.</p> | <p>Omission of section 162.</p> |
| <p>6. After section 164 of the principal Act, the following Section shall be inserted, namely:—</p> <p>"164-A Other provisions of law not barred.—Any action taken against any person under this Act shall not affect, and shall be in addition to, any other proceedings by way of investigation or otherwise which might apart from this Act be instituted against him."</p> | <p>Insertion of new section 164-A.</p> |

Tamil Nadu Act
30 of 1983.

(By order of the Governor)

L. JAYASANKARAN,
Secretary to Government-in-charge,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th May 2005 and is hereby published for general information:—

ACT No. 3 OF 2005.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2005.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
30 of 1983.

2. In Section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "four years", the expression "five years" shall be substituted.

Amendment of
Section 89.

Tamil
Act :
2005

(By order of the Governor)

L. JAYASANKARAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th September 2006 and is hereby published for general information:—

ACT No. 20 OF 2006.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 25th day of May 2006.

Amendment of Section 89.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "five years", the expression "five years and six months" shall be substituted.

Tamil Nadu
Act 30 of
1983.

Validation.

3. Notwithstanding anything contained in the principal Act, every person exercising the powers and discharging the functions as Special Officer, with effect on and from the 25th day of May 2006 in the case of primary co-operative societies and with effect from the 26th day of May 2006 in the case of central and apex co-operative societies, shall be deemed to have been appointed as such Special Officer of the said co-operative societies under sub-section (1) of section 89 of the principal Act, as amended by this Act, and anything done or any action taken by the said Special Officers during the period commencing on the 25th day of May 2006 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to have been validly done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government in-charge,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th September 2006 and is hereby published for general information:—

ACT No. 21 OF 2006.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh Year of the Republic of India as follows:—

- | | |
|---|-------------------------------|
| 1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Second Amendment) Act, 2006. | Short title and commencement. |
| (2) It shall come into force at once. | |
| 2. Section 89-A of the Tamil Nadu Co-operative Societies Act, 1983 shall be omitted. | Omission of Section 89-A. |

(By order of the Governor)

S. DHEENADHAYALAN,
*Secretary to Government in-charge,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 23rd December 2006 and is hereby published for general information:—

ACT No. 39 OF 2006.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

Enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Third Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 25th day of November 2006.

Amendment of section 89.

2. In Section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "five years and six months", the expression "six years" shall be substituted.

Tamil Nadu Act
30 of 1983

Validation

3. Notwithstanding anything contained in the principal Act, every person exercising the powers and discharging the functions as Special Officer, with effect on and from the 25th day of November 2006 in the case of primary co-operative societies and with effect from the 26th day of November 2006 in the case of central and apex co-operative societies, shall be deemed to have been appointed as such Special Officer of the said co-operative societies under sub-section (1) of Section 89 of the principal Act, as amended by this Act, and anything done or any action taken by the said Special Officers during the period commencing on the 25th day of November 2006 or the 26th day of November 2006 as the case may be, and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to have been validly done or taken under the principal Act, as amended by this Act.

(By Order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government in-charge,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 126]

CHENNAI, MONDAY, MAY 21, 2007
Vaikasi 7, Sarvajith, Thiruvalluvar Aandu-2038

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 18th May 2007 and is hereby published for general information:—

ACT No. 6 OF 2007.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2007.

Short title and commencement.

(2) It shall come into force at once.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "six years", the expression "six years and six months" shall be substituted.

Amendment of section 89.

(By Order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government-in-charge,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 8th February 2008 and is hereby published for general information:—

ACT No. 3 OF 2008.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2008.

Short title and commencement.

(2) It shall be deemed to have come into force on the 21st day of November 2007.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "six years and six months", the expression "seven years" shall be substituted.

Amendment of section 89.

3. (1) The Tamil Nadu Co-operative Societies (Second Amendment) Ordinance, 2007 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government-in-charge,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd May 2008 and is hereby published for general information:—

ACT No. 19 OF 2008.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Second Amendment) Act, 2008.

Short title and commencement.

(2) It shall come into force at once.

2. In Section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "seven years", the expression "seven years and six months" shall be substituted.

Amendment of Section 89.

(By Order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 354]

CHENNAI, MONDAY, NOVEMBER 24, 2008
Karthigai 9, Thiruvalluvar Aandu-2039

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd November 2008 and is hereby published for general information:—

ACT No. 46 OF 2008.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Fourth Amendment) Act, 2008.

Short title
and
commence-
ment.

(2) It shall come into force at once.

Tamil Nadu
Act 30 of
1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "seven years and six months", the expression "eight years" shall be substituted.

Amendment
of section 89.

(By order of the Governor.)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 30th November 2008 and is hereby published for general information:—

ACT No. 62 OF 2008.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Third Amendment) Act, 2008.

Short title and commencement.

(2) It shall be deemed to have come into force on the 21st day of October 2008.

Tamil Nadu Act of 1983.

2. After Chapter XIV of the Tamil Nadu Co-operative Societies Act, 1983, the following Chapter shall be inserted, namely:—

Insertion of new Chapter XIV-A.

"CHAPTER XIV-A.

SPECIAL PROVISIONS APPLICABLE TO SHORT TERM CO-OPERATIVE CREDIT STRUCTURE SOCIETIES.

136-A. *Application of Chapter.*—This Chapter shall apply only to short term co-operative credit structure societies.

136-B. *Provisions of this Chapter to have overriding effect.*—Notwithstanding anything contrary or inconsistent contained in any other Chapter of this Act or rules framed thereunder or bye-laws of any registered society or orders issued thereunder, the provisions of this Chapter shall have overriding effect in respect of short term co-operative credit structure society.

136-C. *Definitions.*—(1) In this Chapter, unless the context otherwise requires,—

(a) "capital to risk weighted assets ratio" means the capital adequacy norms stipulated by the Reserve Bank from time to time;

(b) "central co-operative bank" means a central society engaged in the business of banking;

(c) "federal society" means an apex society to which central or primary societies of similar class or category are affiliated or a central society to which primary societies of similar class or category are affiliated;

(d) "National Bank" means the National Bank for Agriculture and Rural Development established under section 3 of the National Bank for Agriculture and Rural Development Act, 1981 (Central Act 61 of 1981);

(e) "primary agricultural credit society" means a co-operative society as defined under clause (cciv) of section 5 read with section 56 of the Banking Regulation Act, 1949 (Central Act X of 1949);

(f) "Reserve Bank" means the Reserve Bank of India constituted under section 3 of the Reserve Bank Act, 1934 (Central Act II of 1934);

(g) "short term co-operative credit structure society" means the short term co-operative credit society at the apex level, central level or primary level and includes the State Apex Co-operative Bank, a Central Co-operative Bank and a primary agricultural credit society;

(h) "State Apex Co-operative Bank" means an apex society engaged in the business of banking.

136-D. *Special provisions applicable to short term co-operative credit structure societies.*—(1) (a) A depositor holding a minimum deposit of rupees five thousand or such minimum sum as may be specified by the Government, from time to time, for a continuous

period of minimum two years in a primary agricultural credit society shall become a member of the registered society under section 21 by subscribing the minimum share capital specified in the bye-laws and shall have full membership, voting rights and eligible for patronage rebate, bonus and dividend.

(b) An individual or group borrower shall have the right to become a member of the registered society under section 21.

(c) Every group depositor or group borrower who has become a member under section 21 shall be entitled to vote through one delegate nominated by the group.

(2) A short term co-operative credit structure society shall have autonomy in all financial and internal administrative matters including the following areas -

(i) interest rates on deposits and loans in conformity with the guidelines issued by the Reserve Bank;

(ii) borrowing and investments;

(iii) loan policies and decisions on individual loan,

(iv) personnel policy, staffing, recruitment, posting and remuneration to staff, and

(v) internal control systems, appointment of auditors and remuneration for the audit.

(3) The Government's subscription in the share capital of any short term co-operative credit structure society shall not exceed twenty-five per cent and the Government or short term co-operative credit structure society may reduce the Government's subscription further at its choice.

(4) (a) There shall be only one nominee of the Government in the Board of the State Apex Co-operative Bank or a Central Co-operative Bank if the Government has subscribed to its share capital.

(b) There shall be no nominee of the Government in the Board of a primary agricultural credit society irrespective of Government's subscription to the share capital.

(5) A short term co-operative credit structure society may affiliate or disaffiliate with a federal society at its choice subject to the condition that the said short term co-operative credit structure society which exits with the existing structure and affiliates with another federal society shall display this in the name board of the said short term co-operative credit structure society.

(6) A short term co-operative credit structure society shall have the freedom of entry and exit at any tier and there shall be no mandatory restrictions of geographical boundaries for its operations.

(7) A short term co-operative credit structure society may, subject to the guidelines of the Reserve Bank, invest or deposit its funds in any Bank or financial institution regulated by the Reserve Bank and not necessarily in the federal society to which it is affiliated.

(8) A short term co-operative credit structure society may, obtain loans from any Bank or financial institution regulated by the Reserve Bank and re-finance from the National Bank or any other financing institution directly or through any Reserve Bank regulated financial institutions and not necessarily from the federal society to which it is affiliated.

(9) A primary agricultural credit society may pay dividend in accordance with the guidelines framed by the Registrar in consultation with the National Bank.

(10) The Government or the Registrar shall have no powers to direct any short term co-operative credit structure society to contribute to any fund other than those required for improving its net worth or own funds.

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(11) No person shall be elected, nominated or co-opted or allowed to continue as a member of the Board of a short term co-operative credit structure society, if he,-

(i) is a person who represents a society other than a primary agricultural credit society on the Board of a Central Co-operative Bank or the State Apex Co-operative Bank, if such society to whom he represents has committed a default towards the payments of such Bank for a period exceeding ninety days;

(ii) is a person who committed a default towards the payments to a primary agricultural credit society or represents a primary agricultural credit society on the Board of a Central Co-operative Bank or the State Apex Co-operative Bank, if such society to whom he represents has committed a default towards the payments of such Bank for a period exceeding one year unless the default is cleared;

(iii) is a person, who represents a society whose Board is superseded.

(12) (a) The supersession of the Board of the State Apex Co-operative Bank and the Central Co-operative Banks shall be done only with prior consultation of the Reserve Bank.

(b) The supersession of the Board of a primary agricultural credit society shall be done only on the following grounds:-

(i) if the primary agricultural credit society incurs losses for three consecutive years; or

(ii) if serious financial irregularities or frauds have been identified, or

(iii) if there are judicial directives to this effect; or

(iv) if there is lack of quorum for three consecutive meetings.

(13) (a) The Registrar shall conduct elections to a short term co-operative credit structure society before the expiry of the term of the existing Board.

(b) The Registrar shall conduct elections to a short term co-operative credit structure society within two months from the date of supersession:

Provided that in circumstances beyond control, the Government may allow holding of such elections within a period not exceeding six months from the date of supersession.

(c) A member of the Board of a primary agricultural credit society which has been superseded under this Act shall not be entitled to contest the election again for a period of three years from the date of supersession.

(14) (a) The bye-laws or any amendment to the bye-laws of a short term co-operative credit structure society shall be registered by the Registrar within thirty days from the date of receipt of the application.

(b) If the Registrar is satisfied that the proposed bye-laws or the amendments to the bye-laws are contrary to the provisions of the Act and the rules made thereunder, he shall reject the same duly recording his reasons thereon within thirty days from the date of receipt of the application.

(15) The prudential norms including capital to risk weighted assets ratio shall be prescribed by the Registrar for all the primary agricultural credit societies in consultation with the National Bank.

(16) The Directors and Chief Executive Officers of the State Apex Co-operative Bank or the Central Co-operative Banks who do not fulfill the criteria stipulated by the Reserve Bank shall be removed by the Registrar or the appointing authority, as the case may be, at the recommendation of the Reserve Bank or the National Bank.

(17) (a) There shall be such number of professionals having special knowledge or experience in such fields as may be stipulated by the Reserve Bank, on the Board of the State Apex Co-operative Bank and Central Co-operative Banks and in case such number of elected directors, in the opinion of Reserve Bank or National Bank, do not possess special knowledge or experience as stipulated by Reserve Bank, the Board of such State Apex Co-operative Bank or the Central Co-operative Bank, as the case may be, shall co-opt such number of professionals with full voting rights irrespective of,—

(i) the limit on the number of members of the Board under this Act or rules framed thereunder or in the bye-laws;

(ii) whether such professional is a member of the society or not.

(b) If any person who, in the opinion of the Reserve Bank, has been co-opted as a member of the Board under clause (a) of this sub-section without having requisite knowledge or experience as stipulated by the Reserve Bank, he shall, on being advised by the Reserve Bank or the National Bank, be removed from the office after giving him a reasonable opportunity of being heard.

(18) The Registrar shall ensure conduct of audit and certification of accounts of the State Apex Co-operative Bank and the Central Co-operative Banks by Chartered Accountants appointed by such Bank from a panel approved by the National Bank.

(19) The Registrar shall ensure conduct of special audit of the State Apex Co-operative Bank or a Central Co-operative Bank if requested by the Reserve Bank in the manner and form stipulated by the Reserve Bank and also furnish the report to Reserve Bank within the time stipulated.

(20) (a) The Registrar shall ensure that Reserve Bank's regulatory prescriptions in case of State Apex Co-operative Bank and Central Co-operative Banks including recommendation for supersession of the Board and winding up of the State Apex Co-operative Bank and Central Co-operative Banks are implemented within one month of being so advised by the Reserve Bank.

(b) The Registrar shall ensure that the liquidator or the Administrator, as the case may be, is appointed within two months of being so advised by the Reserve Bank for winding up or supersession.

(c) If in the opinion of the Reserve Bank or National Bank, the Chief Executive Officer of the State Apex Co-operative Bank or a Central Co-operative Bank, does not fulfill eligibility criteria specified by the Reserve Bank, the Registrar shall ensure removal of Chief Executive Officer within one month of being so advised by the Reserve Bank or the National Bank.

(d) If in the opinion of the Reserve Bank or the National Bank, a person has been co-opted as a member of the Board without having the requisite special knowledge or experience in such fields as may be stipulated by the Reserve Bank, the Registrar shall, on being advised by the Reserve Bank or the National Bank, ensure removal of that person co-opted within one month of being so advised by the Reserve Bank or the National Bank.

(21) No primary agricultural credit society or its federation or association, except those which are permitted to act as a Bank under the Banking Regulation Act, 1949 (Central Act X of 1949), shall be registered with the words 'Bank' or any other derivative of the word 'Bank' in its registered name or shall use the same as a part of its name:

Provided that where any primary agricultural credit society or its federation or association, except those which are permitted to act as a Bank under the Banking Regulation Act, 1949 (Central Act X of 1949), has been registered or using the same as a part of its name before the 21st day of October 2008 with the word 'Bank' or any of its derivatives in its registered name, it shall within three months from that date, change its name so as to remove the word 'Bank' or its derivative, if any, from its name:

Provided further that where any such society fails to comply with the above provisions within the period specified therein, the Registrar shall order the winding up of such society forthwith.

(22) Save as otherwise provided in this section, the existing provisions of the Act, rules and guidelines shall continue to be in force till the guidelines or stipulations are issued by the Reserve Bank or the National Bank wherever required for effective implementation of the provisions of this section.

(23) There shall be no cadre system in short term co-operative credit structure society and cadre system in such society shall be abolished.

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(24) No short term co-operative credit structure society shall be exempted by the Government from the application of the provisions of this Chapter without the prior approval of the Reserve Bank or the National Bank, as the case may be.

(25) The Government or the Registrar shall not do anything or take action or issue any order or direction which may have the effect of, curtailing any of the freedoms or powers given under this Chapter to any short term co-operative credit structure society or adversely affecting other provisions of this Chapter."

3. (1) The Tamil Nadu Co-operative Societies (Third Amendment) Ordinance, 2008 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 139]

CHENNAI, MONDAY, APRIL 16, 2018
Chithirai 3, Vilambi, Thiruvalluvar Aandu-2049

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 16th April 2018 and is hereby published for general information:—

ACT No. 18 of 2018.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2018. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 30 of 1983. Amendment of section 136-D.
2. In section 136-D of the Tamil Nadu Co-operative Societies Act, 1983, sub-section (23) shall be omitted.

(By order of the Governor)

S.S. POOVALINGAM,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 84]

CHENNAI, WEDNESDAY, FEBRUARY 26, 2020
Maasi 14, Vikari, Thiruvalluvar Aandu-2051

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th February 2020 and is hereby published for general information:—

ACT No. 13 OF 2020.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
30 of 1983.

2. After section 76 of the Tamil Nadu Co-operative Societies Act, 1983, the following section shall be inserted, namely:—

Insertion of new section 76-A.

“76-A. Suspension of President or Vice-President of a registered society under certain circumstances:—(1) Where it is brought to the notice of the Registrar, on a complaint or otherwise, that the President or the Vice-President of a registered society has committed or has been otherwise responsible for misappropriation or breach of trust or gross mismanagement of the affairs of the registered society or committed any offence involving criminal misconduct or moral turpitude and if, in the opinion of the Registrar, there is a prima facie evidence against the President or the Vice-President and the suspension of the President or the Vice-President is necessary in the interest of such society or in the public interest, the Registrar may, by order, place the President or the Vice-President, under suspension for a period not exceeding six months, pending inquiry under section 81 or inspection or investigation under section 82 or investigation into the offence involving criminal misconduct or moral turpitude.

(2) Notwithstanding anything contained in sub-section (1), where an action under section 36 has been initiated against the President or the Vice-President, the period of suspension may be extended by the Registrar, from time to time, for the reasons to be recorded in writing, for a further period of six months or till final order is passed under section 36, whichever is earlier.”.

(By order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 27th July 2009 and is hereby published for general information:—

ACT No. 7 OF 2009

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

Short title and commencement.	<p>1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2009.</p> <p>(2) It shall be deemed to have come into force on the 22nd day of May 2009.</p>	
Amendment of section 89.	<p>2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "eight years", the expression "eight years and six months" shall be substituted.</p>	Tamil Nadu Act 30 of 1983.
Repeal and saving.	<p>3. (1) The Tamil Nadu Co-operative Societies (Amendment) Ordinance, 2009 is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.</p>	Tamil Nadu Ordinance 1 of 2009.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 1st February 2010 and is hereby published for general information:—

ACT No. 6 OF 2010.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 17th day of November 2009.

Amendment of section 89.

2. In Section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "eight years and six months", the expression "nine years" shall be substituted.

Tamil Nadu Act 30 of 1983.

Repeal and saving.

3. (1) The Tamil Nadu Co-operative Societies (Second Amendment) Ordinance, 2009 is hereby repealed.

Tamil Nadu Ordinance 3 of 2009.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. DHEENADHAYALAN,
*Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 147]

CHENNAI, FRIDAY, MAY 21, 2010
Vaikasi 7, Thiruvalluvar Aandu-2041

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 20th May 2010 and is hereby published for general information:—

ACT No. 16 OF 2010.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Second Amendment) Act, 2010.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 30 of 1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "nine years", the expression "nine years and six months" shall be substituted.

Amendment of section 89.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 358]

CHENNAI, WEDNESDAY, NOVEMBER 24, 2010
Karthigai 8, Thiruvalluvar Aandu-2041

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 24th November 2010 and is hereby published for general information:—

ACT No. 30 OF 2010.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Fourth Amendment) Act, 2010.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu
Act
30 of 1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "nine years and six months", the expression "ten years" shall be substituted.

Amendment of section 89.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 27th November 2010 and is hereby published for general information:—

ACT No. 39 OF 2010.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Third Amendment) Act, 2010.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu
Act 30 of
1983.

2. In section 157 of the Tamil Nadu Co-operative Societies Act, 1983,—

Amendment of section 157.

(1) in sub-section (1), after the expression “information”, the expression “or wilfully fails to aid or assist the completion of audit or wilfully fails to conduct the general meetings or wilfully disobeys or fails to comply with the lawful order or direction of the Registrar” shall be inserted;

(2) in sub-section (2), after the expression “any member of the society who”, the expression “wilfully fails to furnish information required for audit or” shall be inserted.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 177]

CHENNAI, MONDAY, JUNE 13, 2011
Vaikasi 30, Thiruvalluvar Aandu-2042

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 13th June 2011 and is hereby published for general information:—

ACT No. 11 OF 2011.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2011.

Short title and commencement.

(2) It shall be deemed to have come into force on the 25th day of May 2011.

Tamil Nadu
Act
30 of 1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "ten years", the expression "ten years and six months" shall be substituted.

Amendment of section 89.

3. Notwithstanding anything contained in the principal Act, every person exercising the powers and discharging the functions as Special Officer, with effect on and from the 25th day of May 2011 in case of primary co-operative societies and with effect from the 26th day of May 2011 in the case of central and apex co-operative societies, shall be deemed to have been appointed as such Special Officer of the said co-operative societies under sub-section (1) of section 89 of the principal Act, as amended by this Act, and anything done or any action taken by the said Special Officers during the period commencing on the 25th day of May 2011 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to have been validly done or taken under the principal Act, as amended by this Act.

Validation.

(By order of the Governor)

R. KATHIRVEL,
Secretary to Government-in-charge,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th February 2012 and is hereby published for general information:—

ACT No. 5 of 2012.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 21st day of November 2011.

Tamil Nadu Act 30 of 1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression “ten years and six months”, the expression “eleven years” shall be substituted.

Amendment of section 89.

Tamil Nadu Ordinance 1 of 2012.

3. (1) The Tamil Nadu Co-operative Societies (Amendment) Ordinance, 2012 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

G. JAYACHANDRAN,
*Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 135]

CHENNAI, THURSDAY, MAY 24, 2012
Vaikasi 11, Thiruvalluvar Aandu-2043

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 24th May 2012 and is hereby published for general information:—

ACT No. 14 OF 2012.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Second Amendment) Act, 2012.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu
Act 30 of
1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression "eleven years", the expression "eleven years and six months" shall be substituted.

Amendment of section 89.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th November 2012 and is hereby published for general information:—

ACT No. 37 of 2012.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Third Amendment) Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 3rd day of August 2012.

Tamil Nadu Act 30 of 1983.

2. In section 21 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in sub-section (2), in clause (i),-

Amendment of section 21.

(a) after the expression “by the board”, the expression “or by the general body, where there is no board” shall be inserted;

(b) in the first proviso, after the expression “the board” in two places where it occurs, the expression “or the general body, as the case may be,” shall be inserted;

(c) in the second proviso, after the expression “the board”, the expression “or the general body, as the case may be,” shall be inserted.

Tamil Nadu Ordinance 14 of 2012.

3. (1) The Tamil Nadu Co-operative Societies (Third Amendment) Ordinance, 2012 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th November 2012 and is hereby published for general information:—

ACT No. 38 of 2012.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Fourth Amendment) Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 6th day of October 2012.

Tamil Nadu
Act 30 of
1983.

2. After section 33 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:—

Insertion of new section 33-A.

“33-A. Tamil Nadu State Co-operative Societies Election Commission.—

(1) The superintendence, direction and control of the preparation of electoral rolls for, and the conduct of, all elections to a co-operative society shall vest in the Tamil Nadu State Co-operative Societies Election Commission consisting of a Tamil Nadu State Co-operative Societies Election Commissioner.

(2) The Tamil Nadu State Co-operative Societies Election Commissioner shall be appointed by the Government.

(3) No person shall be qualified for appointment as Tamil Nadu State Co-operative Societies Election Commissioner unless he is or has been an officer of the Government not below the rank of Secretary to the Government.

(4) The Tamil Nadu State Co-operative Societies Election Commissioner shall hold office for a term of five years from the date on which he enters upon his office:

Provided that a person appointed as Tamil Nadu State Co-operative Societies Election Commissioner shall retire from office if he completes the age of sixty-five years during the term of his office.

(5) Subject to the provision of sub-section (3), the conditions of service of the Tamil Nadu State Co-operative Societies Election Commissioner shall be such as may be prescribed.

(6) The Government may make available to the Tamil Nadu State Co-operative Societies Election Commission such staff as may be necessary for the discharge of the functions conferred on the Tamil Nadu State Co-operative Societies Election Commission by sub-section (1).”.

Tamil Nadu
Ordinance
17 of 2012.

3. (1) The Tamil Nadu Co-operative Societies (Fourth Amendment) Ordinance, 2012 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amendment by this Act.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 15th November 2012 and is hereby published for general information:—

ACT No. 46 of 2012.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Fifth Amendment) Act, 2012.

Short title and commencement.

(2) It shall come into force at once.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983, in the proviso to sub-section (1), for the expression “eleven years and six months”, the expression “eleven years, eight months and twenty days” shall be substituted.

Amendment of section 89.

Tamil Nadu
Act 30 of
1983.

(By order of the Governor)

G. JAYACHANDRAN,
*Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 23rd February 2013 and is hereby published for general information:—

ACT No. 4 OF 2013.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2013.

Short title and commencement.

(2) (a) All sections except sections 14 and 15 shall be deemed to have come into force on the 31st day of January 2013.

(b) Sections 14 and 15 shall be deemed to have come into force on the 9th day of February 2013.

Tamil Nadu Act
30 of 1983.

2. In the preamble to the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), for the expression "WHEREAS", the expression "WHEREAS it is expedient to promote voluntary formation, autonomous functioning, democratic control and professional management of co-operative societies in the State of Tamil Nadu;

Amendment of preamble.

AND WHEREAS" shall be substituted.

3. In section 2 of the principal Act,-

Amendment of section 2.

(1) clause (1) shall be renumbered as clause (1-A), and before clause (1-A) as so renumbered, the following clause shall be inserted, namely:-

"(1) "administrator" means a Government servant or an employee of any body corporate owned or controlled by the Government appointed under this Act in the place of the board;"

(2) in clause (5), for the expression "a registered society", the expression "a State level registered society" shall be substituted;

(3) in clause (7), for the expression "entrusted", the expression "entrusted to" shall be substituted;

(4) for clause (18), the following clause shall be substituted, namely:-

"(18) "office bearer" means a president or a vice-president of the board by whatever name called such as chairperson or vice-chairperson and includes any other person to be elected by the board of any registered society as may be specified in the rules or the by-laws;"

(5) in clause (22), for the expression "means a society", the expression "means a co-operative society" shall be substituted.

4. In section 13 of the principal Act,-

Amendment of section 13.

(1) in sub-section (1), in clause (d), in sub-clause (ii), for the expression "one year", the expression "six months" shall be substituted;

(2) in sub-section (2), in clause (d), in sub-clause (ii), for the expression "one year", the expression "six months" shall be substituted.

Insertion of
new section
20-A.

5. After section 20 of the principal Act, the following section shall be inserted, namely:-

“20-A. Co-operative education and training.—Every co-operative union established under section 19 shall undertake co-operative education and training to the members of registered societies in the State and shall allocate necessary funds for the purpose in its annual budget.”.

Amendment of
section 23.

6. In section 23 of the principal Act, in sub-section (2), for clause (g), the following clauses shall be substituted, namely:-

“(g) does not possess the qualification, with reference to the principal object of the society, prescribed in the rules or the by-laws; or

(h) has not used the services of the society up to the minimum level as specified in its by-laws; or

(i) absents himself from attending three consecutive general meetings of the society:”.

Amendment of
section 26.

7. In section 26 of the principal Act, for sub-section (4), the following sub-section shall be substituted, namely:-

“(4) Notwithstanding anything contained in this Act, the nominee of the Government or the nominee of the financing bank to the board of a registered society shall not be entitled to vote at, or contest for, any election in any registered society in his capacity as such member of that board.”.

Amendment of
section 27.

8. In section 27 of the principal Act, after the expression “inspect”, the expression “and shall have access to the books, information and” shall be inserted.

Amendment of
section 32.

9. In section 32 of the principal Act, in sub-section (2), for the expression “shall be held in a co-operative year”, the expression “shall be held within a period of six months from the close of the financial year” shall be substituted.

Amendment of
section 33.

10. In section 33 of the principal Act,-

(1) in sub-section (1),-

(i) in clause (a), for the first and second provisos, the following provisos shall be substituted, namely:-

“Provided that of the members to be elected to the board of every registered society, there shall be thirty per cent reservation for women and eighteen per cent reservation for Scheduled Castes and Scheduled Tribes:

Provided further that the members of the board may co-opt not exceeding two persons having experience in the field of banking, management, finance or specialisation in agriculture, sericulture, dairy, marketing, small or cottage industry or in any other field relating to the objects and activities undertaken by the registered society, as members of the board of the registered society:

Provided also that the board may also consist of such number of functional directors, not exceeding nine, as may be prescribed in the rules or in the by-laws of the registered society.

Explanation I.—For the purpose of this proviso and for clause (c) of sub-section (2), “functional director” means a paid officer of the society or an officer of Government department or representative of central or apex society or such other bodies like Reserve Bank of India or National Bank for Agriculture and Rural Development having relation with the functioning of the registered society.

Explanation II.—For the purpose of sub-sections (1) and (2), while calculating the eighteen per cent or thirty per cent of reservation, the fraction, if any, shall be ignored if it is less than half, or rounded off to the nearest whole number if it is equal to or more than half.”;

(ii) in the third proviso, the expression “and the second proviso” shall be omitted;

(iii) in the fourth proviso, for the expression “one year”, the expression “six months” shall be substituted;

(iv) clause (b) including the proviso thereto shall be omitted;

(2) for sub-section (2), the following sub-section shall be substituted, namely:-

“(2) Notwithstanding anything contained in clause (a) of sub-section (1), but subject to sub-section (3), in the case of every scheduled co-operative society the board shall consist of,-

(a) such number of members elected from such area or from such class or category of registered societies as may be prescribed, of whom eighteen per cent shall be elected from members of Scheduled Castes and Scheduled Tribes and thirty per cent shall be elected from women, as provided in the first proviso to sub-section (1);

(b) such number of co-opted members not exceeding two as may be prescribed; and

(c) such number of functional directors not exceeding nine, as may be prescribed in the rules:

Provided that nothing contained in clause (a) shall be deemed to prevent any woman or the members of the Scheduled Castes and Scheduled Tribes for whom reservation have been made thereunder in the board of any scheduled co-operative society from being elected to any of the seats in the board of such scheduled co-operative society.”;

(3) for sub-section (3), the following sub-section shall be substituted, namely:-

“(3) The board shall consist of,-

(a) in the case of an apex society and a central society, not less than eleven and not more than twenty-one members as may be prescribed in the rules or in the by-laws of the society; and

(b) in the case of primary society, not less than seven and not more than twenty-one members as may be prescribed in the rules or in the by-laws of the society.”;

(4) for sub-section (4), the following sub-section shall be substituted, namely:-

“(4) (a) The number of co-opted members and functional directors mentioned in sub-section (1) and sub-section (2) shall be excluded for the purpose of counting the total number of members specified in sub-section (3);

(b) Notwithstanding anything contained in this Act, the co-opted members and functional directors shall have the right to participate and vote at the meetings of the board but shall not be entitled to vote at, or contest for, any election in the registered society in their capacity as such members.”;

(5) sub-sections (5) and (6) shall be omitted;

(6) in sub-section (7), after the expression "managing director" in three places where it occurs, the expression "or chief executive officer" shall be inserted;

(7) in sub-section (8),-

(i) for the expression "member", the expression "functional director" shall be substituted;

(ii) for the expression "members", in two places where it occurs, the expression "functional directors" shall be substituted;

(iii) third proviso shall be omitted;

(8) for sub-section (9), the following sub-section shall be substituted, namely:-

"(9) Every functional director, who is a Government servant nominated to a board of a registered society shall refer to the Government in the case of an apex society, and to the Registrar in the case of any other registered society any resolution of the board of such apex society or other registered society, as the case may be, which is not in accordance with this Act, the rules or the by-laws of the society or which is against the interests of such apex society or other registered society, as the case may be. On receipt of such report, the Registrar or the Government, as the case may be, shall take such action as he or they may deem necessary.";

(9) in sub-section (10),-

(i) in clause (a), for the expression "three years", the expression "five years" shall be substituted;

(ii) clauses (aa) and (aaa) shall be omitted;

(iii) for clause (b), the following clause shall be substituted, namely:-

"(b) Every co-opted member of the board shall hold office only for such period for which the members of the board who have co-opted the member would have been entitled to hold office.";

(iv) in clause (c), for the expression "any person or persons nominated and fill up the vacancy or vacancies by fresh nomination", the expression "any co-opted member or functional director if his or her action is detrimental to the interest of the society and fill up the vacancy or vacancies" shall be substituted;

(10) for sub-section (11), the following sub-section shall be substituted, namely:-

"(11) (a) Notwithstanding anything contained in this Act, election of members to the board of a registered co-operative society shall be conducted before the expiry of the term of office of the members of the board so as to ensure that the newly elected members of the board assume office immediately on the expiry of the term of office of members of the outgoing board;

(b) The superintendence, direction and control of the preparation of the electoral rolls for, and conduct of, all election to a co-operative society shall vest in the Tamil Nadu State Co-operative Societies Election Commission constituted under section 33-A;

(c) Save as otherwise provided in this Act or rules,-

(i) the member of the board of a registered society shall be elected by the members of the registered society by secret ballot in such manner as may be prescribed;

(ii) the office-bearers of a registered society shall be elected by the elected members of the board from among themselves by secret ballot in such manner as may be prescribed:

Provided that any casual vacancy in the office of a member of the board shall be filled up by the board by nomination out of the same class of members in respect of which the casual vacancy has arisen, if the remaining term of office of the board is less than half of its original term:

Provided further that any casual vacancy in the office of a member of the board, shall be filled up by election in such manner as may be prescribed, if the remaining term of office of the board is not less than half of its original term.”;

(11) sub-section (12) shall be omitted;

(12) for sub-section (13), the following sub-section shall be substituted, namely:-

“(13) The ordinary meetings of a board shall be held at least once in every three months for which a notice of not less than three clear days shall be given. The managing director or the chief executive officer, in consultation with the president or chairperson and in his absence the vice-president or vice-chairperson, as the case may be, of such board or where there is no managing director or chief executive officer, the president or the chairperson of such board, shall convene the meeting of such board.”;

(13) in sub-section (14),-

(a) after the expression “managing director” in two places where it occurs, the expression “or the chief executive officer” shall be inserted;

(b) after the expression “president” in two places where it occurs, the expression “or the chairperson” shall be inserted;

(c) after the expression “vice-president”, the expression “or the vice-chairperson” shall be inserted;

(14) in sub-section (15),-

(a) after the expression “managing director”, the expression “or the chief executive officer” shall be inserted;

(b) after the expression “president”, the expression “or the chairperson” shall be inserted;

(15) sub-sections (16) and (17) shall be omitted.

11. In section 48 of the principal Act,-

(1) in sub-section (2), in clause (a), for the expression “within such time as may be prescribed”, the expression “within a period of fourteen days from the date on which such deduction is made” shall be substituted;

(2) in sub-section (6),-

(i) for the expression “five hundred rupees”, the expression “five thousand rupees” shall be substituted;

(ii) for the expression "fifty rupees", the expression "five hundred rupees" shall be substituted;

(3) in sub-section (8), for the expression "within the prescribed time", the expression "within a period of fourteen days on which such deduction is made" shall be substituted.

Amendment of
section 80.

12. In section 80 of the principal Act,-

(1) for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) (a) Every registered society shall maintain the accounts and such accounts shall cause to be audited at least once in each financial year by auditors of the Government, or by the auditing firms in respect of such class or classes or category or categories of registered societies as may be prescribed, within the time limit specified in clause (e);

(b) The minimum qualifications and the experience of auditors of the Government or auditing firms that shall be eligible for auditing accounts of the registered society shall be such as may be prescribed;

(c) In case of appointment of auditing firms, the general body of such class or classes or category or categories of registered societies shall appoint auditing firms from a panel approved by the Government or an authority authorised by the Government in this behalf;

(d) The registered society shall prepare the financial statements and other details required for the completion of audit within three months from the close of each financial year;

(e) The accounts of every registered society shall be audited within six months from the close of the financial year to which such accounts relate.";

(2) in sub-section (3), for the expression "The Registrar or the persons authorised by him", the expression "The auditor of the Government or the auditing firms appointed" shall be substituted;

(3) in sub-section (4), for the expression "as the Registrar or the person authorised by him", the expression "as the auditors of the Government or auditing firms appointed under sub-section (1)" shall be substituted;

(4) after sub-section (8), the following sub-section shall be added, namely:-

"(9) The audit report of the accounts of an apex society shall be laid before the Legislative Assembly of the State in such manner, as may be prescribed."

Insertion of
new section
84-A.

13. After section 84 of the principal Act, the following section shall be inserted, namely:-

"84-A. Returns to be filed to the Registrar.—Every registered society shall file returns, within six months from the close of every co-operative year, to the Registrar, including the following matters, namely:-

(a) annual report of its activities;

(b) its audited statement of accounts;

(c) plan for surplus disposal as approved by the general body of the co-operative society;

(d) list of amendments to the by-laws of the co-operative society, if any;

(e) declaration regarding date of holding of its general body meeting and conduct of elections when due; and

(f) any other information required by the Registrar in pursuance of any of the provisions of this Act or the rules.”.

14. In section 88 of the principal Act,-

Amendment of
section 88.

(1) for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) Where the board of any registered society,-

(i) is of persistent default in managing the affairs of the society in accordance with the provisions of this Act, the rules or the by-laws; or

(ii) is of negligence in the performance of its duties; or

(iii) has committed any act prejudicial to the interests of the society or its members; or

(iv) there is stalemate in the constitution or functions of the board;

the Registrar may, after giving the board of the registered society an opportunity of making its representations, by order in writing, supersede the board and appoint a Government servant or an employee of any body corporate owned or controlled by the Government (hereinafter referred to as the administrator) to manage the affairs of the society for a specified period not exceeding six months:

Provided that an order under this sub-section shall be passed within a period of two months from the date of issue of notice of supersession:

Provided further that the board of any such registered society shall not be superseded where there is no Government shareholding or loan or financial assistance or any guarantee by the Government:

Central Act
X of 1949.

Provided also that in the case of a registered society carrying on business of banking the provisions of the Banking Regulation Act, 1949 shall also apply:

Provided also that in the case of a registered society carrying on business of banking, the provisions of this sub-section shall have the effect as if for the words ‘six months’, the words ‘one year’ had been substituted.”;

(2) in sub-section (2),-

(a) for the expression “a special officer”, the expression “an administrator” shall be substituted;

(b) for the expression “special officer”, the expression “administrator” shall be substituted;

(3) in sub-section (3), for the expression “special officer”, the expression “administrator” shall be substituted;

(4) in sub-section (4), for the expression “special officer”, the expression “administrator” shall be substituted;

(5) in sub-section (5), for the expression “special officer”, the expression “administrator” shall be substituted;

(6) in sub-section (8), for the expression "special officer", the expression "administrator" shall be substituted.

Amendment of section 89.

15. In section 89 of the principal Act,-

(1) in the marginal heading, for the expression "Special Officer", the expression "administrator" shall be substituted;

(2) for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) Where,-

(i) the Tamil Nadu State Co-operative Societies Election Commission or any officer appointed by it under this Act or the rules made thereunder has failed to conduct elections in accordance with the provisions of this Act and the rules; or

(ii) the new board constituted fails to enter, or is prevented from entering upon office on the expiration of the term of office of the earlier board;

the Registrar may, of his own motion or on application of any member of the registered society and in the case of new board which has failed to enter, or prevented from entering upon office, after giving the members of the said board an opportunity of making their representations, by order appoint a Government servant or an employee of any body corporate owned or controlled by the Government (hereinafter referred to as the administrator) for a specified period, not exceeding six months, to manage the affairs of the registered society pending the constitution of a new board, or till the entering upon office by the new board, as the case may be.";

(3) in sub-section (2), for the expression "a special officer", in two places where it occurs, the expression "an administrator" shall be substituted.

Amendment of section 91.

16. In section 91 of the principal Act, for the expression "five years", the expression "one year" shall be substituted.

Amendment of section 136-D.

17. In section 136-D of the principal Act,-

(1) in sub-section (12), clause (b) shall be omitted;

(2) in sub-section (13), clauses (a) and (b) including the proviso thereto shall be omitted;

(3) sub-section (17) shall be omitted.

Amendment of section 157.

18. In section 157 of the principal Act,-

(1) in sub-section (1), for the expression "five hundred rupees", the expression "five thousand rupees" shall be substituted;

(2) in sub-section (2), for the expression "five hundred rupees", the expression "five thousand rupees" shall be substituted.

Amendment of section 158.

19. In section 158 of the principal Act, for the expression "five hundred rupees", the expression "five thousand rupees" shall be substituted.

Amendment of section 159.

20. In section 159 of the principal Act, in sub-section (2),-

(1) for the expression "two hundred rupees", the expression "five thousand rupees" shall be substituted;

(2) for the expression "fifty rupees", the expression "five hundred rupees" shall be substituted.

21. In section 160 of the principal Act,-

Amendment of
section 160.

(1) in clause (a), for the expression "five hundred rupees", the expression "five thousand rupees" shall be substituted;

(2) in clause (b), for the expression "five hundred rupees", the expression "five thousand rupees" shall be substituted.

22. In section 161 of the principal Act,-

Amendment of
section 161.

(1) for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) Any officer or custodian who wilfully fails to handover custody of books, accounts, documents, records, cash, security or other property belonging to a registered society of which he is an officer or custodian, to an authorised person shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to ten thousand rupees or with both.;"

(2) in sub-section (2),-

(a) for the expression "special officer", the expression "administrator" shall be substituted;

(b) for the expression "two thousand rupees", the expression "ten thousand rupees" shall be substituted;

(c) for the expression "one hundred rupees", the expression "five hundred rupees" shall be substituted.

23. After section 161 of the principal Act, the following section shall be inserted, namely:-

Insertion of
new section
162.

"162. *Punishment for adopting corrupt practice in elections of members of the board or office bearers of the board.*—Any person, before, during or after the election of members of the board or office bearers of the board,—

(a) fraudulently defaces or fraudulently destroys any nomination paper; or

(b) fraudulently defaces, destroys or removes any list, notice or other document affixed by or under the authority of an authorised person; or

(c) fraudulently defaces or fraudulently destroys any ballot paper or the official mark on any ballot paper or any declaration of identity; or

(d) without due authority supplies any ballot paper to any person or receives any ballot paper from any person or is in possession of any ballot paper; or

(e) fraudulently puts into any ballot box anything other than the ballot paper which he is authorised by law to put in; or

(f) without due authority destroys, takes, opens or otherwise interferes, with any ballot box or ballot papers then in use for the purposes of the elections; or

(g) fraudulently or without due authority, as the case may be, attempts to do any of the foregoing acts or wilfully aids or abets the doing of any such acts; and

(h) offers any gift or promises to offer any gratification to any person with the object, directly or indirectly, of including,-

(i) a person to stand or not to stand as, or to withdraw or not to withdraw from, being a candidate at an election; or

(ii) a member to vote or refrain from voting at an election, or as a reward to a person for having so stood or not stood or for having withdrawn or not having withdrawn his candidature; or

(iii) a member for having voted or refrained from voting, shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to ten thousand rupees or with both.”.

Amendment of section 163.

24. In section 163 of the principal Act, for the expression “fifty rupees”, the expression “five thousand rupees” shall be substituted.

Amendment of section 165.

25. In section 165 of the principal Act,-

(a) for the expression “a special officer”, the expression “an administrator” shall be substituted;

(b) for the expression “special officer” in three places where it occurs, the expression “administrator” shall be substituted.

Amendment of section 169.

26. In section 169 of the principal Act, for the expression “clause (b) of sub-section (1) of section 33 or sub-section (8) thereof”, the expression “sub-section (8) of section 33” shall be substituted.

Amendment of section 170.

27. In section 170 of the principal Act, the expression “clause (b) of” shall be omitted.

Repeal and saving.

28. (1) The Tamil Nadu Co-operative Societies (Sixth Amendment) Ordinance, 2012 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Tamil Nadu
Ordinance
1 of 2013.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 84]

CHENNAI, WEDNESDAY, FEBRUARY 26, 2020
Maasi 14, Vikari, Thiruvalluvar Aandu-2051

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th February 2020 and is hereby published for general information:—

ACT No. 13 OF 2020.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
30 of 1983.

2. After section 76 of the Tamil Nadu Co-operative Societies Act, 1983, the following section shall be inserted, namely:—

Insertion of new section 76-A.

“76-A. Suspension of President or Vice-President of a registered society under certain circumstances:—(1) Where it is brought to the notice of the Registrar, on a complaint or otherwise, that the President or the Vice-President of a registered society has committed or has been otherwise responsible for misappropriation or breach of trust or gross mismanagement of the affairs of the registered society or committed any offence involving criminal misconduct or moral turpitude and if, in the opinion of the Registrar, there is a prima facie evidence against the President or the Vice-President and the suspension of the President or the Vice-President is necessary in the interest of such society or in the public interest, the Registrar may, by order, place the President or the Vice-President, under suspension for a period not exceeding six months, pending inquiry under section 81 or inspection or investigation under section 82 or investigation into the offence involving criminal misconduct or moral turpitude.

(2) Notwithstanding anything contained in sub-section (1), where an action under section 36 has been initiated against the President or the Vice-President, the period of suspension may be extended by the Registrar, from time to time, for the reasons to be recorded in writing, for a further period of six months or till final order is passed under section 36, whichever is earlier.”.

(By order of the Governor)

C. GOPI RAVIKUMAR,
*Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 164]

CHENNAI, FRIDAY, APRIL 17, 2020
Chithirai 4, Saarvari, Thiruvalluvar Aandu-2051

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 16th April 2020 and is hereby published for general information:—

ACT No. 17 OF 2020.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy - first Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Second Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 30
of 1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), to sub-section (1), the following provisos shall be added, namely:-

Amendment of section 89.

“ Provided that the period specified in such order may, for special reasons to be recorded in writing by the Registrar, be extended from time to time, but such period as extended, shall not exceed one year in the aggregate:

Provided further that in computing the period referred to in this sub-section, any period during which the election could not be conducted on account of any stay or injunction ordered by any court shall be excluded.”

3. In section 94 of the principal Act, after the expression “by the board”, the expression “or by the general body, where there is no board” shall be inserted.

Amendment of section 94.

(By order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government,
Law Department.

[81]



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 123]

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Part IV—Section 2

Tamil Nadu Acts and Ordinances

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th February 2021 and is hereby published for general information:—

ACT No. 2 OF 2021.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows: —

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2021. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 30 of 1983.

2. In section 81 of the Tamil Nadu Co-operative Societies Act, 1983 (hereinafter referred to as the principal Act), in sub-section (4), — Amendment of section 81

(i) for the expression “not exceeding three months”, the expression “not exceeding one month” shall be substituted;

(ii) for the expression “shall not exceed six months”, the expression “shall not exceed three months” shall be substituted.

3. In section 82 of the principal Act, in sub-section (4), — Amendment of section 82.

(i) for the expression “not exceeding three months”, the expression “not exceeding one month” shall be substituted;

(ii) for the expression “shall not exceed six months”, the expression “shall not exceed three months” shall be substituted.

4. For the second proviso to sub-section (1) of section 87 of the principal Act, the following proviso shall be substituted, namely: — Amendment of section 87.

“ Provided further that the action commenced under this sub-section shall be completed within a period of three months from the date of such commencement or such further period or periods not exceeding one month at a time as the next higher authority may permit but such extended periods shall not exceed three months in the aggregate.”.

5. In section 90 of the principal Act, — Amendment of section 90.

(1) in sub-section (1), in clause (d), after the expression “any other registered society”, the expression “or between the society and the liquidator of another registered society or between the liquidator of the registered society and the liquidator of another registered society” shall be inserted;

(2) in sub-section (9), in clause (a), in sub-clause (i), for the expression “a special officer”, the expression “an administrator” shall be substituted.

(By order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 31st January 2022 and is hereby published for general information: —

Act No. 13 of 2022.

An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows: —

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2022. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu
Act 30 of 1983.

2. In section 34 of the Tamil Nadu Co-operative Societies Act, 1983, in sub-section (1), the following proviso shall be added to clause (i), namely:— Amendment of section 34.

"Provided that nothing contained in this clause shall apply to any person who is visually impaired or unable to write due to any physical disability."

(By order of the Governor)

C. GOPI RAVIKUMAR,
*Secretary to Government (Legislation),
Law Department.*